Vol. 261
No. 1

Monday,
18 September, 2023
27 Bhadra, 1945 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

CONTENTS

National Anthem (page 1)

Oath or Affirmation (page 1)

Birthday Greetings (page 1)

Panel of Vice-Chairpersons (pages 1 - 2)

Reference by the Chair
Felicitations on successful conduct of G20 New Delhi Summit (pages 2 - 4)

Papers Laid on the Table (pages 4 - 5)

Opening remarks by the chair (pages 5 - 6)

Discussion on "Parliamentary journey of 75 years starting from Samvidhan Sabha-Achievements, Experiences, Memories and Learnings" (pages 6 - 120)

Observation by the Chair (page 120)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Website: http://rajyasabha.nic.in
http://parliamentofindia.nic.in
E-mail: rsedit-e@sansad.nic.in

RAJYA SABHA

ALPHABETICAL LIST OF MEMBERS

A

Abdul Wahab, Shri (Kerala)
Abdulla, Shri M. Mohamed (Tamil Nadu)
Agrawal, Dr. Anil (Uttar Pradesh)
Agrawal, Dr. Radha Mohan Das (Uttar Pradesh)
Ahmad, Dr. Faiyaz (Bihar)
Ali, Shri Gulam (Nominated)
Alla, Shri Ayodhya Rami Reddy (Andhra Pradesh)
Amin, Shri Narhari (Gujarat)
Arora, Shri Sanjeev (Punjab)
Athawale, Shri Ramdas (Maharashtra)

B

Bachchan, Shrimati Jaya (Uttar Pradesh)
Baishya, Shri Birendra Prasad (Assam)
Bajpai, Dr. Ashok (Uttar Pradesh)
Bajpayee, Dr. Laxmikant (Uttar Pradesh)
Bakshi, Shri Subrata (West Bengal)
Balmik, Shrimati Sumitra (Madhya Pradesh)
Baluni, Shri Anil (Uttarakhand)
Bansal, Shri Naresh (Uttarakhand)
Bara, Shrimati Ramilaben Becharbhai (Gujarat)
Baraik, Shri Prakash Chik (West Bengal)
Beeda, Shri Masthan Rao (Andhra Pradesh)
Bharti, Shrimati Misha (Bihar)
Bhattacharyya, Shri Bikash Ranjan (West Bengal)
Bhonsle, Shri Chh. Udayanraje (Maharashtra)
Bhuyan, Shri Ajit Kumar (Assam)
Bishi, Shri Niranjan (Odisha)
Biswas, Shri Abir Ranjan (West Bengal)

Bonde, Dr. Anil Sukhdeorao (Maharashtra)
Brijlal, Shri (Uttar Pradesh)
Brittas, Dr. John (Kerala)

C

Chadha, Shri Raghav (Punjab)
Chakraborty, Shri Subhasish (West Bengal)
Chandrasegharan, Shri N. (Tamil Nadu)
Chandrasekhar, Shri Rajeev (Karnataka)
Chandrashekhar, Shri G.C. (Karnataka)
Chaturvedi, Shrimati Priyanka (Maharashtra)
Chaudhary, Shri Jayant (Uttar Pradesh)
Chavan, Shrimati Vandana (Maharashtra)
Chidambaram, Shri P. (Tamil Nadu)

D

Dangi, Shri Neeraj (Rajasthan)
Deb, Shri Biplab Kumar (Tripura)
Deo, Shrimati Sulata (Odisha)
Desai, Shri Anil (Maharashtra)
Devegowda, Shri H.D. (Karnataka)
Dharmar, Shri R. (Tamil Nadu)
Divakonda, Shri Damodar Rao (Telangana)
Dubey, Shri Satish Chandra (Bihar)
Dwivedi, Shrimati Seema (Uttar Pradesh)

E

Elango, Shri N.R. (Tamil Nadu)

G

Geeta alias Chandraprabha, Shrimati (Uttar Pradesh)
Gehlot, Shri Rajendra (Rajasthan)
Girirajan, Shri R. (Tamil Nadu)
Gogoi, Shri Ranjan (Nominated)
Gohil, Shri Shaktisinh (Gujarat)
Gokhale, Shri Saket (West Bengal)
Goswami, Ms. Indu Bala (Himachal Pradesh)
Goyal, Shri Piyush (Maharashtra)
Gupta, Shri Narain Dass (National Capital Territory of Delhi)
Gupta, Shri Prem Chand (Bihar)
Gupta, Shri Sushil Kumar (National Capital Territory of Delhi)

H

Hanumanthaiah, Dr. L. (Karnataka)
Haque, Shri Mohammed Nadimul (West Bengal)
Harivansh, Shri (Bihar)
Hegde, Shri Aneel Prasad (Bihar)
Heggade, Dr. Dharmasthala Veerendra (Nominated)
Hooda, Shri Deepender Singh (Haryana)
Hussain, Shri Syed Nasir (Karnataka)

I

Ilaiyaraaja, Shri (Nominated)
Islam, Shri Samirul (West Bengal)

J

Jaggesh, Shri (Karnataka)
Jain, Dr. Anil (Uttar Pradesh)
Jaishankar, Shri S. (Gujarat)
Jangra, Shri Ram Chander (Haryana)
Javadekar, Shri Prakash (Maharashtra)

Jesangbhai, Shri Desai Babubhai (Gujarat)
Jethmalani, Shri Mahesh (Nominated)
Jha, Prof. Manoj Kumar (Bihar)
Jhala, Shri Kesridevsinh Digvijaysinh (Gujarat)
Joginipally Santosh Kumar, Shri (Telangana)

K

Kadadi, Shri Iranna (Karnataka)
Kalita, Shri Bhubaneswar (Assam)
Kalyanasundaram, Shri S. (Tamil Nadu)
Kanakamedala Ravindra Kumar, Shri (Andhra Pradesh)
Karad, Dr. Bhagwat (Maharashtra)
Kardam, Shrimati Kanta (Uttar Pradesh)
Kareem, Shri Elamaram (Kerala)
Karim, Shri Ahmad Ashfaque (Bihar)
Ketkar, Shri Kumar (Maharashtra)
Khan, Dr. Fauzia (Maharashtra)
Khan, Shri Javed Ali (Uttar Pradesh)
Khan, Shri Muzibulla (Odisha)
Kharge, Shri Mallikarjun (Karnataka)
Kharlukhi, Dr. Wanweiroy (Meghalaya)
Konyak, Shrimati S. Phangnon (Nagaland)
Koragappa, Shri Narayana (Karnataka)
Krishnaiah, Shri Ryaga (Andhra Pradesh)
Kumar, Shri Mithlesh (Uttar Pradesh)
Kumar, Dr. Sikander (Himachal Pradesh)
Kumar, Shri Sujeet (Odisha)

L

Lachungpa, Shri Hishey (Sikkim)
Laxman, Dr. K. (Uttar Pradesh)
Leishemba, Shri Maharaja Sanajaoba (Manipur)

M

Mahadik, Shri Dhananjay Bhimrao (Maharashtra)
Mahto, Shri Khiru (Bihar)
Maji, Shrimati Mahua (Jharkhand)
Mandaviya, Dr. Mansukh (Gujarat)
Mangaraj, Shri Manas Ranjan (Odisha)
Mani, Shri Jose K. (Kerala)
Mansingh, Dr. Sonal (Nominated)
Margherita, Shri Pabitra (Assam)
Mather Hisham, Shrimati Jebi (Kerala)
Meena, Dr. Kirodi Lal (Rajasthan)
Mittal, Dr. Ashok Kumar (Punjab)
Modi, Shri Sushil Kumar (Bihar)
Mohanta, Shrimati Mamata (Odisha)
Mokariya, Shri Rambhai Harjibhai (Gujarat)
Mopidevi, Shri Venkataramana Rao (Andhra Pradesh)
Muraleedharan, Shri V. (Maharashtra)
Murugan, Dr. L. (Madhya Pradesh)

N

Nadda, Shri Jagat Prakash (Himachal Pradesh)
Nagar, Shri Surendra Singh (Uttar Pradesh)
Nanda, Dr. Prashanta (Odisha)
Narzary, Shri Rwngwra (Assam)
Nathwani, Shri Parimal (Andhra Pradesh)
Netam, Shrimati Phulo Devi (Chhattisgarh)
Nirmala Sitharaman, Shrimati (Karnataka)
Nishad, Shri Baburam (Uttar Pradesh)
Noor, Shrimati Mausam (West Bengal)

O

O' Brien, Shri Derek (West Bengal)
Oraon, Shri Samir (Jharkhand)

P

P, Shri Sandosh Kumar (Kerala)
Pandey, Ms. Saroj (Chhattisgarh)
Panwar, Shri Krishan Lal (Haryana)
Patel, Shri Praful (Maharashtra)
Patel, Shri Rajmani (Madhya Pradesh)
Patel, Shri Shambhu Sharan (Bihar)
Pathak, Shri Sandeep Kumar (Punjab)
Patidar, Ms. Kavita (Madhya Pradesh)
Patil, Shrimati Rajani Ashokrao (Maharashtra)
Patnaik, Dr. Amar (Odisha)
Patra, Dr. Sasmit (Odisha)
Pawar, Shri Sharad (Maharashtra)
Pilli, Shri Subhas Chandra Bose (Andhra Pradesh)
Pradhan, Shri Dharmendra (Madhya Pradesh)
Prakash, Shri Deepak (Jharkhand)
Prasad, Shri Aditya (Jharkhand)
Prasad, Shri V. Vijayendra (Nominated)
Pratapgarhi, Shri Imran (Maharashtra)
Puri, Shri Hardeep Singh (Uttar Pradesh)

R

Rahim, Shri A. A. (Kerala)
Rajbhar, Shri Sakaldeep (Uttar Pradesh)
Rajeshkumar, Shri K.R.N. (Tamil Nadu)
Ram Shakal, Shri (Nominated)
Ramadoss, Dr. Anbumani (Tamil Nadu)
Ramesh, Dr. C.M. (Andhra Pradesh)
Ramesh, Shri Jairam (Karnataka)
Ramji, Shri (Uttar Pradesh)
Rane, Shri Narayan (Maharashtra)
Ranjan, Shrimati Ranjeet (Chhattisgarh)
Rao, Shri G.V.L. Narasimha (Uttar Pradesh)

Rao, Dr. K. Keshava (Telangana)
Rathwa, Shri Naranbhai J. (Gujarat)
Raut, Shri Sanjay (Maharashtra)
Ray, Shri Nagendra (West Bengal)
Ray, Shri Sukhendu Sekhar (West Bengal)
Rebia, Shri Nabam (Arunachal Pradesh)
Reddy, Shri B. Parthasaradhi (Telangana)
Reddy, Shri K.R. Suresh (Telangana)
Reddy, Shri S Niranjan (Andhra Pradesh)
Reddy, Shri V. Vijayasai (Andhra Pradesh)
Rupala, Shri Parshottam (Gujarat)

S

Sahney, Shri Vikramjit Singh (Punjab)
Sahu, Shri Dhiraj Prasad (Jharkhand)
Saini, Dr. Kalpana (Uttarakhand)
Scindia, Shri Jyotiraditya M. (Madhya Pradesh)
Selvaganabathy, Shri S. (Puducherry)
Selvarasu, Shri Anthiyur P. (Tamil Nadu)
Sen, Ms. Dola (West Bengal)
Sen, Dr. Santanu (West Bengal)
Shanmugam, Shri C. Ve. (Tamil Nadu)
Shanmugam, Shri M. (Tamil Nadu)
Sharma, Shri Kartikeya (Haryana)
Shekhar, Shri Neeraj (Uttar Pradesh)
Shukla, Shri Rajeev (Chhattisgarh)
Sibal, Shri Kapil (Uttar Pradesh)
Singh, Shri A. D. (Bihar)
Singh, Shri Ajay Pratap (Madhya Pradesh)
Singh, Shri Akhilesh Prasad (Bihar)
Singh, Shri Arun (Uttar Pradesh)
Singh, Shri Bashistha Narain (Bihar)
Singh, Shrimati Darshana (Uttar Pradesh)
Singh, Shri Digvijaya (Madhya Pradesh)
Singh, Shri Harbhajan (Punjab)

Singh, Dr. Manmohan (Rajasthan)
Singh, Shri Sanjay (National Capital Territory of Delhi)
Singh, Shri Sant Balbir (Punjab)
Singhvi, Dr. Abhishek Manu (West Bengal)
Sinha, Shri Rakesh (Nominated)
Sircar, Shri Jawhar (West Bengal)
Siroya, Shri Lahar Singh (Karnataka)
Siva, Shri Tiruchi (Tamil Nadu)
Sivadasan, Dr. V. (Kerala)
Solanki, Dr. Sumer Singh (Madhya Pradesh)
Somu, Dr. Kanimozhi NVN (Tamil Nadu)
Soni, Shri Kailash (Madhya Pradesh)
Sonowal, Shri Sarbananda (Assam)
Soren, Shri Shibu (Jharkhand)
Surjewala, Shri Randeep Singh (Rajasthan)

T

Tanawde, Shri Sadanand Shet (Goa)
Tankha, Shri Vivek K. (Madhya Pradesh)
Tasa, Shri Kamakhya Prasad (Assam)
Thakur, Shri Ram Nath (Bihar)
Thakur, Shri Vivek (Bihar)
Thambidurai, Dr. M. (Tamil Nadu)
Tiwari, Shri Ghanshyam (Rajasthan)
Tiwari, Shri Pramod (Rajasthan)
Tomar, Shri Vijay Pal Singh (Uttar Pradesh)
Trivedi, Dr. Sudhanshu (Uttar Pradesh)
Tulsi, Shri K.T.S. (Chhattisgarh)

U

Usha, Shrimati P. T. (Nominated)

V

Vaddiraju, Shri Ravichandra (Telangana)

Vaiko, Shri (Tamil Nadu)
Vaishnaw, Shri Ashwini (Odisha)
Vanlalvena, Shri K. (Mizoram)
Vasan, Shri G.K. (Tamil Nadu)
Vats (Retd.), Lt.Gen. (Dr.) D. P. (Haryana)
Vemireddy, Shri Prabhakar Reddy (Andhra Pradesh)
Venugopal, Shri K.C. (Rajasthan)
Verma, Shri B.L. (Uttar Pradesh)
Viswam, Shri Binoy (Kerala)

W

Wasnik, Shri Mukul Balkrishna (Rajasthan)
Wilson, Shri P. (Tamil Nadu)

Y

Yadav, Shri B. Lingaiah (Telangana)
Yadav, Shri Bhupender (Rajasthan)
Yadav, Shri Harnath Singh (Uttar Pradesh)
Yadav, Prof. Ram Gopal (Uttar Pradesh)
Yadav, Shrimati Sangeeta (Uttar Pradesh)
Yajnik, Dr. Amee (Gujarat)

RAJYA SABHA

THE CHAIRMAN

Shri Jagdeep Dhankhar

THE DEPUTY CHAIRMAN

Shri Harivansh

PANEL OF VICE-CHAIRPERSONS

1. Shrimati Kanta Kardam;
2. Shrimati Sumitra Balmik;
3. Shrimati Mamata Mohanta;
4. Shrimati Geeta alias Chandraprabha;
5. Shri Akhilesh Prasad Singh;
6. Shri Narain Dass Gupta;
7. Shri V. Vijayasai Reddy; and
8. Dr. Santanu Sen.

SECRETARY-GENERAL

Shri P. C. Mody

STANDING COMMITTEES

Business Advisory Committee

Hon'ble Chairman — *Chairman*

Shri Harivansh
Shri Bhupender Yadav
Dr. Laxmikant Bajpayee
Shrimati Misha Bharti
Shri Prakash Javadekar
Shri Derek O' Brien
Shri Jairam Ramesh
Dr. K. Keshava Rao
Shri V. Vijayasai Reddy
Shri Sanjay Singh

Committee on Ethics

Shri Prakash Javadekar — *Chairman*

Shri Jairam Ramesh
Shri Derek O' Brien
Shri Tiruchi Siva
Shri Sanjay Singh
Dr. Sasmit Patra
Shri V. Vijayasai Reddy
Dr. K. Keshava Rao
Shri Prem Chand Gupta
Shri Elamaram Kareem
Shrimati Jaya Bachchan
Shrimati Misha Bharti
Shrimati P.T. Usha

General Purposes Committee

Hon'ble Chairman — *Chairman*

Shri Harivansh

Shri Tiruchi Siva

Shri Sukhendu Sekhar Ray

Shri Derek O' Brien

Shri Birendra Prasad Baishya

Shri Prabhakar Reddy Vemireddy

Shri Bhubaneswar Kalita

Shrimati Vandana Chavan

Dr. L. Hanumanthaiah

Shri Prem Chand Gupta

Dr. K. Keshava Rao

Shri Elamaram Kareem

Prof. Ram Gopal Yadav

Shri Mallikarjun Kharge

Shri Ram Nath Thakur

Shri Sushil Kumar Modi

Committee on Government Assurances

Dr. M. Thambidurai— *Chairman*

Shri Birendra Prasad Baishya

Shri Mohammed Nadimul Haque

Shri Hishey Lachungpa

Shri Akhilesh Prasad Singh

Shri Sakaldeep Rajbhar

Shrimati Ramilaben Becharbhai Bara

Shrimati Seema Dwivedi

Shri M. Mohamed Abdulla

Shri Gulam Ali

House Committee

Dr. C.M. Ramesh— *Chairman*

Shri G.C. Chandrashekhar
Shri Prem Chand Gupta
Shrimati S. Phangnon Konyak
Shri Pabitra Margherita
Ms. Dola Sen
Shri Vijay Pal Singh Tomar
Shri Prabhakar Reddy Vemireddy
Shri B. Lingaiah Yadav

Committee on Members of Parliament Local Area Development Scheme

Shri Harivansh — *Chairman*

Dr. Laxmikant Bajpayee
Shrimati Phulo Devi Netam
Shrimati Mausam Noor
Shri P. Wilson
Dr. Ashok Kumar Mittal
Shrimati Sulata Deo
Shri Masthan Rao Beeda
Shri R. Dharmar
Shri G.K. Vasan
Shri Praful Patel
Shri Kartikeya Sharma
Dr. Dharmasthala Veerendra Heggade

Committee on Papers Laid on the Table

Shri Kamakhya Prasad Tasa— *Chairman*

Shri Bikash Ranjan Bhattacharyya

Shri Anil Desai
Shri Aneel Prasad Hegde
Shri Ram Chander Jangra
Shri Deepak Prakash
Shrimati Ranjeet Ranjan
Dr. Sudhanshu Trivedi
Shri Abdul Wahab
Shri Harnath Singh Yadav

Committee on Petitions

Shri Sujeet Kumar— *Chairman*

Shrimati Sumitra Balmik
Shri Rajendra Gehlot
Dr. L. Hanumanthaiah
Dr. Dharmasthala Veerendra Heggade
Shri Nabam Rebia
Shri Kartikeya Sharma
Shri Arun Singh
Shri Sanjay Singh
Shri Tiruchi Siva

Committee of Privileges

Shri Harivansh — *Chairman*

Dr. Anil Jain
Shri Elamaram Kareem
Shri Kumar Ketkar
Ms. Saroj Pandey
Shri Manas Ranjan Mangaraj
Shri G.V.L. Narasimha Rao
Dr. Abhishek Manu Singhvi
Shri Rakesh Sinha
Shri G.K. Vasan

Committee on Information and Communication Technology Management in Rajya Sabha

Shri Narain Dass Gupta — *Chairman*
Shri Rakesh Sinha
Shri Deepender Singh Hooda
Shri Abir Ranjan Biswas
Shri R. Girirajan
Shri Muzibulla Khan
Shri Venkataramana Rao Mopidevi
Shri K.R. Suresh Reddy
Shrimati Misha Bharti
Dr. John Brittas
Shri Ram Nath Thakur

Committee on Rules

Hon'ble Chairman — *Chairman*

Shri Harivansh
Shri Anil Baluni
Shri N.R. Elango
Shri Narain Dass Gupta
Shri Ilaiyaraaja
Shri Kanakamedala Ravindra Kumar
Dr. K. Laxman
Shri Sushil Kumar Modi
Shrimati Mamata Mohanta
Shri Parimal Nathwani
Shri Sukhendu Sekhar Ray
Shri B. Parthasaradhi Reddy
Shri Digvijaya Singh
Shri Ghanshyam Tiwari
Shri Bhupender Yadav

Committee on Subordinate Legislation

Dr. Laxmikant Bajpayee — *Chairman*

Shri Raghav Chadha
Shri Jayant Chaudhary
Shrimati Vandana Chavan
Shri R. Dharmar
Shri Mahesh Jethmalani
Shri Surendra Singh Nagar
Dr. Amar Patnaik
Shri G.V.L. Narasimha Rao
Shri S Niranjan Reddy
Shri K.R. Suresh Reddy
Shri Neeraj Shekhar
Shri Vivek K. Tankha
Shri K. T. S. Tulsi

DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEES

Committee on Commerce

Dr. Abhishek Manu Singhvi— *Chairman*

RAJYA SABHA

Shri Ayodhya Rami Reddy Alla
Shrimati Priyanka Chaturvedi
Shri Jayant Chaudhary
Shri Dhananjay Bhimrao Mahadik
Shri Deepak Prakash
Shri Vikramjit Singh Sahney
Shri K. Vanlalvena
Shri Sadanand Shet Tanawade

LOK SABHA

Shri Prasun Banerjee
Shri Raju Bista
Shri Rajkumar Chahar
Shrimati Kalaben Mohanbhai Delkar
Shri Rameshbhai Lavjibhai Dhaduk
Shri Arvind Dharmapuri
Dr. Nishikant Dubey
Shri Santosh Kumar Gangwar
Shri Srinivas Kesineni
Shri Manoj Kishorbhai Kotak
Shri Ajay Kumar Mandal
Shrimati Manjulata Mandal
Shri Nakul K. Nath
Dr. Gautham Sigamani Pon
Dr. Manoj Rajoria
Shri Nama Nageswara Rao
Shri Ashok Kumar Rawat
Shri Magunta Sreenivasulu Reddy
Shri Prajwal Revanna
Shri Gowdar Mallikarjunappa Siddeshwara
Shri Arvind Ganpat Sawant

Committee on Health and Family Welfare

Shri Bhubaneswar Kalita — *Chairman*

RAJYA SABHA

Dr. Anil Agrawal
Shri Sanjeev Arora
Dr. L. Hanumanthaiah
Shri Shambhu Sharan Patel
Shri Imran Pratapgarhi
Shri B. Parthasaradhi Reddy

Shri S. Selvaganabathy
Dr. Santanu Sen
Shri A. D. Singh

LOK SABHA

Shrimati Mangal Suresh Angadi
Ms. Bhavana Gawali (Patil)
Shri Maddila Gurumoorthy
Ms. Ramya Haridas
Shri K. Navas Kani
Dr. Amol Ramsing Kolhe
Shri C. Lalrosanga
Dr. Sanghamitra Maurya
Shri Arjunlal Meena
Shrimati Pratima Mondal
Dr. Pritam Gopinath Rao Munde
Dr. Lorho S. Pfoze
Adv. Adoor Prakash
Shri Haji Fazlur Rehman
Dr. Rajdeep Roy
Dr. DNV Senthilkumar S.
Dr. Jadon Chandra Sen
Shri Anurag Sharma
Dr. Mahesh Sharma
Dr. Sujay Radhakrishna Vikhepatil
Dr. Krishnapal Singh Yadav

Committee on Home Affairs

Shri Brijlal — *Chairman*

RAJYA SABHA

Shri P. Chidambaram
Shri Biplab Kumar Deb

Shri N.R. Elango
Dr. Anil Jain
Shri Sujeet Kumar
Shri Derek O' Brien
Shri Neeraj Shekhar
Shri Digvijaya Singh
Shri Rakesh Sinha

LOK SABHA

Shri Sanjay Bhatia
Shri Adhir Ranjan Chowdhury
Dr. (Shrimati) Kakoli Ghosh Dastidar
Shri Dilip Ghosh
Shri Dulal Chandra Goswami
Shrimati Kirron Kher
Thiru Dayanidhi Maran
Shri Raja Amareshwara Naik
Shri Ranjeetsingh Naik Nimbalkar
Shri Jamyang Tsering Namgyal
Shri Gajendra Singh Patel
Shri Lalubhai Babubhai Patel
Shri R.K. Singh Patel
Shri Vishnu Dayal Ram
Shrimati Sarmistha Kumari Sethi
Shri Rahul Ramesh Shewale
Shri Ravneet Singh
Dr. Satya Pal Singh
Shrimati Geetha Viswanath Vanga
Shri Dinesh Chandra Yadav

Committee on Education, Women, Children, Youth & Sports

Shri Vivek Thakur — *Chairman*

RAJYA SABHA

Dr. Faiyaz Ahmad
Shri Bikash Ranjan Bhattacharyya
Dr. K. Keshava Rao
Shri Akhilesh Prasad Singh
Dr. Kanimozhi NVN Somu
Dr. M. Thambidurai
Shri Ghanshyam Tiwari
Shrimati Sangeeta Yadav

LOK SABHA

Shri Rajendra Agrawal
Dr. T. R. Paarivendhar
Dr. Dhal Singh Bisen
Shri Gangasandra Siddappa Basavaraj
Shri Sangamlal Kadedin Gupta
Shri Sri Krishna Devarayalu Lavu
Shri Ghanshyam Singh Lodhi
Shri Sadashiv Kisan Lokhande
Dr. Jaisiddeshwar Shivacharya Mahaswamiji
Shri Asit Kumar Mal
Shri Anubhav Mohanty
Shri Balak Nath
Shri Chandeshwar Prasad
Shri T.N. Prathapan
Shri Ratansinh Magansinh Rathod
Shri Jagannath Sarkar
Dr. Arvind Kumar Sharma
Shri Vishnu Datt Sharma

Shri Dharambir Singh
Shrimati Pratibha Singh
Shri S. Venkatesan

Committee on Industry

Shri Tiruchi Siva— *Chairman*

RAJYA SABHA

Shri Birendra Prasad Baishya
Shrimati Sulata Deo
Shri Mithlesh Kumar
Shri Sandosh Kumar P
Shri Hishey Lachungpa
Shri Rajeev Shukla
Dr. Amee Yajnik
Dr. Sikander Kumar

LOK SABHA

Shri Hanuman Beniwal
Ms. Mimi Chakraborty
Shri Bharatsinhji Shankarji Dabhi
Shri Hemant Tukaram Godse
Dr. S.T. Hasan
Shri Mohanbhai Kalyanji Kundariya
Shri Ravindra Kushawaha
Shrimati Poonamben Hematbhai Maadam
Shri Bidyut Baran Mahato
Shri Ramprit Mandal
Shri Vincent H. Pala
Shri Chirag Paswan
Shri T.R.V.S. Ramesh
Shri Y. S. Avinash Reddy
Shrimati Gomati Sai
Shri Ravi Kishan Shukla

Shri Sunil Soren
Shri Sunil Dattatray Tatkare
Shri Su. Thirunavukkarasar
Shri Vijayakumar (Alias) Vijay Vasanth
Shri Kumbakudi Sudhakaran

Committee on Personnel, Public Grievances, Law and Justice

Shri Sushil Kumar Modi — *Chairman*

RAJYA SABHA

Shrimati Vandana Chavan
Shri Mahesh Jethmalani
Shri Kanakamedala Ravindra Kumar
Shri Sanjay Raut
Shri Sukhendu Sekhar Ray
Shri K.R. Suresh Reddy
Shrimati Darshana Singh
Shri Vivek K. Tankha
Shri P. Wilson

LOK SABHA

Shri Manickam Tagore B.
Shri Kalyan Banerjee
Shri Pradan Baruah
Shri Venkatesh Netha Borlakunta
Shri Vinod Chavda
Shrimati Veena Devi
Shri Jasbir Singh Gill
Shri Choudhury Mohan Jatua
Shri Raghu Ramakrishna Raju Kanumuru
Shri Jyotirmay Singh Mahato

Shri Malook Nagar
Dr. Ramesh Pokhriyal "Nishank"
Shri Suresh Kumar Pujari
Shri A. Raja
Shri Omprakash Bhupalsingh *alias* Pavan Rajenimbalkar
Shri Upendra Singh Rawat
Shrimati Sandhya Ray
Shri Kuldeep Rai Sharma
Shri Mahendra Singh Solanky
Shri Rajan Baburao Vichare

Committee on Science and Technology, Environment, Forests and Climate Change

Shri Jairam Ramesh — *Chairman*

RAJYA SABHA

Shri Anil Baluni
Shri Niranjan Bishi
Shrimati Seema Dwivedi
Ms. Indu Bala Goswami
Shri Joginipally Santosh Kumar
Shri Jose K. Mani
Shri Parimal Nathwani
Shri Nabam Rebia
Prof. Ram Gopal Yadav

LOK SABHA

Shrimati Sajda Ahmed
Shri Guharam Ajgalley
Shri Jaswantsinh Sumanbhai Bhabhor
Dr. Dhal Singh Bisen
Shri Sudarshan Bhagat
Shri Sunny Deol
Shri Anantkumar Hegde

Shrimati Jyotsna Charandas Mahant
Dr. Swami Sakshi Ji Maharaj
Shri Asaduddin Owaisi
Shri Kotha Prabhakar Reddy
Dr. Jayanta Kumar Roy
Shri Mahesh Sahoo
Dr. M. P. Abdussamad Samadani
Shri Francisco Cosme Sardinha
Shri Anurag Sharma
Shri Kirti Vardhan Singh
Dr. Ramapati Ram Tripathi
Shri Mansukhbhai Dhanjibhai Vasava
Shri Ram Shiromani Verma

Committee on Transport, Tourism and Culture

Shri V. Vijayasai Reddy — *Chairman*

RAJYA SABHA

Shri Mohammed Nadimul Haque
Shrimati S. Phangnon Konyak
Shri Manas Ranjan Mangaraj
Dr. Sonal Mansingh
Shrimati Rajani Ashokrao Patil
Shri A. A. Rahim
Dr. C.M. Ramesh

LOK SABHA

Shri Anto Antony
Shri Ram Margani Bharat
Shri Tapir Gao
Shri Rahul Kaswan
Shri Ramesh Chandra Majhi
Shri Sunil Baburao Mendhe

Shri K. Muraleedharan
Shri S.S. Palanimanickam
Shri Chhedi Paswan
Shri Kamlesh Paswan
Shri Sunil Kumar Pintu
Shri Prince Raj
Shri Tirath Singh Rawat
Shrimati Mala Roy
Shri Rajiv Pratap Rudy
Shri Dushyant Singh
Shri Rajbahadur Singh
Shri Ramdas Chandrabhanji Tadas
Shri Manoj Kumar Tiwari
Shri Krupal Balaji Tumane
Shri Dinesh Lal Yadav "Nirahua"

GOVERNMENT OF INDIA

Cabinet Ministers

Shri Narendra Modi	The Prime Minister and also ***in-charge*** of the following Ministries/Departments:- i) The Ministry of Personnel, Public Grievances and Pensions; ii) The Department of Atomic Energy; iii) The Department of Space; All important policy issues; and All other portfolios not allocated to any Minister
Shri Raj Nath Singh	The Minister of Defence
Shri Amit Shah	The Minister of Home Affairs; and The Minister of Cooperation
Shri Nitin Jairam Gadkari	The Minister of Road Transport and Highways
Shrimati Nirmala Sitharaman	The Minister of Finance; and The Minister of Corporate Affairs
Shri Narendra Singh Tomar	The Minister of Agriculture and Farmers Welfare
Shri S. Jaishankar	The Minister of External Affairs
Shri Arjun Munda	The Minister of Tribal Affairs
Shrimati Smriti Zubin Irani	The Minister of Women and Child Development; and The Minister of Minority Affairs
Shri Piyush Goyal	The Minister of Commerce and Industry; The Minister of Consumer Affairs, Food and Public Distribution; and The Minister of Textiles
Shri Dharmendra Pradhan	The Minister of Education; and The Minister of Skill Development and Entrepreneurship

Shri Pralhad Joshi	The Minister of Parliamentary Affairs; The Minister of Coal; and The Minister of Mines
Shri Narayan Rane	The Minister of Micro, Small and Medium Enterprises
Shri Sarbananda Sonowal	The Minister of Ports, Shipping and Waterways; and The Minister of AYUSH
Dr. Virendra Kumar	The Minister of Social Justice and Empowerment
Shri Giriraj Singh	The Minister of Rural Development; and The Minister of Panchayati Raj
Shri Jyotiraditya M. Scindia	The Minister of Civil Aviation; and The Minister of Steel
Shri Ashwini Vaishnaw	The Minister of Railways; The Minister of Communications; and The Minister of Electronics and Information Technology
Shri Pashu Pati Kumar Paras	The Minister of Food Processing Industries
Shri Gajendra Singh Shekhawat	The Minister of Jal Shakti
Shri Kiren Rijiju	The Minister of Earth Sciences
Shri Raj Kumar Singh	The Minister of Power; and The Minister of New and Renewable Energy
Shri Hardeep Singh Puri	The Minister of Petroleum and Natural Gas; and The Minister of Housing and Urban Affairs
Dr. Mansukh Mandaviya	The Minister of Health and Family Welfare; and The Minister of Chemicals and Fertilizers

Shri Bhupender Yadav	The Minister of Environment, Forest and Climate Change; and The Minister of Labour and Employment
Dr. Mahendra Nath Pandey	The Minister of Heavy Industries
Shri Parshottam Rupala	The Minister of Fisheries, Animal Husbandry and Dairying.
Shri G. Kishan Reddy	The Minister of Culture; The Minister of Tourism; and The Minister of Development of North Eastern Region
Shri Anurag Singh Thakur	The Minister of Information and Broadcasting; and The Minister of Youth Affairs and Sports

Ministers of State (Independent Charge)

Rao Inderjit Singh	The Minister of State of the Ministry of Statistics and Programme Implementation; The Minister of State of the Ministry of Planning; and The Minister of State in the Ministry of Corporate Affairs
Dr. Jitendra Singh	The Minister of State of the Ministry of Science and Technology; The Minister of State in the Prime Minister's Office; The Minister of State in the Ministry of Personnel, Public Grievances and Pensions; The Minister of State in the Department of Atomic Energy; and The Minister of State in the Department of Space
Shri Arjun Ram Meghwal	The Minister of State of the Ministry of Law and Justice; The Minister of State in the Ministry of Parliamentary Affairs; and

The Minister of State in the Ministry of Culture

Ministers of State

Shri Shripad Yesso Naik	The Minister of State in the Ministry of Ports, Shipping and Waterways; and The Minister of State in the Ministry of Tourism
Shri Faggansingh Kulaste	The Minister of State in the Ministry of Steel; and The Minister of State in the Ministry of Rural Development
Shri Prahalad Singh Patel	The Minister of State in the Ministry of Jal Shakti; and The Minister of State in the Ministry of Food Processing Industries
Shri Ashwini Kumar Choubey	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and The Minister of State in the Ministry of Environment, Forest and Climate Change
General (Retd.) V. K. Singh	The Minister of State in the Ministry of Road Transport and Highways; and The Minister of State in the Ministry of Civil Aviation
Shri Krishan Pal	The Minister of State in the Ministry of Power; and The Minister of State in the Ministry of Heavy Industries
Shri Danve Raosaheb Dadarao	The Minister of State in the Ministry of Railways; The Minister of State in the Ministry of Coal; and The Minister of State in the Ministry of Mines
Shri Ramdas Athawale	The Minister of State in the Ministry of Social Justice and Empowerment
Sadhvi Niranjan Jyoti	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and

	The Minister of State in the Ministry of Rural Development
Dr. Sanjeev Kumar Balyan	The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying
Shri Nityanand Rai	The Minister of State in the Ministry of Home Affairs
Shri Pankaj Chaudhary	The Minister of State in the Ministry of Finance
Shrimati Anupriya Singh Patel	The Minister of State in the Ministry of Commerce and Industry
Prof. S. P. Singh Baghel	The Minister of State in the Ministry of Health and Family Welfare
Shri Rajeev Chandrasekhar	The Minister of State in the Ministry of Skill Development and Entrepreneurship; and The Minister of State in the Ministry of Electronics and Information Technology
Sushri Shobha Karandlaje	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shri Bhanu Pratap Singh Verma	The Minister of State in the Ministry of Micro, Small and Medium Enterprises
Shrimati Darshana Vikram Jardosh	The Minister of State in the Ministry of Textiles; and The Minister of State in the Ministry of Railways
Shri V. Muraleedharan	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Parliamentary Affairs

Shrimati Meenakashi Lekhi	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Culture
Shri Som Parkash	The Minister of State in the Ministry of Commerce and Industry
Shrimati Renuka Singh Saruta	The Minister of State in the Ministry of Tribal Affairs
Shri Rameswar Teli	The Minister of State in the Ministry of Petroleum and Natural Gas; and The Minister of State in the Ministry of Labour and Employment
Shri Kailash Choudhary	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shrimati Annpurna Devi	The Minister of State in the Ministry of Education
Shri A. Narayanaswamy	The Minister of State in the Ministry of Social Justice and Empowerment
Shri Kaushal Kishore	The Minister of State in the Ministry of Housing and Urban Affairs
Shri Ajay Bhatt	The Minister of State in the Ministry of Defence; and The Minister of State in the Ministry of Tourism
Shri B. L. Verma	The Minister of State in the Ministry of Development of North Eastern Region; and The Minister of State in the Ministry of Cooperation
Shri Ajay Kumar	The Minister of State in the Ministry of Home Affairs
Shri Devusinh Chauhan	The Minister of State in the Ministry of Communications

Shri Bhagwanth Khuba	The Minister of State in the Ministry of New and Renewable Energy; and The Minister of State in the Ministry of Chemicals and Fertilizers
Shri Kapil Moreshwar Patil	The Minister of State in the Ministry of Panchayati Raj
Sushri Pratima Bhoumik	The Minister of State in the Ministry of Social Justice and Empowerment
Dr. Subhas Sarkar	The Minister of State in the Ministry of Education
Dr. Bhagwat Karad	The Minister of State in the Ministry of Finance
Dr. Rajkumar Ranjan Singh	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Education
Dr. Bharati Pravin Pawar	The Minister of State in the Ministry of Health and Family Welfare
Shri Bishweswar Tudu	The Minister of State in the Ministry of Tribal Affairs; and The Minister of State in the Ministry of Jal Shakti
Shri Shantanu Thakur	The Minister of State in the Ministry of Ports, Shipping and Waterways
Dr. Munjapara Mahendrabhai	The Minister of State in the Ministry of Women and Child Development; and The Minister of State in the Ministry of AYUSH
Shri John Barla	The Minister of State in the Ministry of Minority Affairs

Dr. L. Murugan	The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and The Minister of State in the Ministry of Information and Broadcasting
Shri Nisith Pramanik	The Minister of State in the Ministry of Home Affairs; and The Minister of State in the Ministry of Youth Affairs and Sports

THE PARLIAMENTARY DEBATES

OFFICIAL REPORT
IN THE TWO HUNDRED AND SIXTY FIRST SESSION OF THE RAJYA SABHA

Commencing on the 18th September, 2023/27 Bhadra, 1945 (Saka)

RAJYA SABHA

Monday, the 18th September, 2023 / 27 Bhadra, 1945 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

(*The National Anthem, 'Jana Gana Mana', was played*)

OATH OR AFFIRMATION

MR. CHAIRMAN: Oath or Affirmation.

Dr. Dinesh Sharma (Uttar Pradesh)

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I take this opportunity to extend birthday greetings to hon. Member of Parliament, Shri Sanjeev Arora.

Shri Arora has been a Member of this august House since April, 2022. He is an industrialist by profession with a passion for social service. His efforts to promote cancer care in India is highly laudable. Shri Arora likes travelling and enjoys watching sports in his spare time. He is married to Shrimati Sandhya Arora and has a son Kavya and a daughter Ketki.

Hon. Members, on my and on your behalf, I wish him a long, healthy and happy life and extend greetings to his family and friends.

PANEL OF VICE-CHAIRPERSONS

MR. CHAIRMAN: I have to inform the hon. Members that the Panel of Vice-Chairpersons has been re-constituted with effect from 13th September, 2023, with the following Members: Shrimati Kanta Kardam; Shrimati Sumitra Balmik; Shrimati Mamata Mohanta; Shrimati Geeta alias Chandraprabha; Shri Akhilesh Prasad Singh; Shri Narain Dass Gupta; Shri V. Vijayasai Reddy; and Dr. Santanu Sen.

Hon. Members, you will be pleased to know that we are continuing with the same mechanism- 50 per cent women as Chairpersons. But I can assure you, it is only a matter of time; the percentage may go higher.

REFERENCE BY THE CHAIR

Felicitations on successful conduct of G20 New Delhi Summit

MR. CHAIRMAN: Hon. Members, it gives me immense pleasure to congratulate the entire nation at the successful conduct of G20 New Delhi Summit that has filled heart of every Indian with pride and raised the leadership stature of the country at the global level.

I laud the Prime Minister's vision that made it truly people's G20. Having more than 200 meetings in 60 cities covering all the States and Union Territories of India, it is unprecedented. At the same time, the G20 New Delhi Leaders' Summit, with 42 delegations, was one of the largest in size, scale and scope. This has provided opportunity to the world to experience richness of diversity, democracy and talent of India.

India's G20 Presidency has proven to be inclusive, ambitious, action- oriented, decisive and people-centric. The outcomes of the G-20 Leaders Summit are transformational and would contribute to the reshaping of the global world order in the decades ahead.

With the Prime Minister's vision and guidance, the New Delhi G20 Leaders' Declaration was adopted unanimously and with consensus, including on difficult issues. It is globally acknowledged that India's leadership and endeavours were crucial in bridging the North-South divide and overcoming the strong East-West polarisation. This is reflective of India's elevated stature and standing and the work that this Government has done in the last nine years. It is a testament to the global trust and goodwill that India enjoys under the Prime Minister's leadership. It is a recognition that India is a voice of peace and moderation in a world ridden with divisions.

India's Presidency has been instrumental in bringing voice of the Global South into the heart of the G20 discourse. At the beginning of its Presidency, India hosted the Voice of the Global South Summit in January, 2023, with participation of leaders of 125 countries. The priorities and expectations of the countries of the Global South were brought onto the G20 Agenda. The Summit Declaration amplified and delivered

on issues of interest to the developing countries, including poverty alleviation, climate finance, handling debt vulnerabilities, food security, health security, digital infrastructure development, among others.

The Prime Minister's initiative led to the historic decision to accept African Union as a permanent member of the G20. It was a wonderful sight to see the world leaders pay respect to the Father of the Nation at Rajghat. They all endorsed the universal idea of peace and non-violence espoused by Mahatma Gandhi and its relevance in today's world. The Prime Minister has himself made a strong pitch for reform of the international institutions which must keep pace with the changing times. This is important for true multilateralism in a divided world to ensure stability, growth and development. The focus of the G20 has moved from a mere economic centric to a much broader human-centric approach. The priority accorded to realizing Sustainable Development Goals, reforming international financial institutions, establishing digital public infrastructure, promoting a Green Development Pact, encouraging women-led development, taking global Initiative on digital health, recognizing the role of traditional medicine, are praise-worthy. The energizing of the international economy, availability of greater resources for development, expansion of tourism, global workplace opportunities, stronger food security through millet production and consumption, addressing the skill gaps and mobility, mapping global value chains, supporting MSMEs, and a deeper commitment to bio-fuels are among the prominent outcomes of the G20 Summit that will benefit the entire nation. The launch of India-Middle East-Europe Economic Corridor and the Global Biofuels Alliance during the Summit are significant. These initiatives have sowed the seeds for a connected future in which India will continue to play an important role. India's climate leadership was visible with the adoption of High Level Principles on LiFE for building pro-planet people; and recognition by the developed world to substantially scale-up investment and climate finance to meet climate goals. India's Presidency achieved new milestones in setting up new G20 Working Groups on Women and Disaster Risk Reduction, as also a new G20 engagement group on Start-ups. The Deccan High Level Principles on Food Security, Gandinagar Roadmap on Land Initiative, Goa Roadmap on Tourism, Chennai High Level Principles on Blue and Ocean Economy and the Kashi Cultural Pathway will provide global guidance in various sectors for times to come and make our people proud.

Hon. Members, next month, our Parliament would have the honour to host the Parliament-20 Forum as part of our G-20 Presidency. I request each member of this august House to participate in welcoming the world to the Mother of Democracy and building on the theme 'Vasudhaiva Kutumbakam - One Earth, One Family, One

Future'. I am confident that this august House will join me in commending Prime Minister's leadership, in recognising the enthusiasm of the people of India and appreciating the contribution of all organisations and individuals on this historic achievement.

Now, Papers to be laid on the Table. Secretary-General.

PAPERS LAID ON THE TABLE

Statement showing the Bills passed by the Houses of Parliament during the Two Hundred and Sixtieth Session of the Rajya Sabha and assented to by the President

SECRETARY-GENERAL: Sir, I lay on the Table, a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Two Hundred and Sixtieth Session of the Rajya Sabha and assented to by the President:-

(i) The Biological Diversity (Amendment) Bill, 2023
(ii) The Multi-State Co-operative Societies (Amendment) Bill, 2023
(iii) The Cinematograph (Amendment) Bill, 2023
(iv) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2023
(v) The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2023
(vi) The Forest (Conservation) Amendment Bill, 2023
(vii) The Mines and Minerals (Development and Regulation) Amendment Bill, 2023
(viii) The Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023
(ix) The Jan Vishwas (Amendment of Provisions) Bill, 2023
(x) The Government of National Capital Territory of Delhi (Amendment) Bill, 2023
(xi) The Registration of Births and Deaths (Amendment) Bill, 2023
(xii) The National Dental Commission Bill, 2023
(xiii) The Digital Personal Data Protection Bill, 2023
(xiv) The Indian Institutes of Management (Amendment) Bill, 2023
(xv) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2023
(xvi) The Anusandhan National Research Foundation Bill, 2023
(xvii) The National Nursing and Midwifery Commission Bill, 2023
(xviii) The Coastal Aquaculture Authority (Amendment) Bill, 2023
(xix) The Inter-services Organisations (Command, Control and Discipline) Bill, 2023
(xx) The Pharmacy (Amendment) Bill, 2023

(xxi) The Central Goods and Services Tax (Amendment) Bill, 2023
(xxii) The Integrated Goods and Services Tax (Amendment) Bill, 2023
(xxiii) The Mediation Bill, 2023.

OPENING REMARKS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I extend warm greetings to you on the beginning of 261st Session of Rajya Sabha.

Hon. Members, this Session makes available a befitting opportunity to reflect and introspect on "Parliamentary Journey of 75 years starting from Samvidhan Sabha - Achievements, Experiences, Memories and Learnings". Traversing over seven decade journey, from Samvidhan Sabha to the present day in Amrit Kaal, these hallowed precincts have witnessed many milestones.

Hon. Members, this journey had historical moments - from 'Tryst with Destiny' at Midnight of 15th August, 1947 to unfolding of innovative, forward looking GST regime at midnight of June 30, 2017 and, now, this day.

Deliberations in the Constituent Assembly in various Sessions spread over three years exemplified decorum and healthy debate. Contentious and highly divisive issues were negotiated in a spirit of consensus. There is enough take away from this for us all.

Healthy debate is hallmark of a blossoming democracy. We must eschew confrontational posturing. Weaponising disruption and disturbance as strategy would never secure sanction of the people. We all are constitutionally ordained to nurture democratic values and must so justify and vindicate the trust of the people. We owe it to the nation to optimally utilise the opportunity and time to subserve public interest.

Hon. Members, this is also an occasion to recall and glorify - our tenacious freedom fighters -- they were the pioneers, in true sense, to fight for democratic rights; our erudite constitutional forefathers -- they were farsighted visionaries who, after much deliberations and discussions, provided us a Constitution which has stood the test of time; our statesmen and politicians -- they have time and again respected and abided by constitutional ideals and have democratised the Constitution itself by taking its essence to the masses; the Civil Service - the bureaucrats who have been steadfast day in and day out in ensuring that the state machinery works in a free and fair manner; and, finally, it is the masses whose deep faith and unflinching belief in the parliamentary democracy sustained it and thwarted the worst possible attempt to deny democratic values.

The success of our democracy is thus a collective concerted endeavour of "We the People of India."

Expectedly, the hon. Members, during the course of the day, would enrich the House and enlighten the people at large as regards our 75 years' journey and unfold vision for years ahead.

Hon. Members, use of wit, humour, sarcasm and even acerbic comments inside Parliament are important inalienable facets of a vigorous democracy. These days, we do not get to hear such light-hearted exchanges. Hopefully, we will see the revival of wit, humour and scholarly debates.

The hallowed precincts of Parliament for years have witnessed highs and lows which we need to reflect and deliberate so as to take our Bharat to its rightful place in 2047 when it celebrates centenary of Independence.

DISCUSSION ON "PARLIAMENTARY JOURNEY OF 75 YEARS STARTING FROM SAMVIDHAN SABHA- ACHIEVEMENTS, EXPERIENCES, MEMORIES AND LEARNINGS"

MR. CHAIRMAN: I now invite the hon. Leader of the House, Shri Piyush Goyal to initiate the Discussion on "Parliamentary Journey of 75 years starting from Samvidhan Sabha - Achievements, Experiences, Memories and Learnings."

DR. K. KESHAVA RAO (Telangana): Sir, before that, as this is a special Session, we want special items of Business also to be taken up. *...(Interruptions)....* We are welcoming this and we are not against it.

MR. CHAIRMAN: Dr. Keshava Rao, please address the Chair. *...(Interruptions)....*

DR. K. KESHAVA RAO: Sir, we want Women's Reservation Bill to be taken up in this Session. *...(Interruptions)....*

MR. CHAIRMAN: Anyone who raises such things will suffer the consequences. *...(Interruptions)...* Hon. Members, have it from me, put it on the table immediately. Everyone who does it is in breach of rules and regulations. *...(Interruptions)...* Don't force my hands. *...(Interruptions)...* Dr. Keshava, this was least expected. *...(Interruptions)...* How can you on earth raise it? *...(Interruptions)...* This was the least expected. *...(Interruptions)...*

DR. K. KESHAVA RAO: How do we communicate with you? *...(Interruptions)...* I am sorry about this attitude. *...(Interruptions)...*

MR. CHAIRMAN: I am so sorry...

DR. K. KESHAVA RAO: I really don't want to do it. *...(Interruptions)...* I am very sorry for this attitude. *...(Interruptions)...*

MR. CHAIRMAN: I am so sorry...

DR. K. KESHAVA RAO: You don't hear us. *...(Interruptions)...* The only thing is that I show a placard *...(Interruptions)...* I don't want to disturb the House. *..(Interruptions)..*

MR. CHAIRMAN: Dr. Keshava, please don't do it. *...(Interruptions)...* For my sake, don't do it.

DR. K. KESHAVA RAO: I said, it was discussed for two hours in the leaders' meeting yesterday. *...(Interruptions)...*

MR. CHAIRMAN: I can assure the Members. *...(Interruptions)...* Each of the Members, who has done it, is cautioned by me not to do it. I am one of you. I depend on your wisdom, on your talent, on your knowledge to exemplify the best conduct which can be approved by the people outside. Let us not make mockery of it. *...(Interruptions)...* We are at a time when we are having great moments. Our country is defining global discourse. These are not political issues. *...(Interruptions)...* All I say is, *...(Interruptions)...* You will have the occasion. *...(Interruptions)...* Dr. Keshava, please take your seat. *...(Interruptions)...* You will have the occasion to fully indicate. The agenda has been spelt out. ...(Interruptions)...

SHRI JAIRAM RAMESH (Karnataka): What is the agenda? *...(Interruptions)...*

MR. CHAIRMAN: Mr. Jairam Ramesh, you will know it. *...(Interruptions)...* Mr. Jairam Ramesh, the least you can do is, if you want to address the Chair, you can gentlemanly rise and make your point, not in a cozy chair like this.

...(Interruptions)... Yes, the Leader of the Opposition*...(Interruptions)...* खरगे जी, उसके पहले मैं आपसे एक बात कहूँगा कि मैंने जो विट/ह्यूमर की बात की है, वह आप पर लागू नहीं है। आपने विट भी दिखाया है, ह्यूमर भी दिखाया है और सरकाज्म भी दिखाया है। वह बात मैंने बाकियों के लिए कही थी। ...(**व्यवधान**)...

विपक्ष के नेता (**श्री मल्लिकार्जुन खरगे**) : सर, मैं दौड़ते-दौड़ते रात के डेढ़ बजे यहाँ पर पहुँचा। मैं यह समझकर आया था कि आज का दिन बहुत अच्छा है और हमारे चेयरमैन साहब गुस्से में नहीं रहेंगे, किसी को डराएँगे नहीं और बड़े प्रेम के साथ सबको लेकर चलेंगे - मैं इस उम्मीद से आया था। यहाँ आते ही एकदम आपने गुस्सा ज़ाहिर किया ...(**व्यवधान**)...

श्री सभापति : मैंने कहाँ किया?

श्री मल्लिकार्जुन खरगे : उन्हें रोका। यह हो रहा है। कम से कम आज खुशी का दिन है। हमारे संजय सिंह जी और राघव चड्ढा जी को कम से कम हाउस में लाइए। ...(**व्यवधान**)... नहीं तो दो मेम्बर्स को बाहर रख कर ...(**व्यवधान**)... सर, दो मेम्बर्स को बाहर रख कर अगर स्पेशल सेशन का पहला दिन, इम्पॉर्टेंट दिन ...(**व्यवधान**)... अमृत काल ...(**व्यवधान**)... अमृत काल कहो और मेरे लिए विष काल कहो, लेकिन मैं आपसे यही विनती करता हूँ कि मेम्बर्स को बाहर रख कर यह काम नहीं होता, यह ठीक नहीं लगता। तो आप कृपया इस पर ज़रा ध्यान दीजिए, बड़ा दिल दिखाइए, गुस्सा कम कर दीजिए और कार्यवाही अच्छी तरह चलने दीजिए।

MR. CHAIRMAN: Hon. Members, we are having discussion on a very important issue and it will be a six-hour discussion. Everyone will get an opportunity. Apart from the floor leaders, we have presence of very distinguished Members, who have seen more than three decades of parliamentary performance. I am quite sure and I have no doubt that the contribution by hon. Members will enlighten the people at large. Therefore, let us have scholarly debate, dictated only by decorum and contribution. I call upon the Leader of the House, Shri Piyush Goyal, to speak. *...(Interruptions)...*

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, it is important. *...(Interruptions)...* I seek a clarification and enlighten us whether it is a Special Session or 261st Session of Rajya Sabha. Will a Special Session be counted as a Session? Kindly enlighten and then, I think, we can proceed.

MR. CHAIRMAN: It is 261st Session, Special Session. Yes, Mr. Piyush Goyal.

सभा के नेता (**श्री पीयूष गोयल**) : माननीय सभापति जी, मेरा सौभाग्य है कि आज गणेश चतुर्थी की पूर्व संध्या पर हम सब यहाँ पर इतने अच्छे वातावरण में चर्चा के लिए एकत्रित हुए हैं। सबसे

पहले मैं आपको और आपके माध्यम से सभी साथियों, सांसदों और देशवासियों को हम सबकी तरफ से गणेश चतुर्थी की बहुत-बहुत बधाई और शुभकामनाएँ देना चाहता हूँ।

माननीय सभापति जी, पार्लियामेंट महामहिम राष्ट्रपति जी और दोनों सदनों - लोक सभा और राज्य सभा - इन तीनों का समागम है। हमारे हाउस को 'हाउस ऑफ एल्डर्स' कहा जाता है, 'उच्च सदन' कहा जाता है। मेरे लिए यह बड़े सौभाग्य की बात है कि विश्व के सबसे बड़ी जनतंत्र, लोकतंत्र की जननी में मुझे इस उच्च सदन में अब तीसरे टर्म में सेवा देने का मौका भारतीय जनता पार्टी ने दिया, उसके लिए मैं सदैव आभारी रहूँगा। मुझे काम करने का अवसर मिला और मैंने जो सीखा और समझा, उसके ऊपर आज की जो चर्चा है, यह वास्तव में हम सबको आगे के लिए भी और ज्यादा उत्साह देगी कि कैसे हम देश के निर्माण में अपना-अपना योगदान दे सकते हैं।

माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने कहा था कि हमारा जो लोकतंत्र है, यह एक प्रकार से प्रेरणादायी है, यह हम सबको प्रेरणा देता है। हमारा जो संविधान है, वह हम सबको इच्छाशक्ति देता है और पार्लियामेंट, देशवासियों की जो उमंग है, देशवासियों के जो संकल्प हैं, उनको साझा करने का सबसे सही इंस्टिट्यूशन है। लोकतंत्र को जीवित रखने तथा इसको और मजबूत बनाने का अगर कोई सबसे बड़ा प्लैटफॉर्म है, तो वह हमारी संसद है।

(**उपसभापति महोदय** *पीठासीन हुए।*)

माननीय उपसभापति जी, इस देश के 140 करोड़ लोग हमारे लोकतंत्र को मजबूत बनाते हैं और उसको सफल बनाते हैं। भारत के लोकतंत्र की जो प्रणाली है, वह स्वदेशी आधार पर बनी हुई है। जो अलग-अलग देश गुलामी से मुक्त हुए, उनमें से बहुत कम बड़े देश हैं, जो आज भी लोकतंत्र के रूप में हैं। उनमें से अधिकांश देशों में लोकतंत्र टिक नहीं पाया, क्योंकि उनके सामने अलग-अलग प्रकार की समस्याएँ आईं, पर इतने बड़े देश में गुलामी के बाद भी लोकतंत्र दिनोंदिन मजबूत होता गया, यह हम सबका सौभाग्य भी है और उसमें दोनों सदनों ने बहुत बड़ा योगदान दिया है। भारत को हम सब लोग लोकतंत्र की जननी मानते हैं। अगर हम पुराने वैदिक टेक्स्ट्स में भी जाते हैं, तो वहाँ भी ये शब्द - सभा, समिति, संसद - देखने को मिलते हैं। सभा, समिति, संसद - ये शब्द हजारों साल पहले भारत में कहे जाते थे, इस्तेमाल होते थे और सुने जाते थे। हमने यहाँ पर सिर्फ ये शब्द नहीं लिए हैं, बल्कि उनकी आत्मा भी आज सदन में, लोक सभा तथा राज्य सभा में देखने को मिलती है। मैं समझता हूँ कि हमें ज्यादा दूर जाने की जरूरत नहीं है। अभी-अभी माननीय सभापति जी जी20 की भारत की अध्यक्षता की सफलता की बात कर रहे थे। 'वसुधैव कुटुम्बकम्' की भावना पूरे विश्व में है, तो हमारे लिए देश ही नहीं, बल्कि पूरा विश्व एक परिवार है और हम सबकी चिंता करने वाले देश हैं। यही भावना लेकर भारत की जी20 की अध्यक्षता बहुत सफलतापूर्वक अभी-अभी संपन्न हुई और लीडर्स समिट का समापन हुआ है तथा 30 नवंबर को हमारी अध्यक्षता का समय पूरा होगा। हमने पूरे विश्व में भारत की अध्यक्षता की, भारत के नेतृत्व की एक अमिट छाप अवश्य छोड़ी है। प्रधान मंत्री, नरेन्द्र मोदी जी की जिस प्रकार से आज पूरे विश्व में एक एक्सेप्टेंस बनी है तथा उनकी लीडरशिप के प्रति जो आस्था देखने को मिलती है, वह पूरे देश तथा देशवासियों को गौरवान्वित करती है। माननीय उपसभापति जी, जो संविधान सभा आयोजित हुई थी, उसमें जो डिबेट्स हुई थीं, उनका स्तर बहुत ऊँचा था। जब हम उन्हें पढ़ते हैं,

तो हमें बहुत कुछ देखने-सुनने को मिलता है। उस समय, जब Constituent Assembly की डिबेट्स चल रही थीं, तब बड़े-बड़े लोगों ने कहा था कि दो सदनों की क्या आवश्यकता है। बड़े-बड़े व्यक्ति, जैसे माननीय श्री मोहम्मद ताहिर जी, माननीय श्री शिब्बन लाल सक्सेना जी, माननीय श्री लोकनाथ मिश्रा जी ने oppose किया था कि सेकंड चैम्बर की आवश्यकता नहीं है, एक ही चैम्बर बहुत होगा, लेकिन माननीय श्री गोपालस्वामी अयंगर जी, भारत रत्न डा. भीमराव अम्बेडकर जी और श्रद्धेय सर्वपल्ली राधाकृष्णन जी ने इस बात को बल दिया था, इस बात का समर्थन किया था कि दो सदन होने चाहिए, उच्च सदन का अपना स्थान है। इसके बाद अप्रैल, 1952 में यह सदन बनाया गया और इसकी पहली सभा 13 मई, 1952 को हुई। एक प्रकार से, इन 71 वर्षों का जो प्रवाह है, आज हम सब उसकी चर्चा करने वाले हैं। सामान्यतः राज्य सभा से यह अपेक्षा थी कि यहाँ पर अच्छी चर्चा होगी, अच्छी डिबेट्स होंगी। चर्चा और वार्तालाप के माध्यम से, वाद-विवाद से ऊपर उठकर, देशहित को सामने रखते हुए राज्य सभा चलेगी। माननीय प्रधान मंत्री, नरेन्द्र मोदी जी ने भी कहा था कि हमारी जो भी डिबेट्स होती हैं, जो भी वार्तालाप, डिस्कशन, डायलॉग्स होते हैं, चाहे वे सदन के अंदर हों, चाहे सदन के बाहर हों, उन सबमें एक बात कॉमन है, एक बात पक्की है कि देश की सेवा करने और देश के हितों की रक्षा करने की जो हमारी शपथ है, हम सब उसे बहुत बल देंगे और उसे सर्वोपरि रखेंगे। मैं समझता हूँ कि इसमें हम सभी ने अपना-अपना दायित्व अपने-अपने हिसाब से निभाया है। इस 71 वर्ष के प्रवाह में कई सारे महानुभावों ने भारत के संविधान की रक्षा करने के लिए, भारत के लोकतंत्र की रक्षा करने के लिए अपना-अपना योगदान दिया। हमारे कई वरिष्ठ चेयरमैन रहे, मैं उन सभी का नाम लूँगा, लेकिन कुछ प्रमुख नाम तुरंत ध्यान में आते हैं, जैसे डा. सर्वपल्ली राधाकृष्णन जी, डा. ज़ाकिर हुसैन जी, जस्टिस हिदायतुल्लाह जी, डा. शंकर दयाल शर्मा जी, श्री के.आर. नारायणन जी, श्री भैरोंसिंह शेखावत जी, हामिद अंसारी जी, श्री वेंकैया नायडु जी और हमारे वर्तमान सभापति, श्री जगदीप धनखड़ जी। सभी ने अपने-अपने कार्यकाल में इस सदन की गरिमा बनाई और इस सदन को और नए अवामों तक ले जाने में बहुत अच्छा योगदान दिया। वेंकैया नायडु जी की बातें तो याद आती रहती हैं। वे कई बार व्यंग्य भी करते थे, कई बार विषय को बहुत अच्छे तरीके से समझाने का प्रयास भी करते थे। एक बार उन्होंने कहा था, 'People want the House to discuss, debate and decide — 3 Ds. They don't want the other 'D', i.e., 'disruption.' मैं समझता हूँ कि हम सबने अपने-अपने तरीके से प्रयास किया है कि यह सदन अच्छे तरीके से चले और सदन में अच्छी चर्चा के माध्यम से हम देश की सेवा कर पाएं। बड़े-बड़े बुद्धिजीवी, जनता के बड़े-बड़े प्रतिनिधि, कई सारे मेम्बर्स, जो नॉमिनेट होते हैं, ऐसे बहुत-से वरिष्ठ महानुभावों ने इस सदन की गरिमा बढ़ाई है और अपनी-अपनी छाप छोड़ी है कि उनके समय में इस सदन ने कैसे काम किया। आज भी जो हमारे नॉमिनेटेड सदस्य हैं, उन्होंने अलग-अलग क्षेत्रों में एक से बढ़कर एक देश सेवा की है, बहुत बड़ा योगदान दिया है। मैं समझता हूँ कि यह भी इस सदन की एक विशेषता है कि चाहे वे खेल की दुनिया से हों, फिल्म की दुनिया से हों, म्यूज़िक की दुनिया से हों या ड्रामे की दुनिया से आर्टिस्ट्स हों, अलग-अलग और बड़े-बड़े महानुभावों ने इस सदन की गरिमा बढ़ाई है। माननीय उपसभापति जी, इस सदन ने बहुत सारे बड़े फैसले भी लिए हैं, जो जिन्दगी और देश के लिए बहुत अहम भूमिका निभाते हैं और शायद सदियों-सदियों तक याद रखे जाएंगे। इस सदन में कई सारी बड़ी अच्छी और इंटरेस्टिंग डिबेट्स भी हुई हैं। यहां पर चाहे अटल जी, आडवाणी जी

और सुषमा जी की डिबेट्स हों या डा. कर्ण सिंह जी, वी.पी. सिंह जी, चन्द्रशेखर जी या हमारे वर्तमान सदस्य और पूर्व प्रधान मंत्री श्री देवगौड़ा जी की डिबेट्स हों, उन अलग-अलग बहुत महत्वपूर्ण डिबेट्स में बड़े-बड़े महानुभावों ने भाग लिया है। कई बार बड़ी fierce debates होती थीं, वाद-विवाद भी बढ़ जाता था, लेकिन साधारणतः बहुत गंभीर वाद-विवाद में भी हम यह मौका ढूंढ़ते थे कि कैसे न कैसे हम सब मिलकर काम करें। एक बार एक बहुत गर्मा-गर्मी की डिबेट में माननीय अटल बिहारी बाजपेयी जी ने एक आह्वान दिया था कि हम सब राजनीतिक दल मिल-जुलकर काम करें, अपनी जो अलग-अलग सोच और विचारधाराएं हैं, उनको रखते हुए भी हम उनमें से रास्ता ढूँढ़कर आगे चलें और देशहित तथा जनहित के लिए अपने-अपने काम करें।

माननीय उपसभापति जी, मुझे याद आता है कि एक कम्युनिस्ट पार्टी के एक सदस्य श्री पी. राजीव थे, जो फिर केरल में जाकर मंत्री बने। वे सीपीआई(एम) के बड़े वरिष्ठ नेता थे और इस सदन में बहुत ही अच्छी तैयारी करके आते थे। ऐसी नई-नई चीज़ें, जिनके बारे में हममें से लगभग कई लोगों को ध्यान नहीं होता था कि वे भी इस सदन के अधिकार क्षेत्र में पड़ती हैं, ऐसे नये-नये विषय श्री पी. राजीव कई बार इस सदन में लाते थे। चाहे वे केरल में हों या कभी दिल्ली आएं, मैं अभी भी जब उनसे मिलता हूँ तो आनन्द आता है। इसी प्रकार हम सब एक-दूसरे की आलोचना कर सकते हैं, हममें मतभेद हो सकता है, पर अगर हम मतभेद से ऊपर उठें और मतभेद को शालीनता के साथ रखें तो मैं समझता हूँ कि हमारे जिन पुराने सदस्यों ने यहां पर हमें उदाहरण के रूप में जो अच्छी-अच्छी बातें सिखाईं और वर्तमान में भी सदस्य एक प्रकार से मिल-जुलकर काम करने की पूरी कोशिश करते हैं, यह देश को तेज गति से आगे लेकर जाने में अपनी महत्वपूर्ण भूमिका निभाएगा।

माननीय उपसभापति जी, डा. सर्वपल्ली राधाकृष्णन जी ने 1955 में एक बात रखी थी, जिसको मैं यहां क्वोट करना चाहूंगा। यह सन् 1955 की बात है, यानी यह लगभग 68 साल पहले की बात है। अगर यह आज भी इस सदन में गूंजे तो यह कितना relevant होगा! डा. राधाकृष्णन ने कहा था, "We want to maintain the good name and dignity of this House. I do not want it to be said that sometimes these discussions suggest that we are not behaving like serious, responsible Members of Parliament but rather like irresponsible professional agitators."

हमारे वरिष्ठ नेताओं ने अलग-अलग तरीकों से हमें बहुत कुछ सिखाया है, समझाया है, लेकिन मेरा विश्वास है कि हम सबकी भावना और हम सबका मन यही बोलता है कि सदन अच्छे तरीके से चले, ताकि इस देश में नई-नई चीज़ें हों और हम देश को और आगे बढ़ाएं। इस 'अमृत काल' में माननीय प्रधान मंत्री जी ने हम सबको जो एक आह्वान दिया है कि भारत एक विकसित देश बने, उसमें हम सबका अपना-अपना रोल रहेगा। विपक्ष का भी उतना ही अहम रोल है कि वह सरकार को नियंत्रण में रखे, सरकार का रोल है कि वह नये-नये कानूनों, नई-नई योजनाओं और नये-नये तरीकों से देश की दिशा और दशा को आगे बदले। मुझे लगता है कि सभी माननीय सदस्य अपनी जिम्मेदारियों को भली-भांति निभाने का पूरा प्रयास कर रहे हैं और वे आगे भी करते रहेंगे।

अगर हम अपनी मेमोरी में जाएं तो पाएंगे कि अटल जी को कविता सुनाने की आदत थी। वे कई बार बोलते समय कविता में चल पड़ते थे। माननीय अरुण जेटली जी, जो लीडर ऑफ दि

हाउस भी रह चुके हैं, उसके पहले वे लीडर ऑफ दि अपोजिशन भी रह चुके हैं, उनका कटाक्ष बड़ा शार्प होता था। वे विषय को अपने तरीके से बहुत wittily, बहुत अच्छे तरीके से रखते थे। जैसे उन्होंने कहा था, this is the "new normal." हमारे पास उनकी भी इस प्रकार की बहुत सारी अलग-अलग सुंदर यादें हैं। माननीय वेंकैया नायडु जी की तेलुगू में proverbs देने की आदत थी, जिसे वे बीच-बीच में क्वोट करते थे। माननीय गुलाम नबी आज़ाद जी शेर-ओ-शायरी में काफी माहिर थे और वे कई बार अपने भाषणों में शेर-ओ-शायरी कहकर निकल पड़ते थे। माननीय खरगे जी भी आजकल बहुत शेर-ओ-शायरी करने लगे हैं। ...(**व्यवधान**)...

श्री जयराम रमेश : एक्सपंज भी हो जाता है।

श्री पीयूष गोयल : सर, यह सदन की गरिमा रही है कि हम सब कई बार गर्मा-गर्मी में भी विषय को बहुत सुंदर तरीके से संभाल लेते हैं, आगे बढ़ते हैं और इसी से लोगों का दिल भी जीतते हैं।

माननीय उपसभापति जी, मुझे याद है कि माननीय प्रधान मंत्री जी ने गुलाम नबी आज़ाद जी की टर्म खत्म होने पर फेयरवेल स्पीच में गुलाम नबी आज़ाद जी और पूर्व महामहिम राष्ट्रपति जी के काम को याद किया था कि उनके सरकार में रहते हुए, जब विपक्षी सरकार गुजरात में थी, उस समय किस प्रकार से उन्होंने गुजरात के लोगों को कश्मीर से पुनः वापस जाने में तब मदद की, जब आतंकवाद चरम सीमा पर था। उस समय के जो अनुभव प्रधान मंत्री जी ने यहां से बताए थे, वे एक प्रकार से हम सबको एक संदेश देते हैं कि हम सबको अच्छी बातें याद करके अच्छी चीज़ें करने के लिए अपना-अपना प्रयास करना चाहिए। प्रधान मंत्री जी ने तो वास्तव में यह भी कहा था कि 'मैं गुलाम नबी आज़ाद जी को सैल्यूट करता हूं और मैं आगे भी आपसे सलाह-मशविरा करता रहूंगा।' चाहे सत्ता दल हो या विपक्ष, हम सब इसी मित्रता की भावना से आगे भी काम करते रहेंगे, यह हम सबका विश्वास है। सदन की गरिमा इसी में होगी कि अगर हम देशहित और जनहित को सर्वोपरि रखेंगे, तो स्वाभाविक रूप से सदन की गरिमा बढ़ती जाएगी और अच्छे काम भी होते जाएंगे।

महोदय, मुझे याद आता है कि जब मैं पहली बार मेडन स्पीच देने के लिए उठा था, तब मैं नया-नया सदस्य था। यह जुलाई, 2010 की बात है। जहां माननीय पूर्व प्रधान मंत्री जी अभी बैठे हैं। जहां तक मुझे याद है, मैं वहीं बाजू में सैयद नासिर हुसैन जी की सीट पर बैठा था। उस समय डा. मनमोहन सिंह जी प्रधान मंत्री थे और माननीय प्रणब मुखर्जी वित्त मंत्री थे। माया सिंह जी हमारी चीफ व्हिप थीं। उस समय IRDA और SEBI पर कुछ वाद-विवाद चल रहा था। वे आयीं और बोलीं कि परसों तुम्हें डिबेट शुरू करनी है। मैं एकदम हैरान हो गया, क्योंकि मुझे सदन में आए हुए 2 दिन ही हुए थे। शायद तब तक मैंने कुर्ता-पायजामा और जैकेट भी नहीं सिलवायी थी। जब माया सिंह जी ने कहा कि दो दिन बाद तुम्हें डिबेट शुरू करनी है, तो मैं थोड़ा परेशान हुआ और उसी दिन रात को मुम्बई गया, क्योंकि सब्जेक्ट भी मेरे लिए नया था। मैं सेबी तो समझता था, पर इंश्योरेंस के बारे में मुझे बहुत ज्यादा जानकारी नहीं थी । मैं वाद-विवाद समझने के लिए पूरे दो दिन तक दिन-रात रिसर्च करता रहा, पूरी तरह से समझा कि क्या विषय है, क्या समस्या है और क्या विवाद है। मुझे इसका फायदा भी हुआ। मुझे कई चीज़ें मालूम पड़ीं कि जो निजी इंश्योरेंस कंपनियों की पॉलिसीज़ होती थीं, वे उस समय कैसे एकतरफा होती थीं। मुझे विश्वास है कि अब

तो बहुत बदलाव आ गया होगा, पर तब नई-नई इंश्योरेंस कंपनीज़ आनी शुरू हुई थीं और एकतरफा पॉलिसीज़ होती थीं। उसका मुझे व्यक्तिगत लाभ यह हुआ कि मैंने निजी कंपनियों से ली हुई कई पॉलिसीज़ कैंसिल कर दीं, क्योंकि तब मेरे ध्यान में आया कि कैसे वे उपभोक्ताओं के खिलाफ जाती थीं। उस समय मेडन स्पीच के लिए समय की सीमा नहीं होती थी। मैंने लगभग 30-40 घंटे मेहनत करके पढ़ाई की थी, तो स्पीच भी लम्बी चली। मैंने करीब 40-42 मिनट तक अपनी बात रखी, पर उसका समाधान मिला। उस समय के माननीय वित्त मंत्री ने उस स्पीच के बाद डिबेट पर रिप्लाई किया। मैं उनके पूरे वाक्य नहीं पढ़ना चाहूंगा, बल्कि कुछ वाक्य बताना चाहूंगा। उन्होंने जिस प्रकार से मुझे एप्रिशिएट किया, जिस प्रकार से एनकरेज किया, वह वास्तव में मेरे स्मरण में ज़िन्दगी भर रहेगा। उस समय उनकी बात में जो भाव था, जो उन्होंने एक प्रकार से एप्रिशिएशन में कहा था कि बहुत अच्छे प्रकार से मैंने अपनी मेडन स्पीच में विषय को रखा था। पूरे सब्जेक्ट को स्टडी किया था, वह आगे चलकर मुझे पार्लियामेंट की सेवा करने में मदद करेगा। उन्होंने यहां तक कहा था "This is the Chamber, this is the system, where we agree to disagree. There will be divergence of views, there will be differences of opinion, and through these divergences, through these differences of opinion, through discussion, we will arrive at a solution." उनका यह वाक्य मुझे जिंदगी भर एक प्रकार से दिशा दिखाता है कि कैसे आगे चलकर हमें अपनी बात रखनी है और दूसरों की बात से भी सीखना है। मुझे याद आता है, डा. मनमोहन सिंह जी सामने बैठे हैं, एक बार cash for votes scandal हुआ था, उसके ऊपर बड़ी गम्भीर चर्चा चल रही थी। माननीय मनमोहन सिंह जी ने उर्दू के शायर मिर्ज़ा गालिब जी को क्वोट किया था :

"हमको है उनसे वफ़ा की उम्मीद
जो नहीं जानते वफ़ा क्या है।"

उसी समय तुरंत माननीय सुषमा स्वराज जी, जो उस तरफ बैठी थीं, उन्होंने जवाब में कहा :

"कुछ तो मजबूरियां रही होंगी,
यूँ ही कोई बेवफा नहीं होता।"

यह जो दोनों तरफ भावना थी, वह वास्तव में इस सदन की गरिमा बढ़ाती थी। यह जो छाप है, इस प्रकार की यादें हम यहां से लेकर जब नए सदन के नए प्रांगण में जाएंगे, नए वास्तु में जाएंगे, तो मैं समझता हूं कि हम सभी प्रयास करेंगे कि और अच्छे तरीके से हम आगे अपना-अपना काम कर सकें। अटल जी ने एक बार मई, 1996 में अपने ऐतिहासिक भाषण में कहा था कि सत्ता का तो खेल चलेगा, सरकारें आएंगी, जाएंगी, पार्टियां बनेंगी, बिगड़ेंगी, मगर यह देश रहना चाहिए, इस देश का लोकतंत्र अमर रहना चाहिए। मैं समझता हूं कि हम सबको कभी न कभी reconcile करना पड़ेगा कि परिस्थितियां बदली हैं और हम कोई भी entitled नहीं हैं। यह sense of entitlement कई जगह पर देखने को मिलती है, कई जगह पर अनुभव होती है। उससे जब देश उठेगा, तो मैं समझता हूं कि सही मायने में देश की सेवा में हम और अच्छा काम कर सकेंगे। सर, छोटे-छोटे प्रतीक होते हैं - जैसे सभी मंत्रियों की लाल बत्ती खत्म कर दी गई थी। यह छोटा प्रतीक है, लेकिन बहुत बड़ा मैसेज देश को गया कि sense of entitlement किसी के लिए भी अब

इस देश में नहीं चल सकती है। वर्ष 2014 में हमारी सरकार बनी, वह भी एक ऐतिहासिक मौका था, क्योंकि पहली बार गैर-कांग्रेसी सरकार पूर्ण बहुमत के साथ देश ने चुनकर भेजी थी। 2014 से अभी तक इस सदन में कई सारे बड़े landmark legislations पास किए गए हैं, जिनका देश की विकास यात्रा में और सामाजिक समरसता, समाज को आगे लेकर जाने में बहुत बड़ा योगदान है। मैं समझता हूं कि कोई भी इस बात से इंकार नहीं कर सकता कि नौ वर्ष का समय बड़ा transformative, देश के बदलाव का समय रहा है। आज माननीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में और माननीय वित्त मंत्री निर्मला जी के नेतृत्व में भारत विश्व की पांचवीं सबसे बड़ी अर्थव्यवस्था बना है और हम सबने एक प्रकार से उस प्रवाह में अपना-अपना योगदान दिया, अपना-अपना काम किया, अपनी जिम्मेदारी निभाई। मैं सभी माननीय सदस्यों को इस बात की बधाई भी देना चाहता हूं। मैं समझता हूं कि सबकी इच्छा है और जैसा माननीय प्रधान मंत्री जी ने कहा कि अगले टर्म में, अगले चार-पांच वर्षों में देश विश्व की तीसरी सबसे बड़ी अर्थव्यवस्था बन जाएगा और 2047 तक हम एक विकसित भारत के रूप में लोकतंत्र के 100 वर्ष मनाएंगे।

माननीय उपसभापति जी, जब हमने 5 अगस्त, 2019 को आर्टिकल 370 और 35(A) को समाप्त करने का एक बड़ा ऐतिहासिक निर्णय इस सदन में लिया, यह सही मायने में एक प्रकार से देश को जोड़ने के लिए, देश को एक बनाने के लिए लिया गया कदम था। जिस देश में हम सबकी इच्छा थी कि एक संविधान रहे, एक ही कानून व्यवस्था रहे, कानून व्यवस्था सभी के लिए समान रहे और जो-जो लाभ देश के अन्य इलाकों में लोगों को मिलते हैं, वे हमारे कश्मीर के भाई-बहनों को भी मिलें। उसके लिए एक बहुत अहम कदम इस सदन से शुरू हुआ था और फिर यहां से लोक सभा में गया था। 5 अगस्त, 2019 का वह दिन इस सदन के लिए सदैव एक बहुत ही यादगार और ऐतिहासिक दिन रहेगा। सरदार वल्लभ भाई पटेल का देश की एकता और एकजुटता को मजबूत करने की इच्छा, तीव्र इच्छा शक्ति, काम और प्रयास था, हमने उस दिन पूरी तरीके से सम्पन्न करके देश को एक बनाने का काम पूरा किया। वैसे जब आर्टिकल 370 लगा था, तब उस समय के प्रधान मंत्री जी ने इच्छा जाहिर की थी कि यह तो टेम्परररी प्रोविज़न है, कुछ वर्षों में यह निकल जाएगा और जम्मू-कश्मीर को अपना खुद का भविष्य भारत के साथ अच्छे तरीके से बनाने में कुछ समय लगेगा। वह कुछ समय थोड़ा लम्बा हो गया, पर हम सब के लिए आनंद की बात है कि हमने वह निर्णय 2019 में लिया।

माननीय उपसभापति जी, कुछ अन्य चीज़ें भी हमारे ध्यान में आती हैं। जैसे उत्तराखंड, छत्तीसगढ़ और झारखंड बनाने का विषय था। कितने सुंदर तरीके से, लगभग सबकी सर्वसम्मति से और एक साथ मिल-जुलकर ये तीन नए राज्य बने। इन तीनों राज्यों को अपना आगे का भविष्य तय करने का मौका मिला और कन्सेंसस के साथ पीसफुली डायलॉग और डिस्कशन के माध्यम से ये तीनों राज्य बने। थोड़े-बहुत दुर्भाग्य की बात है कि कई ऐसे विषय होते हैं, जिन पर हम ऐसी सर्वसम्मति नहीं बना पाते हैं। मैं समझता हूं कि अगर हम उसमें भी शालीनता के साथ अपनी-अपनी बात रखकर आगे चलें, तो ज्यादा अच्छा रहेगा। मुझे याद है, जब तेलंगाना का नया राज्य बना, तो मैं भी इस सदन में था। वे दृश्य शायद एक बहुत खराब उदाहरण के रूप में इस देश के स्मरण में रहेंगे। मैं उम्मीद करता हूं कि आगे हमारे नए भवन में ऐसा दृश्य देश और दुनिया को कभी न देखना पड़े।

माननीय उपसभापति जी, 2017 में ऐतिहासिक गुड्स एंड सर्विसेज़ टैक्स आया, जिससे 'वन नेशन, वन टैक्स' स्थापित हुआ। मैं इसको इसलिए ऐतिहासिक कहता हूं, क्योंकि लगभग एक प्रकार से यह भी सर्वसम्मति से बना। इसमें पूरे देश की सम्मति थी और देश के हर राज्य ने इसमें अपना सहयोग दिया। We are the House of Elders reflecting the States' wishes and desires. इस प्रकार से सभी राज्य मिलकर हमारे पास यह प्रस्ताव लाए। वह जो 2017 का दिन है, वह ऐतिहासिक मिडनाइट सेशन 30 जून - 1 जुलाई, 2017 की रात को सेन्ट्रल हॉल में हुआ। आज उसका लाभ पूरा देश अनुभव कर रहा है, उससे व्यापार, उद्योग को नया बल मिला है और बहुत तेज गति से देश आगे बढ़ रहा है। कई सारे ऐसे निर्णय भी थे, जो बहुत महत्वपूर्ण रहे। उनमें से एक abolition of Privy Purses विषय था, जिसमें अलग-अलग व्यूप्वाइंट्स थे और पार्लियामेंट ने उसको पास करके एक बड़ा अच्छा संदेश दिया। इसी प्रकार, ट्रिपल तलाक को क्रिमिनलाइज़ किया गया और उसका कानून 2019 में लाया गया। इससे हमारी बहनों, माताओं को अपना सम्मान मिला। यह एक बड़ा significant reform का measure था, जिसने gender discrimination को समाप्त करने में अपना योगदान दिया है। इस प्रकार यह सरकार महिलाओं के सम्मान के लिए तत्पर रही है और नौ - साढ़े नौ वर्षों में लगातार एक के बाद एक कई सारे बड़े निर्णय हमारी बहनों, माताओं और बेटियों के लिए इस देश में लिए गए हैं। हम चाहते हैं कि right from day one, 'बेटी बचाओ, बेटी पढ़ाओ' से लेकर आज तक और भविष्य में भी हमारी बहनों को और अच्छा सम्मान और स्थान मिले। हम ऑलरेडी देख रहे हैं कि आज बड़े पैमाने में हमारी बहनें काम कर रही हैं, they are joining the workforce. भारत की अर्थव्यवस्था में और भारत के आगे के भविष्य में भी उनका योगदान बढ़े, मुझे लगता है कि यह हम सबका प्रयास है और हम सबकी इच्छा भी है।

माननीय उपसभापति जी, हमारे सामने कुछ खराब उदाहरण भी हैं, जिनसे हमें सीखने को मिला। जैसे, पार्लियामेंट में जो अटैक हुआ था, उससे हम सबको और ज्यादा चौकन्ना रहना पड़ेगा। जो सुरक्षा के प्रयास किए जाते हैं, सुरक्षाकर्मी जो अपना काम करते हैं, हमारी सुरक्षा करते हैं, देश की सुरक्षा करते हैं और हमारे देश की आन, बान और शान को संभालने के लिए, जो सुरक्षाकर्मी काम करते हैं, मैं समझता हूं कि उसमें हम सबका भी योगदान हो, हम भी co-operate करें तथा हम भी sense of entitlement से ऊपर उठ जाएं, तो शायद सुरक्षा और देश के सम्मान की सुरक्षा अच्छी तरह से हो पाएगी और 2001 जैसे अटैक कभी नहीं हो पाएंगे। उसके बाद हमने पूरे देश को एक संदेश unity का दिया कि हमारे लोकतंत्र को कोई हरा नहीं सकता है। Our democracy is invincible. परंतु मुझे लगता है कि इसको पुनः हम स्मरण करते रहें और आगे भी कभी हमारे देश की एकता और एकजुटता पर कोई आघात नहीं आए, यह हम सबका एक सामूहिक प्रयास रहना चाहिए। माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में आज भारत बहुत आत्मविश्वास के साथ, बहुत तेज गति से विकास के प्रवाह में आगे बढ़ रहा है। इसमें कई सारे मौके हम सबके लिए आते हैं जिसमें एक आवाज़ से देशहित और जनहित को हम आगे लेकर जा सकते हैं। मैं समझता हूं कि जो हमने पुराने lessons सीखे हैं, उनसे हमें भविष्य को बनाने में और अच्छा बल मिलेगा । जैसे जब इमरजेंसी आई थी और एक प्रकार से भारत के लोकतंत्र के कई सारे प्रावधान रोक दिए गए थे, उन पर अंकुश लगा दिया गया था, तब माननीय अटल बिहारी वाजपेयी जी ने कहा था : -

"अनुशासन के नाम पर, अनुशासन का खून,
भंग कर दिया संघ को, कैसा चढ़ा जुनून।"

मैं समझता हूं कि यह पूरे देश के लिए एक wake-up call थी । हमने कई सारे इसमें से सबक सीखे और आगे चलकर जो 42nd Constitution Amendment था, उसको भी पुनः बदला गया तथा 44th Constitution Amendment, 1978 में आया। जो हमारे Fundamental Rights के ऊपर अंकुश लगा था, उसको पुनः एक बार स्थापित किया गया और बाद में तो बहुत सारे मौके आए, जब सदन में भी और और कोर्ट्स ने भी भारत के जो basic principles हैं, हमारी आजादी के, हमारे संविधान के, उनको कोई आघात न पहुंचे, उसके लिए कई सारे कदम हम सबने और देशवासियों ने उठाए हैं।

माननीय उपसभापति जी, कई सारे ऐसे कानून थे, जो गुलामी के समय से चले आ रहे थे। हम एक प्रयास कर रहे हैं कि उन कानूनों को भी बदला जाए, contemporary, आधुनिक बनाया जाए, आज के बदले हुए परिप्रेक्ष्य में कैसे वे रेलेवेंट हों, उसके लिए सभी सरकारें प्रयास करती हैं। पहले Companies Act, 1956 का था, जो पूरे तरीके से लाइसेंस राज को बल देता था, उसको 2013 में बदला गया और कई सारे measures लिए गए जिससे उद्योग तथा व्यापार को और बल मिल सके। उसमें भी समय-समय पर कई सारे और बदलाव 2014 से 2022 तक लाए गए हैं, जिससे आज ईज़ ऑफ डूइंग बिज़नेस को और ईज़ ऑफ लिविंग को हमने अपनी प्राथमिकता बनाते हुए, देश को आगे बढ़ाने का काम किया है। जो नई पार्लियामेंट की बिल्डिंग बनी है, यह भी अपने आप में बहुत गर्व की बात है और हम सबके लिए गर्व की बात है। यह हम सबका सदन है। आधुनिकता से पूरा युग और आगे भविष्य की जो जरूरतें हैं, उनको पूरा करने वाला यह नया वास्तु, मैं समझता हूं कि पूरे विश्व में भारत के लिए एक नये उत्साह और एक नई उमंग के साथ आगे जाने का एक संदेश पहुंचाएगा। ऐसे ही पिछले दो महीनों में भारत मंडपम्, जो पुराना प्रगति मैदान था और एक द्वारका में स्थित यशोभूमि सेंटर का उद्घाटन माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने किया है। ये दोनों नये भारत के प्रतीक के रूप में देश को आगे लेकर जाएंगे। अब हमारा देश विश्वस्तरीय fairs, exhibitions, conventions, conferences कर पाएगा और उसका एक जीता-जागता स्वरूप G20 Leaders' Summit में भी देखा गया। ये सब निर्णय इस देश को आगे ले जाने के लिए समावेशी और एक प्रकार से पारदर्शिता के प्रतीक के रूप में लोगों की आशाएं, अपेक्षाएं पूरा करने के लिए, सबका प्रयास हैं।

12.00 **Noon**

हम सब मिलकर इस प्रयास में जुड़ें, देशवासियों का विश्वास जीतें और देशवासियों को एक कर्त्तव्य भावना से जोड़ें। माननीय प्रधान मंत्री जी ने आज़ादी के अमृत महोत्सव में लाल किले से जो पाँच प्रण दिए थे कि हम सभी 140 करोड़ देशवासी कर्त्तव्य भावना से देश की एकता और एकजुटता को संभालें, देश को गुलामी की मानसिकता से निकालें। हमारे इतिहास से हमें जो सीखने को मिला है, हमारे इतिहास में, हमारी परंपराओं में जो रिच कल्चर और हैरिटेज है,

पारिवारिक वैल्यू सिस्टम्स हैं, उन सबसे हम जो सीखते हैं, उन सभी को कर्त्तव्य भावना से आगे लेकर जाएं, नारी शक्ति का सम्मान करें और एक भ्रष्टाचार मुक्त भारत को विकसित भारत बनाने का संकल्प लेकर हम सभी आगे चलें। इस इच्छा के साथ, इस सदन में जो आज का विषय है, हम सभी उस पर चर्चा करें। डा. बाबा साहेब अम्बेडकर जी का संविधान सभा, अर्थात् कॉस्टीट्यूएंट असेम्बली में जो भाषण था, जिसमें उन्होंने कहा था, and I quote, "When constitutional methods are open, there could be no justification for unconstitutional methods." मैं समझता हूं कि यह एक बड़ा अच्छा वाक्य है, जो हम सभी को याद दिलाता रहता है कि आगे चलकर भी यह सदन अपनी गरिमा कायम रखे। इतिहास के पन्नों से हमें बहुत कुछ सीखने को मिला है, हम सभी के अपने-अपने अनुभव हैं। जब हम इस सुंदर सदन में पुराने दिन याद करते हैं, तो अच्छे-अच्छे विचार आते हैं। इस महत्वपूर्ण कक्ष में हम सभी ने मिलकर जो पल गुज़ारे हैं, हम उन पलों को एक याददाश्त के रूप में सँवारे। हम जब नये भवन में जाएँ, नये वास्तु में जाएँ, तो नयी सोच के साथ इस देश की दिशा और दशा को नया रूप देने के लिए, भारत के 140 करोड़ लोगों की आशाओं, अपेक्षाओं को पूरा करने के लिए हम सभी संकल्प लेकर प्रतिबद्धता के साथ कल नये सदन में प्रवेश करें। मैं उसके लिए आप सभी को तहेदिल से बहुत-बहुत बधाई देता हूं और नये सदन की शुभकामनाएं देता हूं, धन्यवाद।

श्री उपसभापति : धन्यवाद, माननीय पीयूष गोयल जी। अब विपक्ष के नेता, माननीय श्री मल्लिकार्जुन खरगे जी, अपना भाषण दीजिए।

(**सभापति महोदय** *पीठासीन हुए।*)

श्री मल्लिकार्जुन खरगे : सभापति जी, क्योंकि आपने मुझे जल्दी बुलाया और मुझे अपनी बात रखने का मौका मिला, इसके लिए मैं आपका आभारी हूं। मैं अपनी बात इस शर्त से शुरू करूंगा, ताकि कोई यह न समझे कि यह हमारे लिए ही बोल रहे हैं, बल्कि जो आम जनता बोलती है, मैं वही बात यहाँ रख रहा हूं। मैं आगे यह भी बोलूंगा कि संविधान कैसे बना, संविधान के तहत हम कहाँ तक चल पाए और हमें संविधान ने जितनी आज़ादी दी है, हम उसका कहाँ तक, किस ढंग से और अच्छे तरीके से देश को बनाने में इस्तेमाल कर रहे हैं। महोदय, यह बहुत बड़ी बात है। ठीक है, आपके भाषण में आपकी अचीवमेंट्स भी आईं, आपके अनुभव भी आए और आप जो चाहते थे, उसको यहाँ पर रखने की कोशिश भी की गई है, लेकिन मैं अपनी बात इससे शुरू करता हूं कि,

"बदलना है, तो अब हालात बदलो,
ऐसे नाम बदलने से क्या होता है?
देना है, तो युवाओं को रोज़गार दो,
सबको बेरोज़गार करके क्या होता है?
दिल को थोड़ा बड़ा करके देखो,
लोगों को मारने से क्या होता है?
कुछ कर नहीं सकते, तो कुर्सी छोड़ दो
बात-बात में डराने से क्या होता है?"
"बात-बात में डराने से क्या होता है,

अपनी हुक्मरानी पर तुम्हें गरूर है,
लोगों को डराने से, धमकाने से क्या होता है।
बदलना है तो हालात बदलो,
ऐसे नाम बदलने से क्या होता है,
और यहाँ से वहाँ जाने से और क्या होता है।"

सर, तो सबको देश पर गर्व है और इसीलिए मैं यह कहूँगा कि आजादी के बाद जो संविधान बना, इस संविधान के तहत हम सभी को चलना है और देश के लिए हमें कुछ करना है। इसमें मैं एक ही बात कहूँगा कि इस पार्लियामेंटरी जर्नी में संविधान सभा के जो 75 साल हुए, उसके एचीवमेंट, एक्सपीरियंस, मेमोरीज़ और लर्निंग्ज़, इस पर ही हमें बात करनी थी। इसी पर मैं थोड़े शब्दों में यह कहूँगा कि असेम्बली और पार्लियामेंट मिला कर इस जर्नी में मेरा भी 52 साल का हिस्सा है, लेकिन मुझे यहाँ ज्यादा समय नहीं मिला। मुझे वहीं रहना पड़ा, मैं बेंगलुरु में ही था। मुझे यहाँ बहुत से नेताओं के भाषण सुनने का कम मौका मिला, सिर्फ 14 साल मिले। राजीव शुक्ला जी, आप कहाँ जा रहे हैं? ...(**व्यवधान**)... बड़ी हड़बड़ी में जा रहे थे, मुझे लगा, तो इसलिए मैंने पूछा था।

श्री सभापति : यह टच करना कानून का उल्लंघन भी है।

श्री मल्लिकार्जुन खरगे : सर, हमारे हाउस में उल्लंघन बहुत होते हैं, फिर भी आप दिलदार हैं, तो उसको सँभाल लेते हैं। इसीलिए मैंने कहा कि संजय सिंह और राघव चड्ढा को बुला लीजिए। ...(**व्यवधान**)... राजीव शुक्ला जी आ गए। मुझे वही चिंता थी कि क्या वे उधर गए! ...(**व्यवधान**)... सर, यह भवन आजाद भारत के सारे बड़े फैसलों का गवाह है। इसी भवन में हमारी संविधान सभा 11 सत्रों में 165 दिन बैठी। उसने 90 हजार शब्दों वाला जो संविधान बनाया, वह 26 जनवरी, 1950 को लागू हुआ था। जब 26 नवंबर, 1949 को संविधान सभा ने इसकी मंजूरी दी, तो वहाँ की बहस सुनने के लिए इस मौके पर करीब 53 हजार विज़िटर्स आए थे।

सभापति जी, आपने अपने जयपुर के पीठासीन अधिकारी सम्मेलन में संविधान सभा के 11 सत्रों के व्यवधान रहित संचालन को एक आदर्श स्थिति कहा था। यानी वह किस ढंग से चली और कितनी अच्छी स्थिति थी, यह आपने जयपुर के अपने वक्तव्य में कहा। वह एक ऐसा वक्त था, जब लोग सबको लेकर चलते थे और लोकतंत्र को ठीक ढंग से, ठीक रास्ते पर ले जाने के लिए कितनी कोशिशें होती थीं, इससे यह अंदाजा लगता है। उस वक्त प्राइम मिनिस्टर कौन थे? पंडित जवाहरलाल नेहरू थे।

श्री सभापति : सर, आपकी याददाश्त बहुत अच्छी है, आप उधर की तरफ क्यों देख रहे हैं? ...(**व्यवधान**)... यह tactical है। ...(**व्यवधान**)... ऐसा लगता है कि बहुत अच्छा स्क्रिप्ट किया हुआ है।...(**व्यवधान**)...

एक माननीय सदस्य : सर, आपको याद दिला रहे थे।

श्री दीपेन्द्र सिंह हुड्डा (हरियाणा): आपने जो संविधान सभा की प्रशंसा की, नेहरू जी की तारीफ उसी में निहित थी।

श्री मल्लिकार्जुन खरगे : बिल्कुल ऐसा ही था, क्योंकि तब राष्ट्र की बुनियाद रखने का काम हो रहा था। बुनियाद के अंदर जो पत्थर होते हैं, वे दिखते नहीं है, लेकिन जिस वॉल पर आप नाम लिखवाते हैं, वही दिखती है। आप कहीं भी जाइए, आपने तो अब तक अनेकों कोर्ट्स का उद्घाटन किया होगा.. आप कहीं भी जाइए, बिल्डिंग जिस बुनियाद पर ठहरती है, उसके अंदर के मज़बूत पत्थर किसी को नहीं दिखते, लेकिन ऊपर का नाम ...(**व्यवधान**)...

श्री सभापति : माननीय खरगे जी, मैं हाल ही में भारत मंडपम् गया था। मैंने वहां की नींव भी देखी और ऊपर भी देखा।...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : मैं भी यही बोल रहा हूं कि आपने बहुत से भवन देखे होंगे।

श्री सभापति : दुनिया के नेताओं ने मुझे जो कहा, उनकी बात सुन कर मैं आश्चर्यचकित हो गया। वहां उसकी नींव का आधार भी समझ में आया और ऊपर का भी समझ में आया।...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : साहब, इतनी बिल्डिंग्स और इमारतें बनी होंगी, राजे-रजवाड़ों के महल बने होंगे और हमारी यह पार्लियामेंट भी बनी, जो पहले की है। नई पार्लियामेंट में जाने में अभी दिक्कतें हैं, क्योंकि कौन दिखे, कौन नहीं दिखे, पता नहीं। हमारी जगह कहां होगी, वह भी ढूंढ़नी पड़ेगी।

श्री सभापति : उसमें मैं आपकी मदद करूंगा, आज ही करूंगा।

श्री मल्लिकार्जुन खरगे : संविधान सभा में विभिन्न धाराओं के महान नायक चुने गए थे, जो अपने दौर के महारथी थे। उन सबका बहुत बड़ा जमीनी अनुभव भी था। स्वतंत्रता, समानता, न्याय, मानवीय गरिमा और लोकतंत्र उनकी नसों में समाया था और उसके लिए ही वे लड़ रहे थे। संविधान निर्माताओं ने उस वक्त हमें जो संविधान दिया, वही आज भी हमें एक बनाए हुए है। उसी संविधान ने राष्ट्र के लिए सशक्त ढांचा तैयार किया है और उसी के कारण लोकतंत्र के सिद्धांत और व्यवहार आज भी जनता के स्वभाव का अभिन्न अंग हैं।

भारतीय संविधान हमारा सबसे बड़ा मार्गदर्शक है, उसी के आधार पर संसदीय प्रणाली के हक में फैसला हुआ। हमको जो एडल्ट फ्रेंचाइज़ मिला, वह सबसे बड़ी बात है। आपको मालूम ही है कि 1935 ऐक्ट के तहत जो वोटिंग राइट्स थे, वे उनको थे, जो इन्कम टैक्स देते थे, जिनके पास जमीन थी, जो पढ़े-लिखे थे। पहले उसी तरह के लोगों को ही वोटिंग का अधिकार था, लेकिन हमारा जो संविधान बना, पंडित जवाहरलाल नेहरू, डा. बाबा साहेब अम्बेडकर, सरदार वल्लभ भाई पटेल या बहुत से अन्य महान नेता उस वक्त कॉन्स्टिट्यूएंट असैम्बली में थे, उन्होंने ही हमें एडल्ट फ्रेंचाइज़ दिया। आप पढ़े-लिखे हों या अनपढ़ हों, गरीब हों या अमीर हों, सबको एकसमान वोट का अधिकार मिला और उनके वोट की वैल्यू भी एक ही रखी गई। फर्ज़ कीजिए, एक बहुत

अमीर बड़ा आदमी हो, अडाणी के जैसा अमीर आदमी, उसको भी एक ही वोट का अधिकार दिया गया। सबके वोट्स की वैल्यू भी एक समान रखी गई। हमारे जो छोटे कार्यों में लगे हुए कर्मचारी हैं, उनको भी एक ही वोट का अधिकार दिया गया। यह अधिकार किसने दिया, यह अधिकार हमारा कॉंस्टिट्यूशन बनाने वाले कांग्रेस के लोगों ने दिया, जो लोग उस वक्त आज़ादी के लिए लड़े, हमें आज़ादी दिलवाई, उसके बाद यह ढांचा बना। इसीलिए आज भी एडल्ट फ्रेंचाइज़ से यह देश जिन्दा है, एक है और इंक्लूसिव है। अगर इंक्लूसिव बोलें तो उनको थोड़ा सा डर होता है। इंक्लूसिव बोलें तो 'इंडिया' को छोटा करने के लिए हमारे नड्डा साहब 'इंडी' बोलते हैं। ...(**व्यवधान**)... ठीक है, इसीलिए तो बोला कि नाम बदलने से कुछ नहीं होता। ...(**व्यवधान**)... 'इंडी' बोलो ...(**व्यवधान**)... 'इंडी' बोलो या कुछ भी बोलो, हम हैं - 'इंडिया।' ...(**व्यवधान**)... आप कुछ भी बोलें, हम सब 'इंडिया' हैं। ...(**व्यवधान**)... आप बैठिए। ...(**व्यवधान**)... आप क्यों बोलते हैं? आप बेंगलुरु से आये हैं, चुप बैठिए। ...(**व्यवधान**)...

सर, हमारे नायकों ने बहुत मंथन करके जो संविधान दिया, वह जनता की आकांक्षाओं पर खरा उतरा है। अगर आपकी इजाज़त हो तो बाबा साहेब ने संविधान सभा के अपने अन्तिम भाषण में जो कहा था, वह मैं क्वोट करना चाहता हूँ। क्या आपकी इजाज़त है?

श्री सभापति : है।

श्री मल्लिकार्जुन खरगे : "मौजूदा मसौदा समिति का कार्य बहुत ही कठिन हो जाता, यदि यह संविधान सभा विभिन्न विचार वाले व्यक्तियों का एक समुदाय मात्र होती।" यह विभिन्न विचारधाराओं के लोगों का एक समुदाय मात्र होती। "यह एक उखड़े हुए फर्श के समान होती, जिसमें कहीं काला पत्थर होता, तो कहीं सफेद और जिसमें प्रत्येक व्यक्ति या प्रत्येक समुदाय स्वयं अपने को विधिवेत्ता समझता। सिवाय उपद्रव के और कुछ नहीं होता।" यानी वे उस वक्त बोल रहे हैं कि इतना सब रहने से सिवाय उपद्रव के कुछ नहीं होता। "सभा में कांग्रेस पक्ष की उपस्थिति ने इस उपद्रव की सम्भावना को पूर्णतः मिटा दिया और इसी के कारण कार्यवाहियों में व्यवस्था और अनुशासन दोनों बने। कांग्रेस पक्ष के अनुशासन के कारण ही मसौदा समिति, यह निश्चित रूप में जान कर कि प्रत्येक अनुच्छेद और प्रत्येक संशोधन का क्या भाग्य होगा, इस संविधान का संचालन कर बैठी।" तो बाबा साहेब अम्बेडकर ने यह कांग्रेस के लिए कहा है कि कैसे संविधान बना, क्योंकि उस वक्त इतने डिफरेंट लोग थे, इंटेलिजेंट लोग थे और अगर वे एक-दूसरे से लड़ते भी थे, तो बाहर आकर एक होते थे। वे कभी किसी के ऊपर कुछ नुक्ताचीनी करने नहीं बैठते थे।

सर, मैं आपको एक और बात बताना चाहता हूँ कि बाबा साहेब अम्बेडकर ने ड्राफ्टिंग - यानी संविधान बनाने के लिए कितनी कोशिशें की हैं, यह बहुत लोगों को मालूम नहीं है। कुछ यह कह दें कि वे ड्राफ्टिंग कमेटी के चेयरमैन थे, वह क्या है, यह क्या है- ऐसा बोलने वाले लोग बहुत हैं, क्योंकि किसी व्यक्ति को लोग नहीं चाहते हैं, खास कर दलितों की हमेशा यह हालत होती है। उन्होंने इतना कष्ट सहन करके, रात-दिन बैठ कर संविधान बनाया। उस पर टी.टी. कृष्णमाचारी जी का एक स्टेटमेंट है, जो मैं आपके सामने पढ़ कर बताता हूँ। "संविधान का निर्माण करने वाली चुनिंदा 7 सदस्यों की ड्राफ्टिंग कमेटी में सबसे बड़ी भूमिका डा. अम्बेडकर ने निभाई। इसमें 7 सदस्य थे। इसमें क्या होता था? उसके 7 सदस्यों में से एक सदस्य ने त्यागपत्र

दिया, कितने बचे - 6; एक सदस्य का निधन हो गया, कितने बचे - 5; जबकि एक सदस्य अमेरिका चला गया, एक सदस्य रियासत के कार्यों में व्यस्त रहा और 2 सदस्य दिल्ली से दूर थे, उनकी सेहत खराब होने के कारण मौजूदगी कम होती थी, तो सारा दारोमदार बाबा साहेब अम्बेडकर पर था।"सर, यह इतिहास है, लेकिन हम इसको कभी नहीं कहते हैं। ये बार-बार यही बोलते हैं कि ये ड्राफ्टिंग कमेटी के चेयरमैन थे तथा सब मेम्बर्स ने मिल कर इसको बनाया है। टी.टी. कृष्णमाचारी, जो Constituent Assembly के मेम्बर थे और खासकर ड्राफ्टिंग कमेटी के मेम्बर थे, उन्होंने यह बात कही है। इस प्रकार एक व्यक्ति ने देश को बदलने के लिए, संविधान को मजबूत करने के लिए, लोकतंत्र को मजबूत करने के लिए और संविधान को जीवित रखने के लिए सबसे कंसल्ट करके जो consensus बनाया - वह किसके जमाने में हुआ? वह काँग्रेस ने किया। हम उसकी रक्षा के लिए लड़ रहे हैं, हम उसके लिए तैयार हो गए हैं।...(**व्यवधान**)... हम यह नहीं समझते कि हम जो कहेंगे, वह हमको मिलेगा। हम सभी का एक इरादा है कि जो चीज़ इतने कष्ट से, इतनी मेहनत से कमाई है, उसको हम गँवाना नहीं चाहते हैं।

उसके बाद, जब 1950 में भारत ने लोकतंत्र अपनाया, तब बहुत-से विदेशी विद्वानों को लगता था कि यहाँ लोकतंत्र विफल हो जाएगा, क्योंकि ये करोड़ों अंगूठा छाप लोग हैं। सर, आपको तो मालूम है, मुझे बोलने की आवश्यकता नहीं है, लेकिन फिर भी मैं कह रहा हूँ। उस समय ब्रिटिश प्रधान मंत्री, चर्चिल ने कहा था, "अंग्रेज चले गए, तो उनके द्वारा स्थापित न्यायपालिका, स्वास्थ्य सेवाएँ, रेलवे और लोक निर्माण का पूरा तंत्र खत्म हो जाएगा"। यह चर्चिल ने कहा था, यानी हमें इतना undermine किया गया कि ये लोग अनपढ़ हैं, अँगूठा छाप हैं, ये लोग क्या करेंगे, डेमोक्रसी को कैसे टिकाएँगे, लेकिन हमने टिका कर दिखाया। हमने इसको मजबूत किया, इसका संरक्षण किया, लेकिन बार-बार हमें टोका जाता है कि 70 साल में आपने क्या किया? हमने 70 साल में यही किया, हमने इसको मजबूती दी, हमने लोकतंत्र को बचाया और संविधान को लेकर आगे बढ़े। आपके पास बोलने के लिए कुछ नहीं है, इसलिए आप बार-बार यही बोलते जाते हैं, लेकिन आप और कितने दिनों तक यह बोलते रहेंगे?

सर, वर्ल्ड वार-II के बाद आज़ाद हुए सात देशों में सैनिक तानाशाही थी, फिर भी हमारे लोगों ने मजबूती के साथ इस देश में इस संविधान को टिकाया, डेमोक्रसी को टिकाया, लेकिन हमारे यहाँ सत्ता का हस्तांतरण गोली-बंदूक से नहीं हुआ। महात्मा गाँधी जी ने हमें जो आज़ादी दिलाई, वह non-violence और non-cooperation से दिलाई। इसीलिए हमारे संविधान के जो आदर्श हमारे सामने हैं, उनकी वजह से आज सभी लोग इसका पालन करते हैं और इसको आगे ले जाते हैं।

सर, मैं दूसरी बात यह कहूँगा कि इस भवन में 75 सालों के दौरान देश की किस्मत बदली है और देश की सूरत बदलने वाले तमाम कानून यहाँ बने हैं। जमींदारी एबोलिशन कानून, छुआछूत मिटाने संबंधी कानून, ओबीसी आरक्षण कानून, EWS को आरक्षण देने संबंधी कानून सहित तमाम कानून यहाँ पर बने।

सभापति जी, मैं पहले प्रधान मंत्री जवाहरलाल नेहरू जी का खास तौर पर जिक्र करना चाहता हूँ। उनका मानना था कि संसद तभी तक प्रासांगिक रहती है, जब तक यह समय के साथ बदलती जरूरतों के मुताबिक निरंतर विकसित, गतिशील संस्था बनी रहती है। तेजी से बदलाव के दौर में संसद को तेजी से काम करना होगा। यह नेहरू जी का कहना था, इसलिए हम तो तेजी

से काम करने के लिए कोऑपरेट कर रहे थे, लेकिन कभी-कभी झगड़े की बात ही ज्यादा होती है। सर, मैं आपको यह बता रहा हूँ कि पहले कैसे सब डेमोक्रेटिक वे से चलता था। नेहरू जी अपनी कैबिनेट में सबको अपने साथ लेकर चलते थे। उन्होंने जो पहली कैबिनेट बनाई, उसमें सबसे योग्य लोगों को शामिल किया। जो काँग्रेस में नहीं थे, वैसे पाँच लोगों को शामिल किया। साहब, उन्होंने तो पाँच Opposition के लोगों को शामिल किया, जिनसे उनकी सहमति नहीं बनती थी, उन्हें भी शामिल किया, लेकिन आप तो हमारी छाया भी नहीं देखना चाहते हैं। उन्होंने जो पहली कैबिनेट बनाई थी, उसमें बाबा साहेब और श्यामा प्रसाद मुखर्जी जी समेत पाँच दूसरी विचारधारा के लोग थे।

श्री सभापति : सर, यह परंपरा कब तक चली?

श्री मल्लिकार्जुन खरगे : इसके बाद तो हर पार्टी, हर विचारधारा के लोग अपना-अपना फ्लैग लेकर निकलने लगे और झंडे अलग हो गए। उन्होंने इसकी बुनियाद डालने, इसे सहन करने, सबको लेकर चलने का काम किया। अब तो यह चल रहा है कि आप opposition को सहन नहीं करते हैं, लेकिन उन्होंने सहन करके अपनी कैबिनेट में लिया। ...(**व्यवधान**)... आप सुनिए। ...(**व्यवधान**)... आपको क्या इतिहास मालूम है, मैं आपको बताता हूँ। ...(**व्यवधान**)... जब भी कोई पार्टी बनाते हैं, तब अलग-अलग पार्टी में ही होते हैं। मैं आपसे बाद में बहस करता हूँ। आप आइए, मेरे पास सब सबूत हैं। ...(**व्यवधान**)...

सर, opposition को लोग, खास करके बीजेपी के लोग नेहरू जी के बारे में बहुत बातें बोलते हैं। आप यह छोड़ दीजिए। जिस व्यक्ति ने 14 साल जेल में रहकर, सब कुछ सहन करके देश की बुनियाद डाली, बड़े-बड़े कारखाने लगाए, पब्लिक सेक्टर बनाया, नौकरियाँ दीं, इतना कुछ किया, वही बुनियाद डालने से देश बढ़ा और हम पाँच साल में ही आगे बढ़ गए। मैं आपको आगे थोड़ा सा बताऊँगा कि किस ढंग से बोलते हैं। नेहरू जी का कितना बड़प्पन था कि उन्होंने अपनी राजनीतिक विचारधारा के विरोधी श्यामा प्रसाद मुखर्जी जी को केंद्र में इंडस्ट्री और सप्लाई का मिनिस्टर बनाया। नेहरू जी संसद का बहुत सम्मान करते थे और डिबेट्स के दौरान अकसर अपने सहयोगियों और युवा सांसदों को एक उदाहरण के रूप में धैर्यपूर्वक बैठकर सुनते थे, लेकिन अब तो ये अंदर भी नहीं आते हैं। वे तो धैर्य से सुनते थे, लेकिन यहाँ तो प्राइम मिनिस्टर अंदर भी नहीं आते हैं।

एक माननीय सांसद : उनके दर्शन ही नहीं होते हैं।

श्री मल्लिकार्जुन खरगे : क्या वे भगवान हैं, जो दर्शन देंगे! आप कम-से-कम डेमोक्रेटिक तरीके से आने के लिए बोलिए। इससे गोयल जी को भी थोड़ा relief मिलेगा, नहीं तो हर बात को डिफेंड करना पड़ता है और गोयल जी को उठना पड़ता है। ज़रा उन्हें बिठाकर, प्राइम मिनिस्टर को बोलना चाहिए। इससे हम भी बोलेंगे कि हमारे प्राइम मिनिस्टर आए हैं। उन्हें देखे हुए बहुत दिन हो गए हैं। अगर कोई पूछेगा कि तुम्हारे प्राइम मिनिस्टर कैसे हैं, तो मैं क्या बोलूँगा! मैं अपोज़िशन का

लीडर हूँ। मैं यह इसलिए कह रहा हूँ, क्योंकि संसद को जानकारी नहीं है। ...(**व्यवधान**)... मैंने आपकी तारीफ की है। ...(**व्यवधान**)...

श्री पीयूष गोयल: जब प्रधान मंत्री जी यहाँ पर आते हैं, तब आप लोग बाहर चले जाते हैं। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : जब वे आते हैं, तब हम बाहर चले जाते हैं!... आप कुछ कहकर, झगड़े निकालकर उन्हें पहले ही भगा देते हैं। चलिए, इसे छोड़ दीजिए। ...(**व्यवधान**)... हमें सब मालूम है कि आप कहाँ पर बिठाते हैं, कैसे करते हैं। ...(**व्यवधान**)... अब सुनिए। नेहरू जी महत्वपूर्ण मुद्दों पर लगातार विपक्षी नेताओं से मिलते रहते थे, प्रमुख मुद्दों पर बहस के दौरान सांसदों की बातें ध्यान से सुना करते थे। नेहरू जी ने तो यहां तक कहा था कि मुझे इस सदन की शक्तियों से ईर्ष्या है और मैं नहीं चाहूंगा कि कोई उन शक्तियों को सीमित कर दे। यानी उनमें इतना बड़प्पन था। मैं किसी को सीमित करना नहीं चाहता, सुनना चाहता हूं, सबकी ओपिनियन लेना चाहता हूं, यह बात उन्होंने कही थी। आज यह होता है कि हमारी बात सुनने के लिए कोई नहीं आता है। नेहरू जी का विचार था कि मज़बूत विपक्ष न होने का अर्थ है कि व्यवस्था में महत्वपूर्ण खामियां हैं। अगर मज़बूत विपक्ष नहीं है, तो वह ठीक नहीं है, ऐसा नेहरू जी का कहना था। अब तो मज़बूत विपक्ष है, तो उसको ई.डी., सी.बी.आई. के ज़रिए कमज़ोर कैसे किया जाए, वह इधर है। अगर कोई है, तो immediately उसको लेना, कमज़ोर करना, फिर वाशिंग मशीन में डालना, क्लीन होकर बाहर आएगा, वहीं पर permanent रहेगा।

सर, आज क्या हो रहा है, यह हम सब देख रहे हैं। संसद में पीएम साहब कभी-कभार आते हैं। जब आते हैं, तब ईवेंट बना कर चले जाते हैं। सर, मणिपुर के बारे में आपको तो मालूम है। वहां तीन मई से आज तक दंगे चल रहे हैं, लोगों को मारा जा रहा है, घर जलाए जा रहे हैं, आज एक व्यक्ति मर गया। इसके बारे में वे एक स्टेटमेंट दे देते, हमने इतनी कोशिश की।

श्री सभापति : कोशिश तो मैंने की थी।

श्री मल्लिकार्जुन खरगे : आपने की थी।

श्री सभापति : कोशिश तो मेरी तरफ से थी कि हाउस में चर्चा हो, आधी रात तक चर्चा हो। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : आप लोग क्यों उनको irritate करते हैं? ...(**व्यवधान**)... सर, आपने तो कोशिश की, लेकिन वे आपकी बातों को भी नहीं मानते, यह मुश्किल है। आप हमको बोलते हैं, तो बार-बार हम आपकी तरफ देखते हैं। जब हम आपकी तरफ देखते हैं, तो फिर आप उनकी तरफ देखते हैं।

श्री सभापति : खरगे जी, मैं मजबूर नहीं हूं, मज़बूत हूं। मेरी बात को आप मानते, तो लोक सभा से पहले चर्चा होती, ज्यादा सार्थक चर्चा होती। मणिपुर पर प्रधान मंत्री जी और गृह मंत्री जी ने लोक सभा में बोला। मैंने बड़ी कोशिश की कि इस सदन में व्यापक चर्चा हो, आपने नहीं होने दी।

श्री मल्लिकार्जुन खरगे : सर, वह बात गई, उसे जाने दीजिए। रात गई, बात गई। ...(**व्यवधान**)...

शिक्षा मंत्री; **तथा कौशल विकास और उद्यमशीलता मंत्री** (**श्री धर्मेंद्र प्रधान**) : सर, ये तो आपके चैम्बर में भी नहीं आते।

श्री सभापति : यह बड़ी इम्पॉर्टेंट बात है।

श्री मल्लिकार्जुन खरगे : आज क्या हो रहा है, ये सब देख रहे हैं। सर, वे देश के कोने-कोने में जाते हैं, लेकिन मणिपुर क्यों नहीं जाते हैं?

श्री सभापति : पहले आपको शिकायत थी कि वे आपकी constituency में क्यों गए। माननीय खरगे जी, आपने इस सदन में कहा था कि वे मेरी constituency में क्यों जाते हैं?

श्री मल्लिकार्जुन खरगे : सर, उन्हें मेरी constituency में आने दीजिए, वे कुछ काम करके दिखाते, वे कुछ तो करते नहीं हैं! खैर, डेमोक्रेसी में हार-जीत तो अलग बात है, लेकिन वे आते हैं, तो ईवेंट बनाकर चले जाते हैं। मैं चाहता था कि गुलबर्गा में एक डिवीज़न बने, मैंने एक फैक्टरी बनाई थी, मैं चाहता था कि वे उसको शुरू करें। मैं चाहता था कि वहां जो एक सेंट्रल यूनिवर्सिटी है, उसको वे improve करें। हमारे लेबर मिनिस्टर कहां हैं? मैं उनसे आते-जाते नमस्ते करता हूं कि साहब, मेरा क्या हुआ, एक एम्स बनाकर दीजिए। वहां बहुत बढ़िया हॉस्पिटल बनाया, वह उनके कंट्रोल में है। वे उसमें क्यों इंटरेस्ट नहीं ले रहे हैं? जब तक मोदी साहब की परमिशन नहीं मिलती, तब तक वे नहीं देंगे। मेरी मुश्किल यह है कि आप सरकार से रिक्वेस्ट क्यों नहीं करते हैं? रिक्वेस्ट छोड़िए, दबाव भी डाला, तो भी नहीं कर रहे हैं। मैं समझता हूं कि आते-जाते यादव जी को मेरे 50 सलाम हो गए होंगे। वे मेरे बाजू में हैं। यह अच्छी बिल्डिंग है, उन्होंने खुद देखी है। खैर जाने दीजिए, हमारी किस्मत अच्छी नहीं है, मेरे लोगों की किस्मत अच्छी नहीं है। वहां के लोग पहले ही बैकवर्ड हैं और भी उनको दूर रखा गया है। उनको मणिपुर जाना चाहिए था, वहां के लोगों के दुख-दर्द को देखना था, लेकिन किसी वजह से वे जा नहीं सके, यह अच्छा नहीं हुआ। सभापति जी, अटल जी ने अपने छह साल के कार्यकाल में 21 बार बयान दिया, डा. मनमोहन सिंह जी ने 30 बार बयान दिया, केवल हमारे मौजूदा पी.एम. साहब ही ऐसे हैं, जो सदन में नौ सालों में customary बयानों को छोड़कर केवल दो बार बोले हैं - यह डेमोक्रेसी है! अब इसको कैसे सुधारेंगे, यह मैं आप पर ही छोड़ देता हूं।

श्री सभापति : खरगे जी, आप थोड़ा-सा ज्ञानवर्धन कीजिए। यह customary बयान कौन-सा होता है?

श्री मल्लिकार्जुन खरगे : सर, customary बयान का मतलब यह होता है जैसे राष्ट्रपति जी का या जो ऐसे इश्यूज़ रहते हैं ...(**व्यवधान**)... बोलना ही चाहिए।

श्री सभापति : खरगे जी, customary नहीं, सबसे महत्वपूर्ण तो वही हैं। दिग्विजय सिंह जी, यह महत्वपूर्ण मुद्दा है। यदि प्रधान मंत्री उन customary मुद्दों पर बोलते हैं, तो वह कितना आवश्यक है। I am not in defence of anyone. But, I am on hard facts. मैं तो यह समझता था कि माननीय खरगे जी को शिकायत होगी कि माननीय प्रधान मंत्री जी लोक सभा और राज्य सभा में इतना ज्यादा क्यों बोलते हैं! I will ask the Secretariat to have full update on this and inform Leader of the Opposition in next three days.

श्री मल्लिकार्जुन खरगे : सर, आप अपने स्टाफ से पूछिए कि अटल बिहारी वाजपेयी जी ने 21 बार बयान दिया। बयान देना अलग है, customary उत्तर देना, राष्ट्रपति के अभिभाषण पर भाषण देना अलग है। वाजपेयी साहब ने जो 21 बार बयान दिया, वह अलग-अलग occasions पर दिया। इसी तरह से मनमोहन सिंह जी ने 30 बार बयान दिए और अलग-अलग occasions पर दिए-यह बात मैं बोल रहा हूं। वे यहां भाषण नहीं देते हैं, बोलते नहीं हैं, लेकिन बाहर बहुत बोलते हैं, इतना बोलते हैं कि वह हमें हज़म ही नहीं होता है, इतनी बार बोलते हैं। सभापति जी, आपने बोला कि आपने चांस दिया, तो भी हम लोग नहीं बोलते हैं, चर्चा नहीं करते हैं। सर, इस सदन में Rule 267 में सात बार चर्चा हुई है। Question Hour suspend करके दस बार चर्चा हुई है।

श्री सभापति : ऐसा कितने सालों में हुआ है? In how many years?

श्री मल्लिकार्जुन खरगे : सर, मैं यह कह रहा हूं कि इस सदन में यह हुआ है, लेकिन आप एक बार भी नहीं कर रहे हैं।

श्री सभापति : आप मुझे कटघरे में खड़ा कर रहे हैं, इसलिए मैं आपसे संरक्षण मांग रहा हूं कि आप जो फिगर्स दे रहे हैं, आपके हाथ में जिन्होंने फिगर्स दी हैं, उनसे पूछिए कि कितने दशक में यह हुआ है?

श्री मल्लिकार्जुन खरगे : सर, मैं आपको date-wise figure दे दूंगा।

श्री सभापति : मैं बहुत नर्म दिल का आदमी हूं।

श्री शक्तिसिंह गोहिल (गुजरात) : सभापति जी, हमारे टाइम में...(**व्यवधान**)...

MR. CHAIRMAN: Shaktisinh Gohil*ji*, have respect for your leader.

श्री मल्लिकार्जुन खरगे : आप लोगों को चेयरमैन साहब को सताना नहीं चाहिए।

श्री सभापति : खरगे जी, पहले आप उकसाते हो, फिर उनको डांटते हो।...(**व्यवधान**)...आपने पहले वाली बात भी बहुत सही कही थी। I became the first Chairman where the Leader of the Opposition declined to see me in the Chamber at my request.

श्री मल्लिकार्जुन खरगे : सर, संसद और विधान सभा जनता की सर्वोच्च प्रतिनिधि संस्थाएं हैं, जिनके माध्यम से जन आकांक्षाओं को अभिव्यक्ति मिलती है और बदलते समय में जनता की अपेक्षाएं बढ़ रही हैं, लिहाजा सदनों में स्तरीय चर्चा होनी चाहिए। इन चर्चाओं को पूरे देश को लाइव देखना चाहिए। इसको जरा ठीक कीजिए। अभी तो मेरा चेहरा दिख रहा है, बाकी के वक्त तो अपोज़िशन से किसी का ज्यादा आता ही नहीं है। इसका कंट्रोल हमारे गोयल साहब या कौन करते हैं, इसके बारे में मुझे मालूम नहीं है, लेकिन यह बोल दीजिए। हमको तो बाहर चांस नहीं मिलता है, यहां चांस मिलता है, तो हमें जरा दिखा दीजिए। यहां हम जनता के सवाल उठा सकते हैं, जैसे अभी हमारे तेलंगाना के नेता सवाल उठा रहे थे। ऐसे सवाल उठते रहते हैं, हम डांटते रहते हैं, लेकिन वे जो कहते हैं, कम से कम वह यहां रजिस्टर होता है, तो बाहर भी लोगों को मालूम होता है कि कोई हमारी बात भी रख रहा है। संवैधानिक तरीके से हम जो काम करते हैं, उसको आपका प्रोत्साहन मिलना चाहिए और सरकार की भी हमको देने की कोशिश होनी चाहिए। यह संसद लोगों के हितों तथा अधिकारों की संरक्षक है और आप हमारे guardian हैं। अगर हमारे ऊपर कुछ अन्याय हो रहा है, तो फौरन हमें संरक्षण देने वाले आप ही हैं। हम तो इतने कम लोग हैं, उतने सारे लोग अगर हमको मारते-पीटते रहेंगे, तो फिर बाद में आपके पास कौन रोएगा, वह हमें ही रोना पड़ता है और इसीलिए हमें आपका संरक्षण जरूरी है। मैं यह कहूंगा कि कोरोना की महामारी में भी बहुत कुछ कमियां थीं, फिर भी हमारे देश में उसको भी ठीक ढंग से निभाने की कोशिश हुई, लेकिन चंद जगहों पर, जैसे यूपी और जो दूसरी स्टेट्स हैं, उनमें जो भी कमियां थीं, उनको पहले हम यहां पर चर्चा में लाए थे और उनका पूरा जिक्र यहां पर हुआ,जो कि 2020 में 33 दिन, 2021 में 58 दिन और 2022 में 56 दिन था।

सभापति जी, वैसे तो दुनिया भर में 19वीं सदी में निर्मित दो दर्जन संदन भवन उपयोग में लाए जा रहे हैं। भारत में लोगों के दिल-दिमाग पर 144 खंभों वाली यह गोल इमारत छायी हुई है। यहां पर देश की आज़ादी के बाद से 75 सालों में सारे महत्वपूर्ण फैसले हुए। इस इमारत की वास्तु कला पर भारतीय परंपरा की छाप है। इसको नफरत से नहीं देखना चाहिए, क्योंकि इस सदन में नेहरू जी, अम्बेडकर जी, वल्लभभाई पटेल जी जैसे बड़े-बड़े नेता बैठे थे। इसलिए, इसको भूल ही जाना, उधर ही जाएंगे, ऐसा कहना शुरू हुआ है। शायद वहां हमें कल लेकर जा रहे हैं, यह मुझे अभी मालूम नहीं है।

सभापति जी, यह माना जाता है कि संसद का सबसे बेहतरीन कामकाज पहली लोक सभा में 1952 से 1957 के बीच, सिर्फ पांच साल में हुआ, जिसमें 677 बैठकें हुईं और 319 विधेयक पारित हुए। उस दौरान कानूनों पर हुई बहसें जिज्ञासाओं का केंद्र बनी हुई हैं। संसद का मुख्य काम कानून बनाना है, लोगों को सशक्त बनाना है, इसीलिए इसके लिए यहां पर नीतियां तय होती थीं और सभी लोग एकमत से ऐसी नीतियों का सपोर्ट करते थे। सर, राज्य सभा और लोक सभा में एक से एक अनुभवी सांसद आज भी हैं और पहले भी थे इसलिए सबको बोलने की आजादी मिलनी

चाहिए, क्योंकि अगर बोलने की आजादी नहीं मिली - हो सकता है, मेरी भी गलती हो सकती है – नहीं है, मैं ऐसा नहीं बोलता हूं, लेकिन मेरी गलती की, एक छोटी सी गलती की आप बहुत बड़ी सजा देते हैं और वे इतनी बड़ी गलतियां करते हैं, जिन्हें सारा देश देखता है, लेकिन उनको माफ कर देते हैं। इसलिए मैं कहना चाहता हूं कि कृपा करके दोनों तरफ बैलेंस करके चलिए। अगर आप दोनों को बैलेंस करके चलेंगे, तो हमें भी एक मौका मिलेगा - बार-बार आपको कहने का और विनती करने का। ये सब चीज़ें होती हैं।

सर, मैं एक बात और कहना चाहता हूं। कानून बनाते समय बिलों को स्टैंडिंग कमेटी में छानबीन के लिए नहीं भेजा जाता है। कम से कम यह तो सरकार को करना ही चाहिए। आपको यह कहने का हक है कि नहीं, इस बिल में खामियां हैं, इसीलिए इस बिल को स्टैंडिंग कमेटी के पास भेजना चाहिए। मैं आपको उदाहरण के तौर पर चंद चीज़ें बताना चाहता हूं। कमेटियों को भेजे जाने वाले बिल्स का प्रतिशत वर्ष 2009 और 2014 के दौरान 71 परसेंट था, वहीं 16वीं लोक सभा में वर्ष 2014 से 2019 के बीच यह घटकर 47 परसेंट रह गया और 2019 के बाद से इसमें इतनी गिरावट आ गई है कि यह 13 परसेंट रह गया है। सर, कहां यह 71 परसेंट था और फिर आप पूछते हैं कि आपने क्या किया। हमने यही किया, 71 परसेंट बिलों को छानबीन करने के लिए स्टैंडिंग कमेटीज़ में भेजा और आपने क्या किया - 13 परसेंट और 47 परसेंट बिलों को भेजा! इस तरह करने से बिल कैसे स्क्रूटनाइज़ होंगे? जैसा दिल में आया, वैसा हो जाएगा, फिर बाद में हम पछताएंगे। फिर सुप्रीम कोर्ट बोलेगा कि इसकी छानबीन करके नहीं लाए और कहेगा कि शायद राज्य सभा और लोक सभा के मेम्बर्स अनपढ़ होंगे, समझते नहीं, इसलिए ऐसे ही भेज देते हैं - ऐसी टिप्पणी हमारे लिए सुप्रीम कोर्ट से आएगी। दूसरी ओर जनता यह कहती है कि हमारे बारे में ये सोचते नहीं हैं, सोचकर कानून नहीं बनाते हैं। लेकिन आप हड़बड़ी में इतने कानून भेज देते हैं, जो बुलेट ट्रेन से भी फास्ट आते हैं! बुलेट ट्रेन से भी फास्ट तरीके से यहां बिल्स पास होते हैं। सर, मैं अभी 5 मिनट का समय और लूंगा, आपको बोर नहीं करूंगा।

श्री सभापति : आपने देखा है कि समय खत्म हो गया है। आप 5 मिनट और बोल लीजिए।

श्री मल्लिकार्जुन खरगे: सर, आज आलम यह है कि सरकार विधेयकों को सीमित समय में पारित कराने से लेकर सदनों की बैठक कम से कम कराने की कोशिश करने लगी है। इस कारण कानून की गुणवत्ता वैसी नहीं रहती, जो व्यापक विचार मंथन या छानबीन से गुजरे कानूनों की होती है। आज आलम यह भी है कि 2021 में भारत के प्रधान न्यायाधीश ने कहा कि बिना व्यापक बहस के जल्दबाजी में संसद में कानून बनाने से गंभीर खामियां रह जाती हैं, कई पहलू अस्पष्ट रह जाते हैं। यही बात मैंने कही है। पहले ऐसी हालत नहीं होती थी कि लोग दिल्ली के बॉर्डर पर बैठ जाएं, हमारे किसान धरने पर बैठ जाएं। तीन कृषि कानून इतनी जल्दबाजी में पास किए कि उनको एजिटेशन के बाद सरकार को लागू करने से रोकना पड़ा। ऐसा होने से किसान हमारे ऊपर नाराज़ हैं कि पार्लियामेंट ऐसा क्यों करती है! सर, 30 जनवरी, 2011 को तत्कालीन विपक्ष के नेता श्री अरुण जेटली जी ने बात की थी। क्योंकि वे लोग हमसे बार-बार बोलते हैं कि आप चले गए, भाग गए, नहीं सुना। वे ऐसा बोलते हैं, लेकिन जब हम अपनी बात रखने की कोशिश करते हैं - सर, हमारा काम किसी के साथ झगड़ा करना नहीं है, किसी को डिस्टर्ब करना नहीं है, लेकिन

जब हम अपनी बात शांति के साथ नहीं रख सकते, तब हमारे लोग इरिरेट होते हैं कि हम इतनी कोशिश करके लोगों के मुद्दों को आपके सामने रखना चाहते हैं, पर हमें मौका नहीं मिल रहा है। महोदय, यह होता है। हमारी किसी से दुश्मनी नहीं है, हम सब एक ही हैं और सभी मिलकर देश की भलाई के बारे में सोचते हैं, केवल हमारे तरीके अलग-अलग होंगे। सर, राज्य सभा में तत्कालीन नेता विपक्ष, श्री अरुण जेटली इसी जगह पर बैठते थे। उन्होंने 30 जनवरी, 2011 को कहा था, " संसद का काम है चर्चा करना, लेकिन कई मौकों पर जब मुद्दों की अनदेखी होती है, तो अवरोध पैदा करना लोकतंत्र के हित में होता है।" सर, क्या मैं एक बार और पढ़ूँ?

एक माननीय सदस्य : आगे पढ़िए।

श्री मल्लिकार्जुन खरगे : मैं आगे पढ़ता हूं, "अवरोध पैदा करना लोकतंत्र के हित में होता है, लिहाज़ा संसदीय अवरोध को अलोकतांत्रिक नहीं कहा जा सकता।" उन्होंने जो सिखाया, जब वही काम हमारी तरफ से होता है, तो यहाँ हमें टोकते रहते हैं। सर, अवरोध पैदा करना लोकतंत्र के हित में होता है, लिहाज़ा संसदीय अवरोध को अलोकतांत्रिक नहीं कहा जा सकता - ये उनकी बातें हैं। मैं आपसे यह भी कहूंगा कि उस हाउस में सुषमा स्वराज जी ने भी यही बात कही थी कि संसद को न चलने देना भी अन्य तरीकों की तरह लोकतंत्र का एक रूप है। ये सारी चीज़ें वहीं से आईं और मैं आपसे यह विनती करूंगा कि खासकर दिग्गज़ नेताओं को यहाँ पर समय देना चाहिए। मैं दो-चार और छोटी-छोटी बातें रखकर अपने भाषण को खत्म करता हूं। *इसके लिए मैंने पहले भी कई बार आकर विनती की कि जब छोटी-मोटी चीज़ें होती हैं - आप तो हम सबसे ऊपर हैं, हम नीचे हैं, हमारे ऊपर पहला हाथ आप ही का आता है, क्योंकि हम नीचे रहते हैं। ..(**व्यवधान**)..

श्री सभापति : आज तो आपका पूरा अटैक मुझ पर ही है। आप मूल मुद्दे से भटक गए। आप खुद देखिए कि आपने अभी तक क्या कहा है। साहब, आप विषय से पूरा भटक गए, दूर-दूर तक चले गए। देश की जनता उम्मीद करती थी कि यहाँ से ऐसा मैसेज जाएगा कि आगे का रास्ता कैसा होगा। ..(**व्यवधान**).. एक मिनट। खरगे जी, आपने कहा..(**व्यवधान**)..कौन बोल रहा है? ..(**व्यवधान**).. You must learn to be decorous. He has yielded. जब सदन में पहली बार कोई डेकोरम हो रहा हो, तो परेशानी क्यों होनी चाहिए?

SHRI VAIKO (Tamil Nadu): Mr. Chairman, Sir, let us skip our lunch; otherwise, we small parties are affected. We don't get the chance to speak.

MR. CHAIRMAN: You will get the chance to speak. You are a very senior Member. You will get the chance.

---

*Expunged as ordered by the Chair.

SHRI PIYUSH GOYAL: I agree with him. We may skip the lunch. It is a good idea.

MR. CHAIRMAN: It is a good idea, but I will do that only at 1 o'clock. खरगे जी, मैं माननीय सदस्यगण से अपील करूंगा और मैंने यह बात लगातार गहन चिंतन-मंथन के बाद कही है कि हम कब तक पास्ट प्रिसिडेंट्स को लेकर हाउस को डिस्टर्ब करते रहेंगे? हम कब तक डिस्टर्बेंस को जस्टिफाई करते रहेंगे? खरगे जी, आप अंदाज़ा लगाइए कि मुझ पर क्या बीत रही होगी, जब आप बोल रहे थे कि मुझे बोलने नहीं देते हो! मैं इतना आकलन करता हूं और दुखी होता हूं कि जहाँ पार्टिसिपेशन हो सकता था, वहाँ आप लोग थे नहीं। आप अंदाज़ा लगाइए ... मतलब आप अंदाजा लगाइए, if the Leader of Opposition would rely, on this critical occasion, to sanctify disturbance and disruption, आपने खुद कॉन्स्टि्युएंट असेम्बली को क्वोट किया है, वहाँ तो कभी नहीं हुआ!

SHRI JAIRAM RAMESH: Sir, let him speak. *...(Interruptions)...*

MR. CHAIRMAN: Jairamji, this is not a good habit. *...(Interruptions)...* No, no. You are a victim of this habit. *...(Interruptions)...* Don't have this habit. *...(Interruptions)...* Don't have this habit. *...(Interruptions)...*

SHRI JAIRAM RAMESH: Let him finish, Sir. *...(Interruptions)...*

MR. CHAIRMAN: No. when the hon. LoP has yielded, why are you being super-LoP? *...(Interruptions)...*

SHRI JAIRAM RAMESH: Because we wanted to listen to him. *...(Interruptions)...*

MR. CHAIRMAN: He does not need assistance. *...(Interruptions)...*

SHRI JAIRAM RAMESH: We wanted to listen to him. *...(Interruptions)...*

MR. CHAIRMAN: No, no. You wanted to listen to him; but it is regulated by the Chair. *...(Interruptions)...* Otherwise, come and sit here and control it. *...(Interruptions)...*

SHRI JAIRAM RAMESH: Sir, I have no desire to sit there. *...(Interruptions)...* I wanted to listen to him. *...(Interruptions)...*

MR. CHAIRMAN: Even if you have, there is a mechanism. *...(Interruptions)...*

SHRI JAIRAM RAMESH: Sir, you are constantly... *...(Interruptions)....*

MR. CHAIRMAN: Please take your seat. *...(Interruptions)....* Hon. Khargeji, this is a rare historic occasion where, after taking note of 75 years, we are required to unfold a vision for the next 25-50 years.

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, he exactly knows that.

MR. CHAIRMAN: I know it. *...(Interruptions)....*

SHRI SYED NASIR HUSSAIN: He knows that. *...(Interruptions)....*

MR. CHAIRMAN: I know what he knows. *...(Interruptions)....* And, in the entire discourse, you have focused on two things. *...(Interruptions)....* I find it... *...(Interruptions)....*

SHRI K. C. VENUGOPAL (Rajasthan): Sir, this is the problem. *...(Interruptions)....*

MR. CHAIRMAN: The problem is, when there is time to participate, I have seen absence. The problem is, when an issue has to be debated, discussed and deliberated, you have walked out of the House. *...(Interruptions)....* The problem is... *...(Interruptions)....*

SHRI K. C. VENUGOPAL: *

SHRI JAIRAM RAMESH: Sir, * *...(Interruptions)....*

MR. CHAIRMAN: Please sit down. *...(Interruptions)....*

SHRI JAIRAM RAMESH: Sir, * *...(Interruptions)....*

MR. CHAIRMAN: Mr. Jairam, take your seat. *...(Interruptions)....*

---

* Expunged as ordered by the Chair.

SHRI JAIRAM RAMESH: Sir, you are not debating here. *...(Interruptions)....* Let him speak. *...(Interruptions)....*

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, you are not debating here. *...(Interruptions)....*

MR. CHAIRMAN: Digvijayaji, as per... *...(Interruptions)....*

SHRI JAIRAM RAMESH: Sir, let him speak. *...(Interruptions)....*आप बैठिए। ...(**व्यवधान**)... Sir, let him speak.

MR. CHAIRMAN: Digvijayaji, with my modest understanding, I can tell you — and I am a great judgment of myself; I self-judge — I am not a stakeholder in politics. I am, certainly, a stakeholder that this Upper House, the House of Elders, conducts itself in a manner, so that it earns respect of others. *...(Interruptions)....* We must exemplify our conduct through decorum and discipline. *...(Interruptions)....*One minute, please. *...(Interruptions)....* Would you approve that two hon. Members should every time come to the rescue of LoP? Is it not insult to the position he holds? *...(Interruptions)....*

SHRI DIGVIJAYA SINGH : Sir, allow him to speak. *...(Interruptions)....*

MR. CHAIRMAN: Put some people in discipline code. *...(Interruptions)....* I would urge, if you don't curb these tendencies of other Members, let me tell you, things will get on a tangential route. And, there was an occasion when you wanted to speak and somebody said, 'Give Digvijaya Singhji an opportunity.' In the process, the hon. Member was insulting you; insulting me! *...(Interruptions)....* We don't want that. *...(Interruptions)....* So, all I say is, we have had some discussion. We have to emanate from this theatre a most important message to the world outside. *...(Interruptions)....*

श्री मल्लिकार्जुन खरगे : सर, मैं अभी खत्म करता हूँ।

SHRI DIGVIJAYA SINGH: Sir, that applies to all of us. *...(Interruptions)....*

MR. CHAIRMAN: Khargeji, conclude now. *...(Interruptions)....*

Hon. Members, with the sense of the House, we are continuing during the lunch recess as well. Now, go ahead.

श्री मल्लिकार्जुन खरगे : थैंक यू।

श्री सभापति : अच्छा हुआ, आपने थैंक यू तो कहा!

श्री मल्लिकार्जुन खरगे : सभापति जी, मैं ज्यादा बात नहीं कहना चाहता हूँ, क्योंकि अब मामला टेंशन में आ रहा है।

1.00 P.M.

सर, हम बहुत दिनों से कोशिश कर रहे हैं और सभी की यह इच्छा भी है कि महिला रिज़र्वेशन बिल आना चाहिए। महिलाओं को रिज़र्वेशन दिया जाना चाहिए, यह ड्यू है। आज तक हमने सारी कोशिशें कीं, लेकिन अब मैं समझता हूं, जब आप यह मुद्दा उठाएंगे, तो सब जरूर आपकी बात को मान्यता देंगे। मैं आपको थोड़े से आंकड़े देना चाहता हूं।

सभापति जी, दुनिया बदल गई है। इस समय राज्य सभा में 10% एवं लोक सभा में 14% महिला सांसद हैं। विधान सभाओं में महिलाओं की भागीदारी 10% है। 1952 में नेहरू जी के प्रधानमंत्रित्व काल में, पहली लोक सभा में केवल 5% महिला सांसद थीं, लेकिन 70 साल के बाद, आज भी महिलाओं की भागीदारी मात्र 14-15 या 10 प्रतिशत के अंदर ही है। मैं आपको थोड़े और आंकड़े देना चाहता हूं। दूसरी कंट्रीज़ में पहले महिलाओं का प्रतिशत हमारे देश जैसा ही था। अमरीका की संसद में 2% महिला सांसद थीं और ब्रिटेन की संसद में 3% महिला सांसद थीं, लेकिन आज अमरीका की संसद में 28% और ब्रिटेन की संसद में 33% महिला सांसद हैं। इसीलिए मैं आपसे गुज़ारिश करूंगा कि महिला रिज़र्वेशन का जो बिल है, उसको आप पास कीजिए।

दूसरा, अनइम्प्लॉइमेंट की बात चल रही है। एक तरफ हम 75 साल की आज़ादी की बात करते हैं, लेकिन इधर अनइम्प्लॉइमेंट इतना बढ़ गया है कि आज 8 करोड़ एजुकेटेड लोग रास्ते पर हैं। इन्फ्लेशन सब जगह बढ़ रहा है, यह तो आपको मालूम ही है। जब एक माननीय सांसद गले में टमाटर डाल कर आए थे, तो आपने उनको बहुत डांटा था, लेकिन वह हकीकत थी, तब टमाटर 400-500 रुपये किलो मिल रहे थे। शायद आपने अपने घर में नहीं पूछा होगा कि आजकल टमाटर, प्याज, तेल या दालों की क्या कीमतें हैं? वह हिसाब आपने इसलिए नहीं पूछा होगा, क्योंकि शायद आपने घर की पूरी जिम्मेदारी वहां छोड़ दी और यहां की जिम्मेदारी ले ली। हो सकता है इसलिए ज़रा अनुमान लगाना मुश्किल हो, लेकिन आज इन्फ्लेशन को कंट्रोल करना बहुत जरूरी है, बहुत इम्पॉर्टेंट है, नहीं तो डेमोक्रेसी डिस्ट्रॉय हो जाएगी। अगर अनइम्प्लॉइमेंट बढ़ता गया, तो डेमोक्रेसी नहीं रहेगी। मैं आपसे विनती करता हूं कि आप इन चीज़ों के भी कुछ उत्तर दें। सिर्फ यह बता देना कि हमने यह किया, वह किया, वह सब तो ठीक है, G2 की बात करना ठीक है। G2 या G20?

श्री सभापति : G20

श्री मल्लिकार्जुन खरगे : ज़ीरो में तो कमल का फूल ही दिखता था, आप देखिए साहब। कभी-भी आप एडवर्टाइज़मेंट देखें, तो ...(**व्यवधान**)...

MR. CHAIRMAN: Very good gossip! *...(Interruptions)...* खरगे जी, आपका स्तर यह नहीं है। ...(**व्यवधान**)...

श्री पीयूष गोयल: सर, एक तो मेहरबानी करके जी20 का मज़ाक मत उड़ाइए, G20 एक बहुत बड़ा समूह है।

श्री मल्लिकार्जुन खरगे : मैं मज़ाक नहीं उड़ा रहा हूं।

श्री पीयूष गोयल : सर, माननीय लीडर ऑफ दि अपोज़िशन कांग्रेस के अध्यक्ष भी हैं, उनको तो सिर्फ Two-G दिखते हैं - One 'G' and 'Son-G'. उन्हें सिर्फ दो 'G' ही दिखते हैं।

श्री मल्लिकार्जुन खरगे : सर, मैं ईमानदारी के साथ कहता हूं, जब देश की बात आती है, तो उसमें हम सब लोग एक हैं। उसमें कोई फर्क नहीं है, लेकिन तुम बार-बार वह गुट्टा मत लाओ कि तुम ही पेट्रिऑट हो। पेट्रिऑट तो हमारे लोग हैं, जानें हमारे लोगों ने दीं, मरे हमारे लोग, लेकिन मज़ा आप उठा रहे हो और हमको सिखाते हो!

आखिर में, एक और बात कह कर मैं अपनी बात खत्म करता हूं।

श्री सभापति : खरगे जी, आज आप बहुत एजिटेटेड हैं, बहुत गुस्से में हैं।

श्री मल्लिकार्जुन खरगे : नहीं।

"हमारी वतनपरस्ती की अनगिनत तारीखें हैं, बेशुमार किस्से हैं।
हों भी क्यों ना! वतन से मोहब्बत, यह तो हमारे ईमान का हिस्सा है।"

सर, आपने मुझे बोलने के लिए इतना टाइम दिया, उसके लिए धन्यवाद।

श्री सभापति : खरगे जी, आज आपने शुरू में और आखिर में कुछ पंक्तियां पढ़ीं, लेकिन कुछ समय पहले भी आपने कुछ पंक्तियां पढ़ी थीं, जब माननीय वेंकैया नायडू जी का फेयरवेल था, तब आपने कहा था-

"मौसम कैसा होगा! कितना सताएगा!"..(**व्यवधान**)....

श्री मल्लिकार्जुन खरगे : सर, आज का आपका attitude देखने के बाद, really पहले का जो मौसम था, वह फिर आ गया है। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Members, hon. LoP has reflected. I would again appeal to everyone, it is not a time for us to be agitated. We have to send a message from this place how our *Bharat* will move for next several decades, and, therefore, when we make light of certain things like G-20, G-20 can't be reduced to G-2 and then lotus. *...(Interruptions)....* The World Order has been defined. For the first time, G-20 has been so impactful that the global order has been defined. Inclusion of African Union is being globally applauded. *...(Interruptions)....*

श्री मल्लिकार्जुन खरगे : जो बात उन्होंने कही, वह तो मैं लाऊँगा। वहाँ जो फोटो डाले हैं, मैं उनकी बात कर रहा हूँ, जी20 की नहीं। मैं भी जी20 की मीटिंग्स में शामिल हुआ हूँ। मैं लेबर मिनिस्टर की हैसियत से जी20 की 10 मीटिंग्स में गया हूँ। मैं अमेरिका गया, इटली गया..

श्री सभापति : आपने ऐसा कभी नहीं देखा होगा।

श्री मल्लिकार्जुन खरगे : मैं ब्राज़ील भी गया। आपने लुला को आज जो handover किया, वे पहले प्राइम मिनिस्टर थे। ...(**व्यवधान**)... मुझे मालूम है कि कैसी रिस्पेक्ट देनी चाहिए। देश के बारे में मैंने पहले ही बोला कि देश के विषय में, देश का जब भी कोई मामला आता है, हम पहले लोग हैं, जो उसको सिर के ऊपर रखते हैं। ...(**व्यवधान**)... इसलिए आप यह मत बोलिए। जो लिखा हुआ बोल रहे हैं, वह मैं बोल रहा हूँ।

श्री सभापति : माननीय खरगे जी, मुझे भी दुनिया के नेताओं से चर्चा करने का सौभाग्य मिला and how proud I felt! The World Bank का प्रेज़िडेंट कहता है कि 'Our attainment in six years is something which can't be attained in 50 years.' Now, Shri Mohammed Nadimul Haque.

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, thank you very much for giving me the chance to speak on this issue.

MR. CHAIRMAN: Four minutes; it is the time allotted for your party.

SHRI MOHAMMED NADIMUL HAQUE: Thank you for limiting me also, Sir.

Sir, the word 'federal' is not mentioned in the Constitution even once, yet it is the spirit and soul of this country.

[THE VICE-CHAIRPERSON (SHRIMATI KANTA KARDAM) *in the Chair*.]

Remember that this is not the House of Elders; it is the Council of States. Do not do anything that will hurt federalism. Do not do anything that will compromise the States. Do not assault federalism. 'Federalism' is a nation's precious asset. Madam, depriving the States of funds is a threat to democracy. Let me give you an example of my State, West Bengal. Labourers who worked under 'MNREGA' from 2021 till now have not been paid their wages, amounting close to four thousand crore rupees. If we include the non-wage component, the amount goes up to seven thousand crore rupees.

Madam, 11,36,000 beneficiaries have been denied the *Gramin Awas Yojana*. Under different Schemes, the Union Government has blocked tens of thousands of crores to West Bengal. This is not 'federal'. This is against the States. Seventy-five years ago, Dr. B.R. Ambedkar said, and I quote, "The Indian Constitution is a federal constitution in as much as it is established what may be called a dual polity which will consist of the Union at the Centre and the States at the periphery, each endowed with sovereign powers to be exercised in the field assigned to them respectively by the Constitution."Remember that the double engine government that you propose is against the federalism that our founders envisioned for this country. It is against the very spirit of India.

Madam, we are in 2023. I quote Arundhati Roy - "It is no longer just our leaders that we must fear, but a whole section of the population. The banality of evil, the normalization of evil, is now manifest in our streets, in our classrooms, in very many public spaces. The mainstream Press, the hundreds of 24 hour news channels, have been harnessed to the cause of fascist majoritarianism. The India's Constitution has been effectively set aside. The Indian Penal Code is being re-written."

Madam, in conclusion, I must say that India's equilibrium depends on fair play. Do not penalize those States that have done better in successful implementation of schemes but oppose you politically. Political parties come and go, Prime Ministers will come and go, but India, its Parliament and its Constitution, will remain forever.

Thank you very much.

THE VICE-CHAIRPERSON (SHRIMATI KANTA KARDAM): Shri K.R.N. Rajesh Kumar - not present. Dr. Sasmit Patra.

DR. SASMIT PATRA (Odisha): We are going through a change, Madam. We will come a little later in the sequence.

THE VICE-CHAIRPERSON (SHRIMATI KANTA KARDAM): Dr. Amar Patnaik - not present; Shri S. Niranjan Reddy - not present; Dr. K. Keshava Rao - not present; Shri Ram Nath Thakur - not present. Shri Shaktisinh Gohil.

श्री शक्तिसिंह गोहिल (गुजरात) : मैडम, हम आज संसदीय परंपराओं, पार्लियामेंटरी प्रोसीज़र की बात करते हैं, लेकिन मैं यह कहूँगा कि मैं गुजरात से आता हूँ, फर्स्ट स्पीकर ऑफ लोक सभा, गणेश वासुदेव मावलंकर जी, जिसे मावलंकर दादा के नाम से पहचाना जाता था, वे महाराष्ट्र से थे, पर उनकी कर्मभूमि गुजरात होने के नाते उन्होंने गुजरात में एक बहुत बढ़िया परंपरा बनाई। उसी को देखते हुए आज जब मुझे यहाँ पर बात करनी है, तब मैं सबसे पहले यही कहूँगा कि भवन बदलने से कुछ नहीं होगा, बल्कि दिल की भावना बदलनी चाहिए। इन परंपराओं को ठीक करने के लिए हमें जो काम करना चाहिए, उसकी आज जरूरत है। दुनिया में सबसे अच्छा लोकतंत्र को माना जाता है। 'Democracy is the best system.' फिर भी हम क्या कहते हैं? हम कहते हैं कि राम राज्य हो, तो अच्छा है। हम यह क्यों कहते हैं? हम यह इसलिए कहते हैं, क्योंकि वह एक ऐसा राजा था, जो लोगों की आवाज सुनता था। प्रशासक के खिलाफ, राजा के खिलाफ एक धोबी की आवाज निकली, तो राजा ने उसको देशद्रोही नहीं माना। राजा ने यह नहीं कहा कि उस धोबी के यहाँ ईडी, सीडी, सीबीआई भेज दो। राजा ने कहा कि राजा शक से परे होना चाहिए। हम राम राज्य की बात करते हैं। हम राम राज्य की बात क्यों करते हैं? हम राम राज्य की बात इसलिए करते हैं, क्योंकि वह शासक, वह राजा ऐसा था, जिसने शबरी माँ के जूठे बेर खाए। चूँकि वह शासक महिला सम्मान में विश्वास रखता था, इसलिए उसने माँ शबरी के जूठे बेर खा लिए। हम आज क्या बात करते हैं? मणिपुर में एक महिला पर अत्याचार होता है, तब तक हमारे शासक को उस महिला के सम्मान की चिंता नहीं होती है, लेकिन जब सुप्रीम कोर्ट फटकार लगाता है तब जाकर उसकी चिंता होती है।

महोदया, हम बात करते हैं, लोकतंत्र की। मैंने एक कहानी सुनी थी। वह कहानी यह थी कि एक गाँव में एक शासक था। वह बड़ा ही डिक्टेटर था। वह पूरे गाँव को इकट्ठा करता था और फिर कहता था कि मैं यह करना चाहता हूँ। इस पर गाँव के लोग 'हाँ' बोलते थे। एक दिन उसी गाँव के एक आदमी का बेटा, जो बाहर के राज्य में पढ़ने गया था, वह आया और उसने कहा कि यह तो बड़ी अच्छी बात है कि हमारे राजा पूरे गाँव से पूछते हैं और फिर तय करते हैं, इसलिए मैं भी जाऊँगा। उसके बाप ने कहा कि बेटे आना है तो आ, पर जो कहते हैं, उस पर 'हाँ-हाँ' ही बोलना, और कुछ मत बोलना। उसका बेटा वहाँ पर गया और शासक ने कहा - बकरी ले गई ऊँट को, तो पूरे गाँव ने कहा, हाँ जी, हाँ जी। इस पर वह लड़का खड़ा हो गया कि बकरी इतनी छोटी सी है, तो ऊँट को कैसे ले जाएगी! मैं इस पर सहमत नहीं हूँ। इस पर सभा बरखास्त हुई, पर जैसे ही वह घर आया, तो बाप ने थप्पड़ लगा दिया कि तूने यह क्या कर दिया। वह बोला कि मैंने सच ही बोला है। वह बोला, नहीं, बकरी ले गई ऊँट को, इस पर हाँ, जी, हाँ, जी कहना है, क्योंकि इसी शासक के नीचे रहना है। थोड़ी देर में पुलिस वाला आया कि तुमने राष्ट्रद्रोह किया है और उसके बेटे को उठाकर ले गया। थोड़ी देर में इन्कम टैक्स की रेड हुई, थोड़ी देर में ईडी आई, थोड़ी देर में सीबीआई आई और पूरा घर बरबाद हो गया। यह भी एक शासन है। यहाँ के लोग कहते हैं कि बकरी ले गई ऊँट को, हाँ, जी, हाँ, जी कहना है, इसी नगर में रहना है। मैं यह जरूर कहना

चाहूँगा कि जब संविधान सभा मिली थी, हमें बाबा साहेब अम्बेडकर की उस स्पीच को देखना होगा। मैं तो आपके जरिए सभी से यह रिक्वेस्ट करूँगा। मैं पूर्व स्पीकर, मीरा कुमार जी का धन्यवाद करूँगा, काँग्रेस की अगुवाई वाली उस यूपीए सरकार का धन्यवाद करूँगा, जिसने पूरी संविधान सभा की डॉक्यूमेंट्री एक बहुत अच्छी तरह बनाकर रखी। ...(**समय की घंटी**)..

मैडम, मैं सिर्फ दो मिनट में समाप्त करूँगा। मैडम, जब अम्बेडकर जी ने संविधान सभा में यह बात रखी और कहा कि जब हमने यह संविधान सभा शुरू की थी, तब मैं यह समझकर इसका मेम्बर बनकर आया था कि दलितों की कुछ बात तो कर ही लूँगा। मुझे ताज्जुब हुआ, जब मुझे ड्राफ्टिंग कमिटी का मेम्बर बनाया गया। मुझे ताज्जुब हुआ, जब मुझे ड्राफ्टिंग कमिटी का चेयरमैन बनाया गया। जब ये सारी चीज़ें पास हुईं, तब मुझे और ताज्जुब हुआ, पर मैं इन सब चीज़ों के लिए इंडियन नेशनल काँग्रेस पार्टी के discipline को मानता हूँ, उसे श्रेय देता हूँ। ...(**समय की घंटी**)... मैं एक ही लाइन में अपनी बात खत्म करता हूँ। जब ये नेहरू जी के लिए कहते हैं, तब मैं कहता हूँ कि अटल बिहारी वाजपेयी जी ने पार्लियामेंट के अंदर नेहरू जी के लिए जो लफ्ज़ कहे थे, कम-से-कम उन्हें एक बार पढ़ लेना, उन्हें एक बार दिल से लगा लेना। उस समय वाजपेयी जी विपक्ष के नेता थे। उन्होंने नेहरू जी के लिए जो कहा था, कम-से-कम उसे याद कर लेना, फिर आपको नेहरू जी के खिलाफ बोलने की कभी भी दिल से इच्छा नहीं होगी।

"मुख्तर सी जिंदगी है अजीब से अफसाने हैं,
यहाँ तीर भी चलाने हैं और परिंदे भी बचाने हैं।"

चूँकि वक्त की पाबंदी है, इसलिए मैं लंबी बात नहीं करते हुए, यहीं पर अपनी बात खत्म करता हूँ, धन्यवाद।

THE VICE-CHAIRPERSON (SHRIMATI KANTA KARDAM): Now, Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Madam, Vice-Chairman, I rise to participate here. As some Members expressed, this is not the House of the Elders, this is Rajya Sabha, representing the States. As States' representatives, we come here and see to it that federalism is established. That is the history and for that only this House is here. I have served five terms as Lok Sabha Member and also served two terms as Deputy Speaker of Lok Sabha and I have served as the Presiding Officer for nearly 15 years. That is part of the history of Indian Parliament. But, first of all, I want to say that the founder of our Dravidian Party, Anna, came here and sat in this House. He was the single Member of our Party at that time in this House, and we had two Members in Lok Sabha then. After that, political developments took place in a different way and my leader, Puratchi Thalaivi Amma, created history in Indian politics by bringing 50 Members to the Indian Parliament - 37 Lok Sabha Members and 13 Rajya Sabha Members. That was the highest number of Members of our Dravidian

Party in our Parliament. Our founder, Anna, started it with one Member and then history was created when we had 50 Members in the Parliament.

When Anna was here, he fought for the federalism and the language issue because the language has been one of the important issues that we all discuss. Federalism and regional sentiments have to be respected. Especially in Tamil Nadu, we all raise our voice for giving due importance to our language. Anna had said that Tamil should be made the official language of this country. That is the spirit of the issue. Not only Tamil, but all the Eighth Schedule languages should be declared as the official languages of this country. That is what he had raised here. We do not know as to when this is going to be implemented.

Then, I want to make some other points. I would like to highlight that 1967 onwards, only Dravidian parties are ruling the State of Tamil Nadu and no other national party has won the elections there. That is the situation because regional sentiments are also very important and that is what we are representing in Rajya Sabha, that is, the rights of the States. Sometimes, the States are given step-motherly treatment and they are not given due importance.

During the time when our Party's present General Secretary, Shri Edappadi K. Palaniswami, was the Chief Minister, he raised the issue of funds on many occasions. He wanted more funds from the Centre, but we could not get. In spite of that, he ruled very well and got good name. For four years during his tenure, he established good government in Tamil Nadu and was appreciated by everyone. At present, even though we have limited number of Members in the Rajya Sabha, we are still fighting for the people of Tamil Nadu on important issues like Cauvery and Katchatheevu. Without the approval of the Parliament, at various points of time in 1972, 1974 and 1979, the Congress people gave away the Katchatheevu Island to the Sri Lankan Government. It is still part of India. This action has still not been approved by our Parliament. The AIADMK is fighting for that. Our great leader, Amma, went to the Supreme Court on this issue. The Katchatheevu Island is part of India. Our Tamil fishermen are suffering there. We have been fighting for their cause and we will continue to fight.

Apart from that, we are now facing so many problems, but we keep on raising people's issues in the Parliament. For example, during the time of Covid pandemic, we all got united on the issue of solving that problem. Our hon. Prime Minister, Shri Narendra Modi, was successful in doing so many wonderful things at that time. At the same time, our State Government, under the leadership of Shri Palaniswami, implemented a lot of schemes to save the people. The Central Government also gave a lot of assistance to the State Governments and co-operated with us. With the

help of our hon. Prime Minister, Shri Narendra Modi, the then Chief Minister of Tamil Nadu, Shri Palaniswami, did excellent work at that time. So, the history shows how the Parliament functions and how we play our respective roles for the welfare of the people. Sometimes, it is said that the Parliament was built by British. No, it was Indian property. Even though we are moving from this building to the new building, it is the same site, the same area where the British established the Parliament. It is not situated in some remote place from here. For the sake of convenience, we are moving to the new building. I must appreciate Modi ji for having come forward to make the new building, which can accommodate more Members, which has better facilities. We are moving to that building for these things and not for any other reason.

In this journey of these 75 years of democracy, we also have had so many obstacles and issues, which were solved by the country and the Parliament. I must say that federalism must be protected and States should be given more rights. I am talking not only about Tamil Nadu but for other States also. Madam, I have one more request -- an issue which Periyar and Anna also raised -- to make my language, Tamil as well as Telugu, Malayalam, Marathi and other languages, the official languages of the country. That is the spirit we have to follow. Parliament is the highest body in our democratic system. In our journey, we have to have respect for the States and their respective cultures. Madam, our Prime Minister, Shri Narendra Modi, has always praised Tamil culture. In the same way, we request that the Parliament must come forward and ensure that all the languages of the Eighth Schedule must be made official languages. That should be the spirit of democracy and also federalism, and this is the Parliament which should ensure this.

Once again, I thank my leader, Puratchi Thalaivar MGR, who sent me to Parliament and made me Deputy Speaker of Lok Sabha. At that time, Shri Rajiv Gandhi was the Prime Minister. Afterwards, Amma made me Union Minister in the Vajpayee Government. After that, Modi ji and Amma, once again, made me Deputy Speaker in 2014. This kind of experience I got in my life, and, these were the opportunities to serve the nation. I hope that the spirit of parliamentary democratic system must continue.

We all know that in democracy, there must be some kind of opposition. At the same time, the ruling party also has to implement their policies and programmes. Both of them have to work together. There must not be any differences between them. The ruling party has to have its say in the implementation of its policies and programmes as it has been elected by the people. At the same time, the Opposition must raise the issues and not disrupt the proceedings. Such kind of democracy should be there in the country. Today, when we are celebrating 75 years of

democracy, once again, I say -- this is what our forefathers also said -- federalism must be protected. The place where I am speaking is called Rajya Sabha. It is not House of Elders. Some are elders, some are not. There are some young people in the House. This is not the House of Elders. This is Rajya Sabha. Representatives of the States are here. Therefore, whatever State issues are raised here, they must be given importance and must not be nullified.

Once again, I thank my leaders, Puratchi Thalaivar MGR, Puratchi Thalaivi Amma, Shri Edappadi Palanisami, my General Secretary, who sent me to Rajya Sabha. Thank you. I am grateful to you for having given me sufficient time to speak on this important issue.

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम) : डा. के. केशव राव, आपके पास बारह मिनट का समय है।

DR. K. KESHAVA RAO (Telangana): Madam, Vice-Chairperson, today, I rise to speak on the 75 years of democracy. Everybody knows we have really made great strides of progress. There is no doubt about it. I do not want to politicize the entire thing but let me tell you that our journey had been a tragic journey in the beginning. In the beginning, we thought of independence for one nation but we got two nations. It would have been alright had we got two nations but, unfortunately, it became two people. It would have been alright had it been two people only, but it became two races and the world over they started fighting each other. It is one thing we could not fight nor could win over during the last 75 years. It really hurts me. Today, the hangover continues. Today, the people are getting identified more by their religion, caste and region than as individuals. It is something that 75 years of independence could not set right. Economically, we have done very, very good. It is better than many of the States. We have been a fast-growing nation. But we still have this kind of a divide. The Britishers took advantage of this at one time to differentiate these two people, the Hindus and Muslims. That was the divide they have depended on. Sadly it is still continuing. Its shadows are still lengthening. This is something which really hurts us today when we are standing against it. Really speaking, Madam, it is not 1947, but it was 1930 when the Congress Party declared "independence" and they passed a resolution in this respect. At that time, there were celebrations of independence all over the country. Whatever it is, we did not have it at that time. When we had independence and when Nehru went to give his stirring speech of 'Tryst with Destiny', where he said 'we have promises to keep, if not totally, at least, substantially', we feel proud that we did it substantially well, during the past 75 years. I am not talking only about the last 10 years. Even during these 10 years, we have

done good. This morning, we were hearing a statement made by our Chairman on G-20 .Whether it was a resolution or what! I don't know or in what manner it came. But it did come. He spoke very well of good things. The wordings were impressive. But I only hope that we had also followed it in our country to give rise to the people's voice, as you wanted to do it internationally, when you want that all the 21 countries should do it. This should have been really good. That is the feeling that carries along. Madam, when we think of Nehru's speech, there is something that comes to my mind in a sideline. Nehru, after his speech, went to submit his list of Ministers to the Governor-General. He went and gave an empty envelop. There was no paper at all inside. There were no names of the Ministers inside it. It was only fifteen minutes before the swearing-in that they found the missing paper and they sworn in thereafter. Why I am mentioning this is just to remind, please look at the kind of polity that we had at that time. It was Gandhi *ji,* who said that we got independence for the country, not for the Congress. And in that Cabinet we constituted, we had people who were opposed to Congress, who did not participate in the freedom struggle etc. But yet, Nehru did not have any reservation in including these able men. I am talking about Ambedkar or Shyama Prasad Mukherjee who were against Congress, who were not only against, but who were supporting the rulers of the day on some occassions. I am not trying to undermine or dilute their importance. What I am telling you is the kind of broad mind the Government had at that time. It wanted to take all people along. It wanted to be inclusive. That ideal is being lost today. In the name of 'Hindutva', or whatever you call it, today, majoritarianism has become mass mobilization movement for politics, which is wrong. We have a different view of majoritarianism when we speak of Hindus. But today it has become a mass movement for political mobilisation.

[THE VICE-CHAIRMAN (SHRI AKHILESH PRASAD SINGH) *in the Chair*.]

That is also something which we must not do. Sir, it was Amartya Sen who said Hindutva movement seeks to convert the religion of the majority in an identity of mass mobilisation. He said, secularism, as it is practiced in India, to some degree, and working of Indian democracy which remains the best guarantee of Indian pluralism have served to create India's various particularisms. He was particular about these pecularities. If you look at each decade, they had their own map.

The second thing that we should have done after getting independence was not only get this kind of inclusive Cabinet to govern, but expand it, to get all people on the board. This is what exactly Gandhi ji did at that particular time asking for unity,

because there was no other party at that time to whom he could speak. Let me not talk about it more. At the same time, we had other challenges to face. We had the challenge of language. We had the challenge of caste. We had the challenge of religion. We had the challenge of States which has turned out to be an issue of federalism. We had the challenge of class -- rich and poor. This was very important. These are the things which we had to tackle. Then we had the challenge of gender also.

Sir, I would first try to tell you about the class approach or the class situation that we inherited at that time. Some were very rich and some were poor. What did we do in these 75 years? We did not bridge the gap at all. We have allowed it to continue, so much so that today in a given developing situation, it shows you more cracks than the bridging elements. This has to be understood. I am only trying to point it out, because I don't want to take much time. We can talk much about the divide between the rich and the poor and how one per cent of the people are holding 40 per cent of the nation's wealth. All this can be discussed. I am only trying to mention it because all of you, who have discussed these issues earlier in this House or outside, know it better as to what exactly is the situation is as far as the class is concerned. We always talk only about the caste. Caste is there. The *varna* system that we have inherited is something which debases our sensibilities and which is an insult to our nation. Yesterday, I was trying to raise the issue of *Sanatana Dharma* in the meeting of the Leaders of the Opposition because I am a student of Hindu philosophy. Let the people sitting that side know that they are not the monopolist of the Hindu philosophy. 'Hinduism' is some word which came only in the sixth century. All right, let us forget that. We talk about *Sanatana Dharma.* I am talking about it because the Constitution speaks about it. The Constitution and its Preamble ensure it, although it did not use the word 'secular.' When it said about equality of religions, it talked about secularism originally, in the first book. But I should congratulate the Government and the nation on bringing the 42nd Amendment wherein they made it specific -- a socialist, secular nation. These were the two things which were missing at first, although we were practising them. This nation was essentially a socialist nation. We must understand it. At least 64 per cent of the people at the time of independence were really poor and 36 per cent of the people were below the poverty line. The word 'socialist' meant equal distribution of the nation's wealth. This exactly we realised and we brought an amendment to the Constitution itself, to its Preamble. This is another great achievement that we have made. Having brought that, did we do anything? Did we walk the talk? We did not. The system did not allow. Today, we are trying to talk about the 75 years of journey. I will tell you the story about the last

10-15 years. Let me say 1991, when we talked of liberalism in Shri P.V. Narasimha Rao's time. Unfortunately, we had given a go-bye, if not bid total goodbye to social control. We had started diluting the importance of looking at the poor or looking at the development from the socialistic angle. We had a socialistic view from the Avadi Session when the Congress moved ahead with 'a socialistic pattern of society'. Even the Communist Party had to nearly close down their shutters because everything that they wanted ideologically for the society came from Avadi. All of us were in schools in those days. I am a witness to the 75 years of journey. Today, I am 84 but I have seen the 75 years of journey. At the time when the Avadi Session came out with 'a socialistic pattern of society', we did not talk about socialism in doctrinnaire view as such because there was a serious debate at that particular time over its definition. It is a part of the 75 years of journey. We must understand that a great debate went on whether we should go totally towards the Russian model or should have 'socialism' of our own. Because Ram Manohar Lohia *ji* and other socialists in this country thought that 'socialism' can be considered in tune with the Indian ethos. Confused by this kind of, if not dichotomy, a discourse, schism, Nehru thought that we will say the same thing but in a pattern; it will be 'a socialistic pattern of society' to develop on the basis of socialistic ethos. When he said this, it has become a reality.

Sir, the third great thing that we have achieved was during Shri V.P. Singh's time.When Mr. V.P. Singh came, the Mandal issue was there. The issue of reservation for backward classes was there in the Congress regime. I was a Minister during the Congress regime. We knew that there was 25 per cent reservations in States but the point was of accepting it at national level. But, under *varna* system, you considered these people as something lower. I would not agree because I desist that very word *varna*. So, Mr. V.P. Singh is the one person who brought this and thought that this should go through - which goes as a feather in the cap of the Indian achievements. (*Time bell rings.*) Is time over?

THE VICE-CHAIRMAN (SHRI AKHILESH PRASAD SINGH): Yes; 12 minutes are over.

DR. K. KESHAVA RAO: Sir, now, I come to the part of religion. As I said earlier, today, we are trying to identify more by one religion rather than by our nation. Musashi, the great Italian writer, said that they got Italy but not yet got Italians. Not that Nehru is the person who has made us all Indians. We were Indians.

There were cynics at that time when we got our independence like Churchill, Kipling, Strechy etc. There were many. You name them and you get them. All of them thought that India will not be able to sustain Freedom, "that India will go back to the age of barbarism, the age of privation of the middle classes" and those kinds of

things. But India sustained stability and democracy exemplarly. Not only democracy lived here but it lived so well that other nations are looking forward to us for model of our democracy. It is because we had democracy since millennia. In Maurya's time, we had *janapads* or republics. There were something like 26 republics in the Mauryan empire. What we talk today as caste was *jati* at that time. There were something like 3,000 *jatis* in ancient times. But there were no clashes as we find today. This is how we have not been able to manage. This is a recent phenomenon. Let me also tell you this. We had earlier communal tension; we had communal violence etc. But in the present time, it has become some kind of acceptable thing. As I said, majoritarianism has become handy for mass mobilization. Once it comes, it really troubles you the most.

THE VICE-CHAIRMAN (SHRI AKHILESH PRASAD SINGH): Rao sahib, please conclude.

DR. K. KESHAVA RAO: Sir, when I talk about Hinduism, I don't want to talk on fundamentalism in Hinduism because there is nothing like fundamentalism at all in Hinduism. Take it from me. Hinduism is a way of life. Anything that transcends time and space is called truth. Today, you say something here. After 100 years, if people believe the same thing and anywhere else in the world it is the same thing, it remains a truth. Gandhi reduced the very aspect of God as a concept and said that truth is God. This is what Hinduism is all about. It is not that I should believe in Rama or Krishna to be Hindu. Just now, the AIADMK man told TN that in Madras they had a movement where they have totally opposed the idolatory. Today, we have people who don't believe in God. The question is, if Hinduism could do all that we need, then there would not have been the need of Judaism; if Judaism was all that we needed, there would be no need of Christianity; if Christianity was all problem-solving, there would not have been the need of Islam; if Islam was all that we needed, there should not be need of Sikhism. So, all these are not fully satisfying to life. They have included truth though. That is exactly what Hinduism has done. I consider Hinduism is one of the greatest thought processes which take everything that is truth.

THE VICE-CHAIRMAN (SHRI AKHILESH PRASAD SINGH): Please conclude. Your time is over.

DR. K. KESHAVA RAO: Sir, If I believe in God, I am Hindu; if I don't believe in God, but materialism, I am *charvaka* yet Hindu. If I believe in somebody who believes in

existential truth, I am Buddhist and yet a Hindu. If I am Jaina, many of you are there that side. In Karnataka, as I told the Leader of the Opposition meeting, that they have their *mathas*. Basweswara did not believe in caste system. They don't believe in God; they believe in *seva*. So, what is Hinduism is self-realization. So, let us all believe that. Let not the Prime Minister say that all *sanatanis* should join and unite as if it is a "war cry". I think, at this age, this is not something which is good to come from a person of his stature, because we accept all religions are same and respected. Yesterday, Mr. Chidamabaram was saying something about Sarva Dharma Harmony. He was quoting Madhvacharya, a 16th century Hindu saint. When he said 'Sarva Dharshana Samabhava', the same thing is quoted by Ramanujacharya and other saints. Hinduism believes that all are one; that is why, they say, *'Ekam Sat Vipra Bahudha Vadanti'*. People may call it by different names but truth is only one. We believed in it unlike others; I am not trying to criticize other religions. They believed that their God is exclusive. There is no Christ or Mohammad or Zarathustra and like that. In Indian Religion, we had a transcending thought process as such. So, in this, I do not know, if we are losing track. We must get on to that. ...(*Time-bell rings.*)... We must build a nation, the Indian nation. We are Indians first, Indians last, we are Indians. There is no question of first or last like sanatanis say 'there is no beginning and no end'. If there is no beginning, where is the question of being there? So, it is not like that. It is there. It is truth. It is all pervading. So, I tell you, the 75 years' journey has been really rewarding, has been very good. I also congratulate you, the G20 was a welcome thing. But, as I suggested earlier, let us learn to live with what we always boast of. We have, this morning, heard a welcome statement. It spoke of giving scope for expression from all sides. That is what I call freedom of expression. That should be respected. People's urges should be respected. You should not use your own agencies because you are in power. If that were to be the case, earlier regimes would have done the same, leading nowhere. Nobody has done it. They have respected the nation. They have allowed the nation to grow. As Gandhi*ji* said: "Independence is not for Congress, Independence is for the nation." Let us all realize that this nation's development is for the entire nation, not for one party or one thing. Thank you very much.

THE VICE-CHAIRMAN (SHRI AKHILESH PRASAD SINGH): Now, Mr. G.K. Vasan. You have three-four minutes.

SHRI G.K. VASAN (Tamil Nadu): Thank you, Sir, for giving me an opportunity. We all understand that this is the historic Parliament building. Today is the last day of our

speech in this building. Maybe, tomorrow, we all would go to the new Parliament building. This is the time to salute and respect our leaders who fought for our Independence and got Independence for us. This is the 75th year of our Independence. We remember the Father of the Nation, Mahatma Gandhi, and all our leaders from various parts of India who were with Gandhi*ji* and who fought for this country's freedom and who taught us *ahimsa* in this country. We also have to be very proud that we are the largest democracy in the world. We have genuinely preserved the sovereignty, integrity, security and solidarity of this country with pride. We have made remarkable progress in these 75 years in the field of education, agriculture, healthcare, industrial growth, economic equality and even in scientific space research. Above all, as Indians, we are all proud today that our nation is looked upon by foreign countries for extending our helping hand and support even in international problems today. This is a Parliament where legends have spoken on various subjects in the interest of this great nation. We should be very thankful to our regional leaders who have been in this Parliament, spoken in the interest of the country. From Tamil Nadu, I would like to proudly quote Raja*ji* and Kamaraj*ji*, who have been the pioneers. Even today, they are leaders who are the icons for youth in this country, especially, Tamil Nadu. The national approach and outlook of leaders from the South has been great in the development of this country. I must also place on record that India has achieved great heights during these nine years under Prime Minister Modi*ji*. To conclude, I would say that schemes, plans and programmes launched by the Government have embraced every citizen and have enhanced and improved the living conditions of every Indian.

With this, I conclude my speech. Thank you very much, Mr. Vice-Chairman, Sir, for giving me opportunity.

श्री राम नाथ ठाकुर (बिहार): श्रीमन्, ...(**व्यवधान**)...

SHRI BHUBANESWAR KALITA (Assam): Thakur*ji*, one minute. Can I ask the Chair as to when our chance will come? That is just a question.

THE VICE-CHAIRMAN (SHRI AKHILESH PRASAD SINGH): I was told that you will speak after half-an-hour. ...*(Interruptions)*....

SHRI BHUBANESWAR KALITA: Who said that? ...*(Interruptions)*.... I did not say that. ...*(Interruptions)*.... It is good that we should make new traditions. But, then, we have to follow the traditions also as to how the House runs. ...*(Interruptions)*....

THE VICE-CHAIRMAN (SHRI AKHILESH PRASAD SINGH): Please let him speak. ...*(Interruptions)*.... Now, Shri Ram Nath Thakur. ...*(Interruptions)*....

SHRI BHUBANESWAR KALITA: But, I have a right to ask a question from the Chair. ...*(Interruptions)*.... I appreciate your support but then, in the process, our turns are not coming. ...*(Interruptions)*....

THE VICE-CHAIRMAN (SHRI AKHILESH PRASAD SINGH): There is no discrimination. ...*(Interruptions)*....

SHRI G.K. VASAN : Sir, give him time. ...*(Interruptions)*.... Most of the Members have gone for lunch. ...*(Interruptions)*.... Nobody is in their seats. Other Members should know....

THE VICE-CHAIRMAN (SHRI AKHILESH PRASAD SINGH): I will also give you a chance to speak. ...*(Interruptions)*....

SHRI G.K. VASAN : Mr. Vice-Chairman, Sir, others should also get an opportunity.

THE VICE-CHAIRMAN (SHRI AKHILESH PRASAD SINGH): Yes, please. I will also give you a chance. ...*(Interruptions)*....

श्री राम नाथ ठाकुर : श्रीमन्, मैं आपको धन्यवाद देता हूं कि आपने इस महत्वपूर्ण सदन के ...(**व्यवधान**)...

SHRI VAIKO: Sir, it is not proper. ...*(Interruptions)*.... I had given my name... ...*(Interruptions)*.... Then, it was at number one but, here, I find my name in the sixth place. ...*(Interruptions)*....

THE VICE-CHAIRMAN (SHRI AKHILESH PRASAD SINGH): You will get your chance. ...*(Interruptions)*.... No worries. ...*(Interruptions)*....

श्री राम नाथ ठाकुर : श्रीमन्, पिछले 75 वर्षों में इस सदन की बहुत गरिमा रही है और कितने ही महान पुरुष इस सदन के सदस्य रहे हैं। श्री पीलू मोदी, डा. राधाकृष्णन, डा. अम्बेडकर, चन्द्रशेखर जी, राज नारायण जी जैसे महत्वपूर्ण सदस्यों ने जनता की आवाज़ को उठाने का काम किया। उसी संदर्भ में मैं आपसे निवेदन करना चाहता हूं कि समाजवादियों का जो ध्येय था, समाजवादियों की जो मांग थी, उनके द्वारा उसी मांग को यहां प्रस्तुत किया गया था। काका

कालेलकर की जो रिपोर्ट थी, उस रिपोर्ट को तब प्रकाशित नहीं किया गया था, 1978 में उस रिपोर्ट को प्रकाशित किया गया। बिहार में पहले जिनका राज था - जननायक कर्पूरी ठाकुर जी ने वहां आरक्षण लागू करने का काम किया था। 1990 में मंडल आयोग का इस सदन पर दवाब पड़ा था, वह इसी सदन की बात है। उस समय सत्ता पर जो दबाव पड़ा था, उस दबाव के चलते ही मंडल आयोग लागू हुआ था। मैं कहना चाहता हूं कि बिहार का जो मॉडल था, उसके अनुसार पूरे देश में जातीय गणना होनी चाहिए थी, लेकिन बिहार ने उसको लागू करने का काम किया। महिलाओं की गैर-बराबरी हटाने के लिए 2005 से नगर निकायों में, पंचायत में महिलाओं को जो आरक्षण दिया गया, उस आरक्षण को बिहार ने लागू करने का काम किया।

श्रीमन्, हम आपसे निवेदन करना चाहते हैं, हम लोग जब नये भवन में शिफ्ट हो रहे हैं, तो क्यों नहीं सरकार महिलाओं को 33% आरक्षण देने और लागू करने का काम करती है? मैं तो समझ रहा था कि सरकार के द्वारा जो विशेष सत्र बुलाया गया है, उसमें मणिपुर पर चर्चा होगी, मणिपुर की समस्याओं को दूर भगाने के लिए सरकार कुछ एनाउंसमेंट करेगी, लेकिन अभी तक मणिपुर के बारे में कोई काम नहीं हो सका है। महोदय, मैं दो-तीन बातें कह कर, अपने सुझाव आपके सामने रखना चाहता हूँ। इन 75 वर्षों में से 9 वर्षों में सरकार ने कई काम किये हैं। मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूँ कि जेलों में बन्द जो कैदी हैं, जिन पर कोई आरोप नहीं है, जो गरीब हैं, दुखी हैं, वंचित हैं, जिनके पास पैसे नहीं हैं कि वे अपनी बेल करा सकें और केस लड़ सकें - आज 75 वर्ष के उपलक्ष्य में आपने यह सत्र बुलाने का जो काम किया है, तो आप जेलों में बन्द पड़े इन कैदियों को भी छोड़ने का काम करें, यह मैं आपसे निवेदन करना चाहता हूँ।

मैं आपसे दूसरा निवेदन यह करना चाहता हूँ कि इसी तरह विशेष सत्र बुला कर या विशेष दिन रख कर महँगाई पर चर्चा होनी चाहिए और उसका निदान करना चाहिए। उसी तरह जो बेरोजगार हैं, जो बेरोजगारी बढ़ी है, उन बेरोजगारों के लिए नौकरी के लिए आपको announcement करनी चाहिए थी। इससे आपकी सरकार की उपलब्धि बढ़ती।

महोदय, मैं आपके माध्यम से एक यह निवेदन करके अपनी बात समाप्त करना चाहता हूँ कि :

"*सब लोग जिधर वो हैं उधर देख रहे हैं।*
हम देखने वालों की नज़र देख रहे हैं।"

इन्हीं चंद शब्दों के साथ, मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूँ कि जिन-जिन मुद्दों को हमने उठाने का काम किया है, सरकार उन पर ध्यान दे और उन पर अमल करने का काम करे, धन्यवाद।

THE VICE-CHAIRMAN (SHRI AKHILESH PRASAD SINGH): Now, Dr. John Brittas. You have six minutes.

DR. JOHN BRITTAS (Kerala): Sir, when we are having a discussion with regard to the *Amrit Kaal*, I would say that I have a three-dimensional view of the Indian Parliament. I used to watch the Parliament from outside, from above, and now, I am, being part of this Parliament, sitting below. When we speak about Parliament, the

basic aspect which we need to keep in mind is parliamentary democracy. That is very important. What is the tenet of parliamentary democracy? The fundamental, cardinal principle of parliamentary democracy, as Kharge saheb said, is accountability of Executive to the Legislature. निरंजन साहब, आप Senior Advocate हैं। यह बात सही है न? Have you ever seen an accountability of the Executive to the Legislature? Have you ever seen it? Now, the Opposition Leader was speaking about the presence of the Prime Minister. I was trying to dissect there. Do you know what is the presence of the Prime Minister in Parliament? It is 0.001 per cent! So, that is the period for which he attend the Parliament session.

Sir, the Leader of the House was very vocal, but he missed many crucial names including Jawaharlal Nehru, intentionally. I know that when Dharmendra *saheb* will be speaking, he would deliberately fill those voids and would bring in Jawaharlal Nehru and Ambedkar *saheb*. Dharmendra*ji*, I am telling you, the names which have been missed by Piyush Goyal*ji*, you will have to spell out when you will be speaking. Sir, the exercise would be meaningful if you discuss about the dreams and goals of architects of our Constitution. Sir, I will just dwell on its Preamble. What does it say? It speaks about liberty, equality and fraternity. If you take justice, you will notice that we have reached the bulldozer era. That is the justice now. The justice that is being imparted is the bulldozer era. If it is economic justice, we do not want to speak about the Oxfam report because that is not a good organisation for the present dispensation. It is black-listed.

2.00 P.M.

You see the inequality that is spiralling up. The liberty that has been assured in, where has it reached? Now, it is more manifested in the form of sedition and UAPA. That is the liberty which has reached.

Sir, another cardinal principle is equality of status and opportunities. This Government is honest to say that they don't believe in it. Ambedkar, who they try to appropriate now, was absolutely clear when he said that, 'Democracy is not the law of majority but the protection of minority.' Rajeev Chandrasekhar *sahab*, protection of minorities! It is not said by John Brittas, it is said by Ambedkar. Sir, what is the representation of 20 crore Muslims in Executive, in Legislature, in Judiciary, even in Media? P.T. Usha*ji*, you know the representation of Muslims, Christians, Minorities in Kerala. What is the situation in Delhi, in Parliament, in Executive? We all know about that. Sir, this Government's pet topic is discussion about Mughals. I said,

they talk about Mughals more than the Indians now actually. In Akbar's court, or in Aurangzeb's court, more than 50 per cent of the Ministers were Hindus. Neeraj *sahab,* आप तो जानते हैं न कि बीरबल कौन था? He was a Hindu. Can you spot somebody in this Executive now? What is the status of the representation of minority? Nehru's Cabinet, that was the first Ministry, it was the model Government. It had given representation to every segment. Dharmendra Pradhan *saheb*, two Muslim Cabinet Minister. You know Maulana Azad, Rafi Ahmed Kidwai, John Mathai; there was a Parsi, Sikh; everyone, of course, Shyama Prasad Mukherjee; even not having, I would say, ideological togetherness. Derek *saheb,* representation from Bengali was also there. Sir, it was Maulana Azad, who stood on the steps of Jama Masjid and said, 'This country is ours. We have built up this country. There is no need of going away from this country'. You want to obliterate the last set of memory about Maulana Azad. You scrapped the scholarship. Dharmendra Pradhan*ji*, you scrapped the scholarship. Not you, I think, Smriti Irani*ji*. Sir, coming to fraternity, what is the new usage of fraternity? Madam, you know what is the new usage of fraternity? Go to Pakistan! Go to Pakistan! If somebody speaks, they will say, 'You go to Pakistan'. We are a part of this country. We are as patriotic as you are, maybe more. Sir, now coming to G20; there have been a lot of discussions, fanfare about G20. We appreciate if India gets a standing amongst the other nations. But, if you look at the indices! Rajeev *Saheb,* what are indices? It is per capita GDP, Human Development Index, Hunger Index. हम लास्ट हैं, बिलकुल लास्ट हैं। And, is that the reason why you brought in African Union to the G20 so that we will not be last? Anyway, I appreciate that. Sir, coming to the Preamble again. 'Sovereign, Socialist, Secular, Democratic Republic'. What is sovereignty now? Hugging Western leaders, from Trump to Biden, doesn't mean sovereignty. You finished off NAM because Nehru's name is there. You don't want Non-Alignment Movement to be there, just because Jawaharlal Nehru was instrumental in setting up Non-Alignment Movement! Now, Sir, the second word 'Socialism'. What is socialism, Sir? Socialism has become Adanism. That is the new word 'Adanism'. P.T. Usha Madam, socialism बदल गया, Adanism हो गया। चुपचाप बैठें हैं आप! You should be standing up and talking about that. Now, Sir, Secularism. You know how a gentleman sitting in Prime Minister's Office had the audacity to say. Dharmendra*ji*, सुनिये सर। Bibek Debroy said, 'This Constitution has become useless. Only seventeen years, it can stand'. He said he does not understand the meaning of socialism and secularism. A gentleman who is heading the Economic Advisory Council to the Prime Minister had the audacity to come and say that he does not understand the meaning of secularism and socialism. I would have respected a Cabinet Minister, the stature of Dharmendra

Pradhan*ji* to say, 'shut your mouth'. *...(Time Bell rings.)...* Did you say that, Sir? You should have said it.

Sir, now, another word is 'Democracy'. Many of the Members think that Democracy has turned to be 'Namocracy' or 'Modicracy'. Sir, it has changed to 'Namocracy' or 'Modicracy' because we do not see the Prime Minister. My daughter asked me: Did you get an opportunity to sit with the Prime Minister? I said 'No', very rarely, I have got it. So, what does it mean? Democracy means accountability of the Executive to the Parliament and the Parliament being accountable to the people; that is democracy.

Sir, then, 'Republic'; where is Rakesh Sinha*ji?* For Rakesh Sinha and others, you know what is the meaning of 'Republic', Vice-Chairman, Sir, do you know what is the meaning of 'Republic'? It is Arnab Goswami. That is the meaning of 'Republic' for many of the Members of the Treasury Benches. *...(Time Bell rings.)...* Sir, that is the state of affairs of this country. Dharmendra*ji*, please do not look at me like this. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI AKHILESH PRASAD SINGH): Please conclude.

DR. JOHN BRITTAS: Sir, you have to give me time.

श्री धर्मेंद्र प्रधान: उपसभाध्यक्ष जी, मेरे मित्र जॉन ब्रिटास जी अच्छा बोलते हैं। हम लोग उनके मुंह से नेहरू जी की प्रशंसा सुन रहे थे, यह अच्छा है। जब पहली बार नंबूदरीपाद जी की सरकार को केरल में तोड़ दिया गया था, तब राज्य सभा में क्या डिबेट हुई थी, उनकी पार्टी ने क्या व्यू लिया था? अभी वे डेमोक्रेसी के बारे में बहुत नसीहत दे रहे थे। कम्युनिस्ट पार्टी के लोग पहली बार केरल में जीते थे और वही सरकार, जिसके आज वे कसीदे पढ़ रहे हैं, उन्होंने नंबूदरीपाद जी की इलेक्टेड गवर्नमेंट को बरखास्त किया था। जॉन ब्रिटास जी, हम आपसे यह अपेक्षा कर रहे थे कि उस समय सीपीएम के मित्रों ने राज्य सभा में क्या बोला था, आप इस पर थोड़ी लाइट डालते। Dr. John Brittas, you are a very enlightened and very knowledgeable person, do not laugh at your colleagues. You may get boxed news in the Indian Express. But, we expect some good views of yours when Shri Namboodiripad was dismissed from Kerala, what the view of CPM in Rajya Sabha was? Please enlighten us.

(MR. CHAIRMAN *in the Chair.*)

DR. JOHN BRITTAS: I would thank Dharmendra*ji* for reminding me about the dismissal of Shri E.M.S. Namboodiripad. For such misdeeds, they have been punished; they are sitting here, and precisely that is the reason. Otherwise, do you

think that they would have been put here? But, you are repeating the same mistake. You are calling us, depicting us as Somalia. The extreme poverty in Uttar Pradesh and Bihar is almost 30 to 40 per cent. In Southern States, it is 10 per cent. In Kerala, it is almost zero. *...(Interruptions)....* Yes, the extreme poverty is almost zero. Sir, it is because *...(Interruptions)....* Sir, there is so much disruption, I want your protection.

MR. CHAIRMAN: You have my protection.

DR. JOHN BRITTAS: Sir, this happened because *...(Interruptions)....* Mr. Muraleedharan seems to be a Keralite, but his only job is to act against Kerala. Sir, when we talk about 75 years of Indian democracy, we cannot forget the name of Mahatma Gandhi. I was surprised that nobody from the Treasury Benches even referred to Mahatma Gandhi. Just because he held Bhagwad Geeta, Quran and Bible *...(Time Bell rings.)...* close to his chest, he was assassinated. He was assassinated only because of that; everybody knows that. Sir, you are replacing Mahatma Gandhi with Savarkar and that is why the new Parliament had to be inaugurated on the birth anniversary of Savarkar instead of Mahatma Gandhi. If you had some respect, you would not have done that.

MR. CHAIRMAN: The time allotted is over. I wanted to say that your time is over, but I came to know that your time can never be over!

DR. JOHN BRITTAS: In two minutes, I will finish, Sir. *...(Interruptions)...* Please. *...(Interruptions)...* The main business of this Government is to appropriate people. Sardar Patel, they think, Sardar Patel is theirs. Wasn't it Sardar Patel, who banned RSS after the assassination of Mahatma Gandhi? What did he say, Sir? "The banning was to root out the force of hate and violence that are at work in our country and imperil the freedom of nation and darken her fair name." Another person who is being appropriated is Vivekananda. Didn't he say so that sectarianism, bigotry and its horrible descendents, fanaticism have long possessed this beautiful earth? They have filled the earth with violence. That is what Vivekananda said. The unfortunate part is this. You are a legal luminary. We are very happy that you preside over this House. You have rich knowledge. I have seen you as a Minister in 1989 when you came to Lok Sabha. I was in the galleries. With huge admiration, I have been observing and watching you. But the unfortunate part is that the demolition of every institution from Parliament to the Election Commission...

MR. CHAIRMAN: Please conclude now. ...*(Interruptions)*...

DR. JOHN BRITTAS: Sir, I am talking about you also. ...*(Interruptions)*...

MR. CHAIRMAN: That is why you have to conclude. ...*(Interruptions)*...

DR. JOHN BRITTAS: I am going to talk about you also, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: Kindly conclude. ...*(Interruptions)*...

DR. JOHN BRITTAS: Every institution in this country is being demolished, from Parliament to Election Commission. What is Election Commission now? Now they have weakened the status of the Election Commission from the Supreme Court Judge status to Cabinet Secretary and the day after tomorrow, Dharmendra Pradhanji will bring a Bill to make them a *chaprasi.* That is going to happen. Every institution is being dismantled.

MR. CHAIRMAN: Shri Vaiko.

DR. JOHN BRITTAS: Only one minute. ...*(Interruptions)*... I am going to wind up. ...*(Interruptions)*...

MR. CHAIRMAN: Take one minute. ...*(Interruptions)*....

DR. JOHN BRITTAS: It says that India, that is, Bharat, shall be the Union of States. Federalism! Kerala contributes one rupee and gets back twenty-five paise. That is the status of federalism in this country. ...*(Interruptions)*... Yes, it has turned to be like that. ...*(Interruptions)*... I would say that you told here...*(Interruptions)*... Mr. Chairman, you wanted us...*(Interruptions)*...

MR. CHAIRMAN: The hon. Member has made a statement of facts. He will authenticate.

DR. JOHN BRITTAS: Yes, I will authenticate. Sir, Kerala contributes one rupee to the national kitty and gets back 25 paise. I repeat it; I will place the document on the Table of the House.

MR. CHAIRMAN: During the course of the day.

DR. JOHN BRITTAS: Sir, the last thing is that it is good that we are taking stock of this country, democracy, institutions, Parliament in this Amrit kaal. Sir, structure does not matter, new Parliament or old Parliament. The process matters, the content matters. Can we enrich the parliamentary proceedings? Can we enrich the democratic process in this country? You can build mansions, structures, but that will not strengthen the democracy in this country. Unless you enrich*...(Interruptions)...*

MR. CHAIRMAN: Please.

DR. JOHN BRITTAS: I would urge the Treasury Benches, through you, Sir, let us all resolve to enrich democracy of this great nation. Thank you, Sir.

MR. CHAIRMAN: On a point of information from you, have you been to Statue of Unity? *...(Interruptions)...* Have you been to Statue of Unity? *...(Interruptions)...*

DR. JOHN BRITTAS: I have not gone, but I will go. *...(Interruptions)...*
MR. CHAIRMAN: I strongly suggest you go there once. *...(Interruptions)...* It takes great effort to appropriate someone.

DR. JOHN BRITTAS: I will go, Sir. If you give an invitation, I will go, Sir.

MR. CHAIRMAN: I have been there. *...(Interruptions)...*

DR. JOHN BRITTAS: I will be happy to go with you, Sir. *...(Interruptions)...* I will go with you.

MR. CHAIRMAN: No, I will go with you. *...(Interruptions)...*Mr. Vaiko.

DR. JOHN BRITTAS: Sir, let me have a towering personality beside me when I go.

MR. CHAIRMAN: Let us hear Mr. Vaiko.

SHRI VAIKO (Tamil Nadu): Mr. Chairman, Sir, I am extremely thankful for giving me this opportunity to participate in the discussion on Parliamentary Journey of 75 years, starting from Constituent Assembly, its achievements, experience, memories and learning. It was also a long journey for me, having entered Parliament in 1978 as a

Member of Rajya Sabha. Now it is my fourth term in the Rajya Sabha. Apart from being a Member of the Upper House, I had the honour to be a Member of the Lok Sabha for two terms, in the 12th Lok Sabha and the 13th Lok Sabha. There were many streams and waves the nation has witnessed in the last 75 years. But what is shocking to me is why the name is changed to 'Bharat'. When the G-20 meeting took place, before the Prime Minister, the name was 'Bharat', not 'India'. So, we are not representing India! Then, it should be called the 'United States of India'. All the States should be given equal opportunity. From where did the word 'Bharat' come from? It came from *Upanishads*, from *Sanatana* and from Hindu Rashtra. So, they are trying to take this country towards Hindu Rashtra, but I would like to tell them one thing, you never entered our area. The Guptas never entered, the Mauryas never entered, nobody entered Tamil Nadu, but we have come to the Ganges, we have come to the Himalayas. Sir, I am very sorry to say that the Prime Minister of India has put 'Bharat' instead of 'India'. Why is he afraid of 'INDIA', the formation of 'INDIA'? It has threatened them. The formation of INDIA has threatened them. Therefore, they have put the name as 'Bharat'. Sir, I do not want to take much time because you have given me a privilege to take this time. I demanded installation of Dr. Ambedkar's Portrait in the Central Hall of Parliament allowing Army men belonging to Muslim community to offer *Jummah* prayers on Friday. Sir, secularism is under threat. The Muslims are under threat. The *Sanatan* forces are threatening them. They are afraid because they hear, 'You leave India; you Muslims, leave India. This is not your country.' This is the voice of the Hindu *Rashtra* people. In this way the country will be balkanized. I warn you on this particular day. It should be noted. It will become the Soviet Union. What happened in Soviet Union will happen in India. India will be balkanized into many States and, therefore, I said, 'United States of India'; but at least you make the name as 'United States of India'; otherwise, India will not be one where you want to celebrate the centenary celebrations of Independence; but in 2047 there won't be any such India. Thank you, Sir.

MR. CHAIRMAN: Hon. Members, there have been enough reflections on Dr. B. R. Ambedkar. The Leader of the Opposition was very focused. I hope he was here, but it was a glorious moment for me as a Member of Parliament in 1989, it was during our tenure of the 9th Lok Sabha that we could give the great man something that was long overdue, the Bharat Ratna. Now, Prof. Manoj Kumar Jha.

प्रो. मनोज कुमार झा (बिहार) : सभापति महोदय, आपका बहुत-बहुत धन्यवाद। आज का दिन बेहद महत्वपूर्ण है।

[**उपसभाध्यक्ष (श्रीमती ममता मोहंता)** *पीठासीन हुईं।*]

मैडम, आप मेरी शुभकामनाएं स्वीकार करें। यह बहुत अच्छा अवसर है कि आप यहां आई हैं, मुझे बहुत खुशी हो रही है। आज सुबह माननीय सभापति महोदय ने कहा था कि ह्यूमर हमारी जिंदगी से चला गया है। मैं Constituent Assembly debates की एक ही किताब लेकर आया हूं, लेकिन ऐसी पांच किताबें हैं। ...(**व्यवधान**)...कांस्टिट्यूएंट असेम्बली डिबेट्स की ऐसी पांच किताबें हैं। ...(**व्यवधान**)... माननीय उपसभाध्यक्ष महोदया, 75 कैसे बनाया जा रहा है, यह मेरी समझ में नहीं आ रहा है। अगर हम कांस्टिट्यूएंट असेम्बली से 75 जोड़ें, तो वह 2021 में पूरा होता है, अगर आज़ादी से जोड़ें, तो वह 2022 में पूरा होता है और अगर पहली लोक सभा से जोड़ें, तो वह 2027 में पूरा होता है, तो यह 75 की गणना कहां हुई और किस ज्योतिषी ने की, यह मुझे नहीं पता है। मेरे हिसाब से यह 75 नहीं है, लेकिन मैं 75 वाली फील में अपनी बात रखूंगा।

माननीय उपसभाध्यक्ष महोदया, हुआ यूं कि संभवतः 11 दिसम्बर, 1946 को सरोजिनी नायडू जी को बोलने के लिए बुलाया गया। यहां कम लोगों को यह पता होगा कि सरोजिनी नायडू जी बिहार से चुनकर संविधान सभा में आई थीं। उनको चेयरमैन साहब ने कहा कि अब बुलबुल-ए-हिंद, नाइटिंगेल ऑफ इंडिया आएंगी, लेकिन कविता में अपनी बात कहेंगी, प्रोज़ में नहीं कहेंगी। उन्हें थोड़ा बुरा लगा। मजाक में ही सही, उन्होंने कहा कि आपका यह व्यवहार, आपका यह कहना unconstitutional है। उन्होंने कहा कि फिर भी आपको सुनाना होगा। उन्होंने एक चीज़ सुनाई, जिसे मैं माननीय सभापति जी को पेश-ए-नज़र कर रहा हूं, क्योंकि वे सुबह बड़ी बेसब्री से कह रहे थे कि ह्यूमर चला गया। उन्होंने सुनाया कि -

"बुलबुल को गुल मुबारक गुल को चमन मुबारक,
रंगीं तबीअतों को रंग-ए-सुख़न मुबारक"।

मैं बता रहा हूं कि यह हमारा ध्येय था। सुबह हमारे लीडर ऑफ द हाउस ने बहुत खूबसूरत चर्चा की और सर्वपल्ली राधाकृष्णन जी का जिक्र किया। यहां, ठीक सामने सर्वपल्ली राधाकृष्णन जी की तस्वीर है। उन्होंने एक बात कही थी और मैं वह श्लोक पढ़ना चाहता हूं -

"मृदुना दारुणं हन्ति मृदुना हन्त्यदारुणम्,
नासाध्यं मृदुना किंचित् तस्मात् तीव्रतरं मृदु"।

माननीय उपसभाध्यक्ष महोदया, इसका आशय यह है कि एग्रेशन से, एग्रेसिव बिहेवियर से आप चीज़ें हासिल नहीं कर सकते हैं। उधर से मेरे विद्वान साथियों ने उपलब्धियां गिनाईं, यहां से हमारे कुछ विद्वान साथियों ने कमियां गिनाईं और मैं दोनों के बीच में चुनौतियां गिनाना चाहता हूं। चुनौतियों की वजह से हम आज यहां हैं और सिर्फ हम ही नहीं हैं, 140 करोड़ लोगों का यह भवन है, चाहे वह नया वाला हो या पुराना वाला हो। आज के दिन मेरी ओर से और मेरे दल की ओर से इस इमारत को यह एक विदाई भाषण भी है, जिस इमारत में संविधान सभा के माध्यम से

हिंदुस्तान की तकदीर लिखी गई और वे तकदीर लिखने वाले संकीर्ण दायरों में नहीं सोचते थे। मैं इस पर दो मिनट के बाद आऊंगा।

माननीय उपसभाध्यक्ष महोदया, देश में बंटवारे की बहुत चर्चा होती है। 1947 में इस देश का बंटवारा हुआ था, लेकिन बंटवारे और पीड़ा के बावजूद उतनी घृणा, उतनी नफरत नहीं थी। अभी हाल में रोमिला जी की एक किताब आई है, जिसमें वे बड़ी खूबसूरती से कहती हैं, Have we moved from integrated nationalism to segregated nationalism? क्या हम एकीकृत राष्ट्रवाद से एक विभाजित, विखंडित राष्ट्रवाद की ओर बढ़ रहे हैं? क्योंकि यह इमारत, इसकी बुनियाद मेल-जोल में है। इसकी बुनियाद में बंटवारे के बावजूद बंटवारा नहीं हुआ। मैं हाथ जोड़कर विनती करूंगा कि सरकार जरूर बनाइए, अगला चुनाव भी लड़ेंगे और दिल से लड़ेंगे। इंडिया भी रहेगा, भारत भी रहेगा। इनमें से कोई एक च्वॉयस नहीं है, क्योंकि हमको इंडिया, भारत करके जम्बू द्वीप तक नहीं जाना है। मैं सिर्फ इतना कहूंगा कि वह जो मेल-जोल की सीमेंट है, उसका खात्मा हो रहा है, उसको बचाइए।

माननीय उपसभाध्यक्ष महोदया, मैं दो व्यक्तियों के मध्य में अपनी कुछ बातें रखना चाहता हूं। संविधान सभा में objective resolution जवाहरलाल नेहरू जी लेकर आए और संविधान सभा में जब ड्राफ्ट सब्मिट हुआ, तो बी. आर. अम्बेडकर जी ने वह ड्राफ्ट सब्मिट किया। मैं सिर्फ कहता हूं कि objective resolution में बहुत सारी बातें थीं। प्रस्तावना के बारे में, मौलिक अधिकारों के बारे में और Sovereign Democratic Republic के बारे में काफी कुछ बोल चुके हैं कि sovereignty गिरवी न चली जाए। मैडम, आपके पीछे एक तराजू है, वह तराजू हमें लगाना होगा कि मौलिक अधिकारों में हम कहां पहुंचे, sovereignty में कहां पहुंचे, democratic republic के मसले पर कहां पहुंचे। High-flying words don't cover up our failures. Let us not look for that. एक मसला आया, उन्होंने (नेहरू जी ने) एक ज़िक्र किया Oath of Tennis Court. माननीय उपसभाध्यक्ष महोदया, French Revolution के बाद जब बड़ी शिद्दत से लोग अधिकारों पर बात करने के लिए काम पर लग गए, तो राजा को शुरू में परेशानी नहीं हुई। लेकिन राजा को लगा कि कुछ ऐसा कर रहे हैं कि खुराफात की बू आ रही है। उसने क्या किया, उसने दरवाजे बंद करवा दिए, जिस हॉल में वे लोग बैठते थे। वे दूसरे रूम में चले गए, उसको भी बंद करवा दिया, तो वे tennis court में चले गए। सारी कार्रवाई पूरी की और उसको Oath of Tennis Court कहा। Oath of Tennis Court का ज़िक्र जवाहरलाल नेहरू जी ने इसलिए किया था कि हमारे अंदर वह जज्बा है। इमारत बनाने, बिगाड़ने से, इबारतें नहीं बदलनी चाहिए। हमारा ज़ज्बा वही होना चाहिए, जो Oath of Tennis Court में जवाहरलाल नेहरू जी, हमारे फर्स्ट प्राइम मिनिस्टर ने कहा था।

अब आते हैं कि बाबा साहेब भीमराव अम्बेडकर जी ने क्या कहा। माननीय उपसभाध्यक्ष महोदया, आप जिस इलाके से आती हैं, मैं जिस इलाके से आता हूं, वहां यह बात बड़ी प्रबल है। आज़ादी का मूल्यांकन होगा, तो इस आधार पर होगा कि राजनैतिक आज़ादी, सामाजिक-आर्थिक आज़ादी में कितनी तब्दील हुई, अगर नहीं हुई, तो क्यों नहीं हुई? उन्होंने कहा था कि एक दिन एक ज्वालामुखी बन जाएगा और मैं उस ज्वालामुखी को बनते देख रहा हूं - जब मैं यह देखता हूं कि बिहार के जातिगत सर्वेक्षण पर देश के Solicitor General कोर्ट में खड़े हो जाते हैं, तो मैं देखता हूं कि ब्लॉक करने की कोशिश हो रही है। यह aspirational वर्ग है, पिछड़ों की बड़ी

आबादी है, उसके aspirations को आप social democracy के नज़रिये से देखिए, जिसके बारे में बाबा साहेब कह गए थे। 1931 में आखिरी जनगणना हुई थी, उसके बाद पाकिस्तान और बंगलादेश बना। क्या इस देश को, यहां की सरकारों को, राज्यों की सरकारों को वैज्ञानिक आंकड़े नहीं चाहिए? क्या आप आंकड़े आसमान से गिराएंगे? मैं समझता हूं कि आज के दिन यह भी सुनिश्चित करना होगा कि हम इन आंकड़ों को लाएं, उनके आधार पर अपनी नीतियां तय करें। माननीय उपसभाध्यक्ष महोदया, अम्बेडकर साहेब दो और चीज़ें कह कर गए - 'Preventing Tyranny of Majority' और मैं बार-बार इस सदन में कह चुका हूं कि majority बेहद आवश्यक चीज़ है, majority के बिना सरकार नहीं चलती है। लेकिन majority और majoritariansim में फर्क़ है। इस फर्क़ को अगर हमारी सरकार भूल जाती है, तो बहुत बड़ी पीड़ा होती है। मैं अकसर देखता हूं कि हम जैसे लोग अगर छोटी-मोटी आलोचना भी करते हैं, जो कभी व्यक्तिगत नहीं होती है, तो आप कहते हैं कि पाकिस्तान चले जाओ! आपने कभी देखा भी है कि वहां पर कितनी जगह है, वहां का भूगोल क्या है! वहां पर इतने लोग नहीं आ पाएंगे। मान लीजिए कि आपको 65 परसेंट लोगों ने वोट नहीं दिया, तो क्या सबको पाकिस्तान भेज दोगे, क्या ऐसी कोई व्यवस्था होती है! यहीं पर मिल-जुलकर रहना है, इन चीज़ों को मैं नहीं कर रहा हूं, खुद अम्बेडकर साहेब कह कर गए थे।

महोदया, आपके माध्यम से मैं एक-दो छोटी चीज़ें कह कर अपनी बात समाप्त करूंगा। इस देश की एक बड़ी आबादी ...(**समय की घंटी**)... महोदया, मैं दो मिनट का समय और लूंगा, आप पहली बार वहां पर बैठी हैं, इसलिए इतनी नज़र-ए-इनायत कर दीजिए। मैं सिर्फ इतना कहना चाहूंगा कि बेरोजगारी को लेकर हमारा दृष्टिकोण साफ होना चाहिए। सरकार में आप हों या हम हों, बेरोजगारी हम सबकी पॉलिटिक्स खत्म कर देगी। Right to Employment के लिए हम क्या सोच रहे हैं ? इस देश की एक बड़ी आबादी से हम जो देशभक्ति का प्रमाण पत्र मांगते हैं, वह कहीं चलेगा नहीं। मैं एक बात बताना चाहता हूं कि एक घर में पांच सदस्य हैं, उसमें हर पांचवां सदस्य, उस आबादी का है। अगर उस घर में उस पांचवें सदस्य को आप alienate करेंगे, दूर करेंगे, तो घर कभी महफ़ूज़ नहीं रह सकता।

आखिर में, मैं साहिर की तरफ जाता हूं और वहीं खत्म कर दूंगा, आपको घंटी बजाने की जरूरत नहीं पड़ेगी :-

"आओ कि आज ग़ौर करें इस सवाल पर
देखे थे हम ने जो वो हंसी ख़्वाब क्या हुए।
दौलत बढ़ी तो मुल्क में अफ़्लास क्यूँ बढ़ा
ख़ुश-हाली-ए-अवाम के अस्बाब क्या हुए।
जो अपने साथ साथ चले कू-ए-दार तक
वो दोस्त वो रफ़ीक़ वो अहबाब क्या हुए।
क्या मोल लग रहा है शहीदों के ख़ून का
मरते थे जिन पे हम वो सज़ा-याब क्या हुए।
बे-कस बरहनगी को कफ़न तक नहीं नसीब
वो व अदा-हा-ए-अतलस-ओ-किम-ख़्वाब क्या हुए।
जम्हूरियत-नवाज़ बशर-दोस्त अम्न-ख्वाह

खुद को जो खुद दिए थे वो अलक़ाब क्या हुए।
मज़हब का रोग आज भी क्यूं ला-इलाज है
वो नुस्ख़ा-हा-ए-नादिर-ओ-नायाब क्या हुए।
हर कूचा शोला-ज़ार है हर शहर क़त्ल-गाह
यक-जहती-ए-हयात के आदाब क्या हुए।"
सहरा-ए-तीरगी में भटकती है ज़िंदगी
उभरे थे जो उफ़ुक़ पे वो माहताब क्या हुए।
मुजरिम हूँ मैं अगर तो गुनहगार तुम भी हो,
ऐ रहबरना-ए-क़ौम ख़ता-कार तुम भी हो।"

मैडम, जय हिंद and salute to all the freedom fighters और संविधान सभा के उन तमाम लोगों को! मैं चाहूंगा कि सेंगोल के बगल में एक बड़ी आकृति के रूप में इनकी तस्वीरें लगाई जाएँ और हमें प्रेरणा मिलती रहे। जय हिंद!

THE VICE-CHAIRPERSON (SHRIMATI MAMATA MOHANTA): Shri Birendra Prasad Baishya.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Thank you, Madam Vice-Chairman, for allowing me to speak on this historic occasion. Today is the last day when, in our Parliament life, we, all the Members, are sitting here, for the last time, in this building. Tomorrow, another journey will start. It is a privilege to us. We are the Members who got the opportunity to speak and attend this old Parliament building and we are going to get opportunity to speak in our new Parliament building.

I remember, Madam, when I was a student of Class VIII, for the first time in my life, I visited Delhi. Madam, I am from Assam. You know, the North-Eastern Region is more than 2,000 kilometres away from Delhi. Definitely, as a school student, I visited here and we were travelling to all the important parts and spots of Delhi. So, in Class VIII, in my life, for the first time, physically, I had seen our Parliament House; and it was from outside, not from inside. Madam, in 1996, I was elected as a Member of Parliament from Assam to Lok Sabha. In Class VIII, physically, I had seen the Parliament House from outside, and, in 1996, physically, for the first time, I had entered this House as a Member of Parliament. Fortunately, I also took responsibility as a Cabinet Minister of the country in the year 1996 and it was my privilege to attend both the Houses, Lok Sabha and Rajya Sabha. Although I was a Member of Lok Sabha, but, as a Minister, I was attending this House also. No doubt, it is painful that from tomorrow, we will not be here, but we are jubilant also. We are privileged, we

are lucky that from tomorrow, we are going to attend the new Parliament House built with modern art and technology.

The Parliament has a long history. I remember many things. This is the building where the first Indian Finance Budget was got passed by the then Prime Minister, Shri Jawaharlal Nehru. Again, while I am speaking, I remember when China attacked my country, my motherland, in the 60s, the then Prime Minister, Shri Jawaharlal Nehru, had bid goodbye to the people of North-Eastern Region from India. This is our sentiment. After that, many things were discussed inside this Parliament. When China neared Tezpur, China came up to Bomdila, people of the North-Eastern Region, especially people of Assam and Arunachal Pradesh, cried, saying that they were not equipped to fight against China. At that time, Assam had given a farewell to the then Prime Minister, Pandit Jawaharlal Nehru. But I salute the great parliamentarian of India from Assam, Hem Barua, who fought for Assam and who had, in the 61st Session of Parliament, warned the Government from this House.

Madam, this Parliament is also witness to the imposition of Emergency in our country. For the first time, Emergency was invoked in our country. At that time, Parliament was not functioning; Parliament was dissolved. Our hon. Prime Minister always says that India is the mother of democracy. The Prime Minister is very right; India is the mother of democracy. But you must remember what historians said, Dr. Santanu Sen. They said that ancient Greece was the first country of the world to have invoked democracy. But this is not correct. In Bihar, democracy was first started in Vaisahli. It was not 500 years ago; it was first started in Vaishali 600 years ago. Vaishali in our country was the first place where democracy started. Six hundred years ago, in Vaishali town, 7000 people locally selected people to sit together and take decisions. This was the first democratic process in our country.

Madam, we would be entering the New Parliament Building tomorrow. This House will be witness to modern technology and modern art there. We hope and believe that in the new House, where we would be going tomorrow, we would be bringing more important laws for the growth and economic development of our country and many more discussions will take place. I remember having seen very, very important dignitaries functioning in this House. (*Time-bell rings.*) Madam, I would take just two more minutes.

उपसभाध्यक्ष (श्रीमती ममता मोहंता) : आपके पास पाँच मिनट का समय था।

SHRI BIRENDRA PRASAD BAISHYA: All right, Madam.

I remember, Shri K.R. Narayanan, who chaired this House, being Vice-President of the country. I remember Shri Bhairon Singh Shekhawat, Shri Hamid Ansari and Shri Venkaiah Naidu for their contributions to our parliamentary democracy. I must say one thing from my heart. I salute Shri Venkaiah Naidu because from this Chair he used to always encourage Members of the House to speak in their mother tongue. He was a very knowledgeable person. He was always seen encouraging the mother tongue. Surely, Shri Venkaiah Naidu has made great contributions to this House. Equally, our present Chairman has always given us guidance, speaking about our history, especially on legal side. He has always given us guidance. I have got an opportunity to witness the speech of Vajpayee*ji*, Budget presentation of Pranab Mukerjee*ji*, wonderful oratory personality of Madam Sushma*ji* and learned speaker Arun Jaitley*ji*. I have learnt many things from these people. I still remember the day when I was a student of Class 8th and I saw this Parliament Building from outside. In the year 1996, I entered this House as a Member of Parliament. This is the beauty of our democracy. My family doesn't have any political background. I am not a son of any Minister; I am not a son of any Member of Parliament; I am not a son of any politician, but I am a son of the soil. This is the beauty of democracy that I, a son of the soil, am elected to this Parliament. Definitely, if I do not speak of my political Party, it will not be fair. I have got this opportunity due to my political party. My political party, the Asom Gana Parishad, is a regional political party with a national outlook. In my life, I have worked for one party only, that is, my Party, the Asom Gana Parishad. Still, I am a member of the Asom Gana Parishad. I am really grateful to my party for sending me to Lok Sabha and for sending me to Rajya Sabha as a Member of Parliament.

With this, I believe, we, all the Members who have gathered here on the last day in this building, will always remember in our memory this building and from tomorrow, in new building, we start our new parliamentary life and our new democratic life. With these words, I conclude. Thank you.

SHRI JOSE K. MANI (Kerala): Madam Vice-Chairman, today, we have gathered here to reflect upon our extraordinary journey of 75 years of Indian Parliament. For three quarters of a century, it has served as a cornerstone of our nation's governance. It is a journey marked by trials, triumphant, and unyielding commitment to the ideals of democratic republic. The framers of our Constitution envisioned a vibrant democracy where every citizen, irrespective of caste, creed or gender had a voice and a vote. Our Parliament was entrusted with a sacred duty of upholding these principles.

(MR. CHAIRMAN *in the Chair.*)

In the last seven decades, many Latin-American and Afro-Asian countries, who sailed along with us, sank and disappeared. Even the mighty USSR and the entire Eastern European nations collapsed like a palace of cards. But we keep on sailing because on most of our ships, the flag of parliamentary democracy flutters. We have seen heated debates, fiery discussions and passionate arguments, which are the very essence of parliamentary democracy. Over the years, it has played a pivotal role in shaping India's destiny. It has been a source of progressive legislations, from the eradication of untouchability to the establishment of gender equality, from comprehensive land reforms to the liberalisation of our economy. As we celebrate the remarkable journey, let us also acknowledge the challenges we face. Our Parliament, like any other institution, has had its share of ups and downs. It is an undeniable fact that recent years have witnessed instances of undemocratic parliamentary methods and procedures which threaten the very essence of democracy. There have been occasions where legislative debates have been curtailed, opposition's voice silenced and crucial Bills passed without due discussions and scrutiny.

The integrity of the Parliamentary Committee, an integral part of our democratic system, has, at times, been compromised. Delays in appointments and politicisation of these Committees have hindered their effectiveness. Only 25 per cent of the Bills were referred to these Committees. Such a low referral rate of the Bills to the Committees during the 16th Lok Sabha clearly shows that the Government is not open to the scrutiny and engagement that the Committee system offers. The suppression of the dissent, be it from the civil society, academia or the media, is a matter of deep concern. A thriving democracy encourages diverse perspective and respects the right of dissent. Recent incidents involving curtailment of free speech cast doubts on the Government's commitment towards these democratic values. The robust democracy thrives on open communication and the free exchange of ideas. Curtailing these Fundamental Rights poses a threat to the health of democracy.

With the inauguration of the New Parliament Building, let us anticipate a transformative shift in our engagement with this paramount institution. May this symbol of progress empower us all to become the collective voice of the people of our nation thereby steering our democracy towards a brighter and more inclusive future! May our Parliament continue to be the beacon of hope and the voice of the people for the generations to come! Thank you, Sir.

SHRI PRAFUL PATEL (Maharashtra): Thank you, Mr. Chairman, Sir. I get up to speak, probably, for the last time in this very august Building.

MR. CHAIRMAN: How can you be so sure?

SHRI PRAFUL PATEL: Well, I said, 'probably'.

MR. CHAIRMAN: Tomorrow, we are meeting, Dr. Keshava Rao.

DR. K. KESHAVA RAO: Yes, Sir.

MR. CHAIRMAN: Shri Praful Patel and I came together in Parliament as Members of the Ninth Lok Sabha.

SHRI PRAFUL PATEL: We have all assembled here and, obviously, this is a sense of nostalgia, as you have very rightly pointed out, not only our long association but my very own long association with Parliament, with many times in Lok Sabha as well as in the Rajya Sabha, having completed 32 years as a Member of Parliament.

So, I share the sentiments of most of my colleagues who have been speaking here and definitely, during these 75 years of independence, our country has really come a long way and our democracy, no matter what the assaults have been from within and outside, has withstood the test of time and has got stronger by the passing day. And, this democracy, which we pride ourselves in, and which the world also now looks up to us, has something to be cherished. Dr. Ambedkar gave us a wonderful Constitution. Along with him, many other stalwarts joined him and presented the Constitution to the Constituent Assembly. Certainly, our Constitution can be rated as one of the finest constitutions drafted anywhere for any country in the world. I think, that is something we should be very proud of. A country which is as diverse as India, as vast as India, as populous as India, certainly requires a binding force, a glue, and that our Constitution has very ably provided us, which stood the test of time.

Sir, when we go abroad, we see many countries and look at their democracies. Of course, there are very many shining examples but I would again say, if a country as populous as India, which has 140 crore people who speak so many languages, so many dialects, follow so many religions, and, which comprises of

so many States and so many ethnicities, remains together as one, it is something which really astonishes many people in the world.

We recently had G-20 summit in India. Although we could not participate ourselves but as the Government of India has projected and as has been seen by us and the world, I am sure that every single leader who came to India would have been proud of what India has achieved in the last 75 years. It is not a mean feat, Sir. When we came to Parliament, I remember, and, I am sure, all of us, who were there in the past, remember it; राम गोपाल जी को भी याद होगा कि पहले हम यह सोचते थे कि 25 टेलिफोन कनेक्शन किसको दें या अपने एमपी कोटा से गैस सिलिंडर किसको दें। केशव राव जी, यहाँ से हमारी शुरुआत होती थी। हमने वे दिन भी देखे हैं, जब हम अगर नॉर्मल कोर्स में टेलिफोन कनेक्शन के लिए नंबर लगाते थे, तो 15-15, 20-20 साल के बाद नंबर आता था और गैस कनेक्शन की भी वही स्थिति थी। इसको मेम्बर ऑफ पार्लियामेंट का प्रिविलेज माना जाता था। हम उस ज़माने से लेकर आज यहाँ तक पहुँचे हैं। हरदीप जी, आप पेट्रोलियम मंत्री हैं, आपको मालूम है कि आज हमारे देश में, चाहे गैस कनेक्शन की बात हो या टेलिफोन कनेक्शन की बात हो या कोई भी क्षेत्र हो, उसमें बड़े पैमाने पर प्रगति हुई है। यह दुनिया के लिए बहुत बड़ी मिसाल है। जब हम 75 साल पूरे करते हैं, 'अमृत काल' की बात करते हैं और इस सदन से नए सदन में जाने की बात करते हैं, तो आज का भारत और भविष्य का भारत कैसा होना चाहिए, आधुनिक भारत कैसा होना चाहिए, इसके लिए इस सदन में निश्चित रूप से एक अच्छी चर्चा होनी चाहिए और इस पर मंथन होना चाहिए। यहाँ पर हर व्यक्ति के सुझाव का एक अहम महत्व होता है। हमें हर संसद सदस्य, जो यहाँ पर बैठा है, चाहे वह इस सदन में हो या उस सदन में हो, उनके अनुभव का देशहित तथा जनहित में पूरा इस्तेमाल करके उसका फायदा उठाने का काम करना चाहिए।

आज देश में क्या-क्या बातें नहीं होती हैं! आज हम यह देखते हैं कि हमारे देश में कितनी विषमताएँ हैं। यहाँ पर गरीबी भी है, अमीरी भी है, लेकिन सब कुछ होते हुए भी लोग यहाँ मिलजुल कर प्रेम भाव से रहते हैं। यह हमारे भारत की संस्कृति का बहुत बड़ा अभिन्न अंग है। हमारे देश में जब कोई भी समस्या या बाधाएँ आती हैं, तो हम उनको पार कर पाते हैं, क्योंकि हमारे देश में सहनशीलता है और हमारे मन में सबको साथ लेकर चलने की भावना है और यही हमारे संविधान ने हमें दिया है। हम एक व्यक्ति को एक वोट का अधिकार की बात करते हैं। हम अमेरिका की डेमोक्रसी की बहुत बातें करते हैं, लेकिन बहुत लोगों को शायद यह मालूम भी नहीं होगा कि अमेरिका की डेमोक्रसी में भी जो काली चमड़ी के लोग थे, जो अफ्रीकन डिसेंट के लोग थे, उनको भी वोट का अधिकार 1960 के दशक में तब मिला, जब मार्टिन लूथर किंग ने लड़ाई लड़ी। उससे पहले उनको बराबरी का अधिकार नहीं था। हमारे देश में डा. बाबा साहेब अम्बेडकर और उनके साथ हमारी Constituent Assembly ने, हमारे founding fathers ने 1950 में हमारे संविधान में इस देश में सभी को बराबरी का अधिकार दिया, जो अपने आपमें एक बहुत बड़ी उपलब्धि रही है, जो विश्व के और कई बड़े देशों में नहीं रही है। हम दूसरे देशों से बहुत बड़ी-बड़ी बातों की तुलना करते हैं, लेकिन हमारे देश का जो गौरवशाली इतिहास है, आज उसको स्मरण करने का वक्त है। सर, अब हम नए सदन में जाएँगे। आप तो वहीं विराजमान होंगे, जहाँ आज हैं, वहाँ भी आप वहीं पीठासीन होंगे। मैंने अभी तक नया भवन नहीं देखा है, लेकिन नए भवन में एक आधुनिक भारत

और भविष्य के भारत की झलक नजर आएगी। एक ओर हम चन्द्रमा पर पहुँचे, दूसरी ओर हम अपने देश में तंत्र और विज्ञान का उपयोग कर रहे हैं। आज हमारा देश टेक्नोलॉजी के क्षेत्र में विश्व में एक अग्रणी स्थान प्राप्त कर चुका है। अमेरिका और विश्व की जो बड़ी-बड़ी टेक्नोलॉजी कंपनीज़ हैं, जो उन सभी कंपनीज़ के प्रमुख लोग हैं, वहाँ के प्रमुख इनोवेटर्स हैं, साइंटिस्ट्स हैं, वे हमारे भारतीय हैं। यह हमारे लिए बहुत गर्व की बात है। जब हम एक ऐसे आधुनिक युग में जा रहे हैं, जब हम भविष्य के भारत का, नए भारत का सपना देख रहे हैं, नौजवान भारत का सपना देख रहे हैं, तो निश्चित रूप से, इसमें नए सदन का भी एक अहम महत्व रहेगा। मुझे विश्वास है कि आपके नेतृत्व में हमारे नए सदन में भी कामकाज जारी रहेगा और नए सदन के माध्यम से, हमारे देश के युवाओं और भविष्य की पीढ़ी की जो आकांक्षाएं और अपेक्षाएं हैं, उनकी जरूर पूर्ति होगी। इसी विश्वास के साथ, हमारे देश के 75 वर्ष पूरे हुए, इसके लिए हमारे देश के लोगों और हमारे देश के प्रधान मंत्री जी को बहुत-बहुत बधाई देते हुए, मैं अपने शब्दों को विराम देता हूँ।

MR. CHAIRMAN: Now the hon. Member has put across his points with positivity, and that is what is required. On an occasion like this, we all have to converge to see Bharat blossoms, politics apart. So, that is a very important contribution. Now, Shri Bhubaneswar Kalita.

श्री जयराम रमेश : गलत जगह पर बैठे हुए हैं।

श्री सभापति : अब क्या पता कि कौन कितनी गलत जगह बैठा हुआ है।

SHRI BHUBANESWAR KALITA: Thank you, Mr. Chairman, Sir, for giving me this opportunity to speak on this historic occasion to speak on the Parliamentary Journey of 75 Years, starting from *Samvidhan Sabha*.

Sir, today I remember the day when I came to the Rajya Sabha for the first time in 1984 when Justice Hidayatullah was presiding over the Chair. He was, of course, followed by R. Venkataraman *ji* and Shankar Dayal Sharma *ji*, and today, you are in the Chair. The Indian democracy and Indian Parliament have come over years of development and strengthening in this country.

[THE VICE-CHAIRPERSON (SHRIMATI SUMITRA BALMIK) *in the Chair*.]

I congratulate the new Vice-Chairman for taking the Chair.

Today, as we assemble here to reflect upon the parliamentary journey of 75 years, starting from the inception of the *Samvidhan Sabha*, we embark on a profound exploration of our nation's democratic evolution. This remarkable journey has been marked by achievements, experiences, memories and invaluable lessons that have

not only shaped our parliamentary institutions, but have also left an indelible imprint on the course of our nation's history. Madam Chair, while speaking on 75 years of our journey, we must remember some of the key milestones in the history of Indian Parliament. The Constituent Assembly convened for the first time on December 9, 1946. So, our journey starts from there. On 26 January, 1950, India adopted its Constitution, a momentous event for Indian parliamentary democracy. In 1952, the first general elections were held, marking the initiation of our democracy. In 1956, the States Reorganisations Act was passed, leading to reshaping of State boundaries. There was some struggle, but the Members of the State Assembly had given shape to this country, particularly by re-organizing the States for the convenience of the people and administration.

3.00 P.M.

In 1957, with the second general election, things started moving. In 1961, Goa and Daman & Diu were liberated and they were recognised as State and Union Territories respectively.

One historic occasion we must remember in this regard is that for the first time, the Preamble of the Constitution was amended. We all remember the 42nd Amendment. Of course, that was the period, during 1975-1977, which the Indian democracy will remember and the Parliamentarians particularly will remember, and the people of this country will remember because of its effects on the people.

In 1986, a historic Bill was passed. The Muslim Women (Protection of Rights on Divorce) Act was enacted. This is one historic legislation which gave women of all religions and all communities equal power, equal opportunity and equal right. This one, we must remember during the discussion in this debate.

The economic liberalisation came in 1991 during the Prime Ministership of Shri P.V. Narasimha Rao. Step by step, we are moving ahead to liberalise the economy. Today, the benefits of the economy are reaching the poor and the vulnerable sections because of that. Today, the country is progressing. The country has made remarkable progress in the economic field. Today, India is considered as the fifth largest economy in the world. Our hon. Prime Minister has publicly announced that within the next few years, India will be one of the three top economies of the world.

Another remarkable event during the progress of this parliamentary democracy was the Goods and Services Tax (GST). It was implemented to streamline the taxation system. The motto was '*One Nation, One Tax*'. Today, we have seen that the national exchequer has been enriched by the GST and a remarkable tax collection

has been made which is helping in the development of this country. I remember it. The country will remember the GST which is for the benefit and for the progress of this country.

It was about '*One Nation, One Tax*'. But till 2019, this country had two Constitutions and two Flags. To make '*One Nation, One Flag and One Constitution*' possible, an amendment was brought under the Abrogation Act of Article 370 in 2019. Now we can proudly say '*One Nation, One Flag and One Constitution*'. I congratulate the Government for that. *...(Interruptions)....* I did not disturb you, although you said certain objectionable things, including balkanisation of the country. So please don't do that.

The great war that India fought was COVID-19 pandemic. India not only came out of this pandemic successfully but also helped other nations and neighbouring countries to fight with this. The biggest achievement was the vaccines that India manufactured; the entire country was vaccinated and today, we are safe in terms of healthcare.

Madam, today we are talking about the achievements during the 75 years of our journey. What achievements has this country made? The main achievement which I am going to discuss is the inclusivity. On inclusivity, one of the earlier speakers, who is a senior leader, was giving us an example that it is not only India but other parts of the world also have inclusivity in terms of women representation. Women representation has increased from five per cent in 1951 to 14 per cent in 2019. The number of voters increased dramatically from 173.2 million in 1951 to 912 million in 2019. So, this is not a small achievement. This has strengthened the democracy of this country. These things have improved and this has brought achievement for our parliamentary democracy. Madam, we have some experiences and achievements. In 2023, where are we? Today, we are sitting in the Rajya Sabha chamber. Some of our Members became emotional that maybe from tomorrow we will be going to the New Parliament Building. This New Parliament Building is that we have to cross a line. Up to 75 years, we have achieved a lot but from here on, we have to go and make a leap forward so that this country becomes a developed economy. So, for next 25 years, in the New Parliament Building, we are having our *Amrit Kaal* where India will reach the stage of developed nation. That will be our effort. Every one of us should make our efforts in our own way. Every Indian and every single citizen should make his or her own effort to make this country a developed nation by 2047 when we will complete 100 years of our Indian Independence and Indian democracy.

Madam, I am going to conclude because there are some more speakers who are going to speak. This Special Session is convened today to commemorate the

journey of 75 years of our Parliament. What is our experience during this period? To conclude my speech here, I want to say that our journey through parliamentary evolution of India over past 75 years has been one of both reflection and insight. While we have witnessed certain challenges and shifts in the parliamentary dynamics, it is essential to recognise the significant efforts made to foster inclusivity within our democratic institutions. The rise of women's representation, the active engagement of citizens in public debates, the crucial role of Parliamentary Committees and the passage of legislations aimed at social welfare and labour rights are testaments of our commitment to inclusivity. Madam, as we commemorate the key milestones in the history of Indian Parliament, we are reminded of the enduring spirit of our democracy. From the adoption of Constitution in 1950 to the recent inauguration of the new Parliament Building in 2023, these events signify our nation's growth, resilience and adaptability in the face of challenges. As we move forward, it is imperative that we continue to uphold the principles of democracy, inclusivity and transparency that have been the cornerstones of our parliamentary democracy. By learning from our past and embracing the opportunities of the future, we can ensure that our democratic institutions remain robust and responsive to the ever-changing needs and aspirations of our diverse and dynamic nation. Let us celebrate this journey, Madam. Let us celebrate this journey with pride and commitment to a more inclusive and vibrant future of Indian democracy. Thank you, Madam Vice-Chairperson, for giving me the opportunity. Thank you very much.

SHRI VIKRAMJIT SINGH SAHNEY (Punjab): Madam Vice-Chairperson and my fellow Parliamentarians, today, when I stand here to speak on this historic occasion of the transition from this historic Parliament House to the iconic new Parliament Building representing the new India, India approaches a major milestone in the 75^{th} year of Parliament.

Madam, Parliament House is not just a building of bricks and mortar, whereas it is a living institution which has to safeguard and embrace the idea of India. It is the fundamental temple of the world's largest democracy.

Indian Parliament is an aspiring story of a civilization striving for respect and resources with our values intact as the largest democracy in the world. We embody the unique fibre of our being, of unity in diversity, secularism, pluralism, social justice and equal fundamental rights for each citizen.

On this historic occasion, I would like to remember and pay homage to our ancestors and as my father used to narrate, the horrors of partition still haunt us. I think, Punjab and Punjabis suffered the most of it. There were about two million

people who lost their lives and about fourteen million people had to abandon their homes in the giant exodus. तब लाखों लोग बेघर हो गए और उन्होंने इंडिया को, भारत को, अपनी मातृभूमि को अपनी जन्मभूमि माना। अपना कारोबार, अपने बर्तन, अपनी जायदादें, अपना सब कुछ छोड़ कर लाखों पंजाबियों ने सफर करते हुए भारत को चुना, भारत को माना। As a refugee they started their career और फिर refugee से build up किया। यह उनकी देशभक्ति की सबसे बड़ी निशानी है और उनकी देशभक्ति, उनका patriotism अभी तक हमारे सामने है। I also pay homage to all the great Sikh leaders who spurned the offer of the then Muhammad Ali Jinnah and decided to upkeep India as their motherland. Punjabis and Sikhs have been proving their patriotism till today. We Sikhs are not by chance Indians; we are proudly by choice Indians. We also pay tribute to them:

"देह शिवा बरु मोहि इहै सुभ करमन ते कबहूं न टरों।
जब आव की अउध निदान बनै अति ही रन मै तब जूझ मरों।"

I would also like to remember on this historic occasion Shaheed-e-Azam Bhagat Singh who drew the attention of the British *samrajya* in this very own Parliament to further strengthen the freedom struggle. In the same Parliament Building, while presenting the Constitution to our country, Dr. Bhim Rao Ambedkar had said: "However good a Constitution may be, if those who are implementing are not good, it will prove to be bad. However bad a Constitution may be, if those implementing it are good, it will prove to be good." Sir, so the onus is on us, the parliamentarians, in the 75th year of Parliament. The dream, voice and aspirations of a nation suppressed by colonial rule came to surface.

As they say, "With great power, comes great responsibility", we all sit here as public representatives, we are emblematic of the aspirations of 1.4 billion people who wants us to serve them. We represent them. We are their voice; we are their eyes and we are their ears. Eradicating poverty, unemployment, corruption, agrarian crisis, casteism and communal hatred, have no place for India and this Parliament have to work for fundamental things like ensuring health, education, infrastructure, nation's inclusive development, women empowerment and youth empowerment. यह अमृत काल तभी अमृत होगा, अगर हम शिक्षा का अमृत, सेहत का अमृत, हेल्थ का अमृत, रोजगार का अमृत हर एक गांव में, हर एक भारतीय तक पहुंचाएंगे।

So, we, as representatives of our nationals, have to conduct ourselves, define the character of the august House and, therefore, our conduct withholds our respect to the underlying values and nobleness of this esteemed institution forged for our safeguarding by our fore-leaders.

Hon. Vice-Chairman, Madam, the disruptions which happen in the Parliament act as a hurdle in this fundamental process. For a smooth functioning of Parliament, I personally, think with my experience of one year, both Treasury Benches and the Opposition have to play together a positive and constructive role so that optimum productivity of this institution is maintained.

I take this historic opportunity to pay homage to stalwarts like my elder brother, Shri Arun Jaitley, and my eldest dearest sister who gave me love as a brother for 25 years, Shrimati Sushma Swaraj and we pray for the long life of stalwart, Dr. Manmohan Singh who is here with us despite his ill-health. It was Dr. Manmohan Singh who brought radical changes to the economy in 1991 and he had said,

"कुछ ऐसे भी मंजर हैं तारीख की नज़रों में,
लम्हों ने खता की सदियों ने सज़ा पाई।"

It is our humble invocation to every individual sitting here both from the Government, the Treasury Benches, and the Opposition that we all should commit to this Parliament that in the new Parliament House, we will ensure healthy debates, discussions, least disruptions and adjournments and we do maximum work for the nation building. *Jai Hind*!

THE VICE-CHAIRPERSON (SHRIMATI SUMITRA BALMIK): Now, hon. Member, Shrimati Mamata Mohanta.

श्रीमती ममता मोहंता (ओडिशा) : धन्यवाद मैडम, मेरी पार्टी बीजू जनता दल ने इस पवित्र गृह में मुझे बोलने का मौका दिया, इसके लिए मैं अपनी पार्टी को धन्यवाद देती हूं। मेरा देश भारत है - धर्म, भाषा, वर्ण और जाति के दायरे से आगे निकलकर हम सभी एक हैं। हम केवल भारतीय हैं। आप सभी भारत वर्ष का इतिहास जानते हैं। भारत देश कैसे और कब स्वाधीन हुआ, कितने बलिदान, त्याग, समर्पण के बाद हमें स्वतंत्र भारत हासिल हुआ। मैं सभी स्वाधीनता सेनानियों को इस पवित्र गृह से नमन करती हूं, श्रृद्धांजलि ज्ञापित करती हूं। स्वाधीन भारत के सभी लोगों को शासन पद्धति में रखकर सुविधा देने के लिए देश को संविधान की आवश्यकता पड़ी, जो सभी भारतीयों को समानता प्रदान करे। मैं संविधान निर्माता बाबा साहेब भीमराव रामजी अम्बेडकर को भी इस गृह से नमन करती हूं, जिनकी कलम की ताकत से इस पुरुष प्रधान समाज में महिलाएं भी समानता प्राप्त कर रही हैं। 26 जनवरी, 1950 को संविधान लागू होने के बाद गणतंत्र भारत की शुरुआत हुई। तभी से जाति, वर्ण, धर्म, शिक्षा आदि क्षेत्रों में सभी को समान सुविधा मिली। इस संविधान के चलते देश में शासन पद्धति लागू हुई। इस प्रजातंत्र अर्थात् गणतंत्र में विधायिका, कार्यपालिका और न्यायपालिका को समान गुरुत्व दिया गया। आज हम 21वीं सेंचुरी में पहुँच गए हैं। महोदया, अन्य देशों के मुकाबले यहाँ का लोकतंत्र और सुदृढ़ हुआ है। आज एक आदिवासी

महिला भारत देश की सबसे बड़ी पदवी, महामहिम राष्ट्रपति की पदवी पर स्थापित हैं। मैं एक आदिवासी जिले से यहाँ आकर आपके सामने कुछ कह पा रही हूं, इससे बड़ी बात और क्या हो सकती है? मैं आपको महिलाओं के विकास का और क्या उदारहण दूं? आज अगर आप कहीं भी जाएंगे, तो आप ज्यादातर महिला जिला कलेक्टर, महिला जिला एस.पी., महिला सरकारी कर्मचारी पाएंगे। आप शिक्षा क्षेत्र में देखिएगा कि आईआईटी, आईआईएम, एमबीबीएस, यूपीएससी आदि सभी क्षेत्रों में महिलाओं का दबदबा है। भारतवर्ष में 700 से ज्यादा आदिवासी वर्ग हैं। भारत में इनकी संख्या 8.6 प्रतिशत है। आज के हिसाब से इनकी संख्या बढ़ गई है। देश के गठन के समय से ही इस वर्ग को गुरुत्व दिया गया है। सभी राज्यों द्वारा आदिवासी वर्गों को सामाजिक एवं आर्थिक विकास, उनकी संस्कृति की सुरक्षा तथा भाषा की सुरक्षा दी जा रही है। उनके विकास के लिए स्वतंत्र मंत्रालय बनाया गया है। सबसे बड़ी बात यह है कि उन्हें उनकी भाषा में शिक्षा दी जा रही है। आदिवासी संप्रदाय की आंचलिक भाषा को सुरक्षा देते हुए इसे प्राथमिक शिक्षा व्यवस्था में शामिल करना जरूरी है और संविधान की अष्टम अनुसूची में शामिल करने की भी आवश्यकता है। भारत की पावन भूमि से चाँद तक की यात्रा शिक्षा क्षेत्र में भारत की सफलता का सबसे बड़ा उदाहरण है। यहाँ विश्वविद्यालय, वैश्विक विश्वविद्यालय, रिसर्च विश्वविद्यालय समेत कितने ही अनुष्ठान हैं। यहाँ से लाखों की संख्या में विद्यार्थी निकलते हैं, जो देश-विदेश में भारत का नाम रोशन करते हैं। इस देश में 77 प्रतिशत से ज्यादा लोग शिक्षित हैं।

(**सभापति महोदय** *पीठासीन हुए।*)

यहाँ 84 प्रतिशत से ज्यादा महिला और 71 प्रतिशत से ज्यादा पुरुष शिक्षित हैं। अगर मैं कृषि क्षेत्र की बात कहूं, तो यहाँ 60 प्रतिशत किसान हैं। हम इनको भगवान मानते हैं, क्योंकि ये लोग हमारे दो वक्त के खाने की व्यवस्था में जुटे रहते हैं। सरकार ने भी इन किसानों के लिए बहुत सी योजनाएं बनाई हैं। इनके लिए प्रति वर्ष स्वतंत्र बजट दिया जाता है। महोदय, स्वास्थ्य क्षेत्र में भी बदलाव आया है और सभी रोगों का तुरंत इलाज हो पा रहा है। भवन कला, शिल्प कला, टेक्नोलॉजी एवं विज्ञान के क्षेत्र में हम बहुत आगे हैं। आज हमारा देश इन सभी क्षेत्रों में बहुत आगे है। इस नई संसद से भारतवर्ष का नया इतिहास लिखा जाएगा। मैं सभी को बधाई देकर अपना वक्तव्य समाप्त करती हूं, आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Now Dr. Amar Patnaik. Sometimes it is very good to catch someone off guard. Then the productivity and contribution is more genuine and authentic. Go ahead.

DR. AMAR PATNAIK (Odisha): Sir, it is, indeed, a privilege for me to be present here speaking about 75 years of Parliament of the largest and one of the most diverse democracies of the world. It is no mean feat that parliamentary democracy has flourished in this country because of this Parliament. What is currently happening or is about to happen is that we would be moving in a symbolic fashion from old to the

new, from new to the aspirational and from a democracy, which was marked by Bills and Acts, which led the foundation or which will be the foundation for several such new Bills and Acts in the future in the new building. Sir, I would like to speak about a speech which Dr. Ambedkar made in the Law College of University of Delhi, way back in 1948. He says, "There could be no doubt that one of the countries which could boast of a great ancient civilization was India. It had parliamentary institutions when the people of Europe were mere nomads". It is not that India did not know what democracy is. There was a time when India was studded with republics, and even where there were monarchies, they were either elected or limited. It is not that India did not know Parliaments or parliamentary procedure. A study of the Vinaya Pitaka and the Buddhist Bhikshu Sanghas discloses that not only there were Parliaments, -- the Sanghas were nothing but Parliaments — but the Sanghas knew and observed all the rules of parliamentary procedure known to modern times. So, I would concur with what other Members were referring to. To say that democracy did not really originate in Greece but it originated much, much, many, many years before in this particular land. Sir, if we are talking about Parliament, I would like to think that since we knew about the parliamentary functioning for a long time and since we are talking about the Constituent Assembly, the Constituent Assembly gave us the Constitution. But, it is the Parliament that helps to make the Constitution a living document by the process of amendments and that is how, each one has enabled and strengthened the other and these amendments have actually made the Parliament, made the functioning of the Parliament, closure to the socioe-conomic and political reality of each of the times in the entire history of this particular seventy-five years. Sir, the role of Parliament, in a sense, anywhere in the world, could be four-fold. One - to make laws, which will be evolving with the times; second - to pass the Budget, third - to raise national, State and local issues; and, number four, to hold the Executive to account by various procedures, questions and answers, and Committees, PAC, CoPU and other such matters. Now, if we talk about the first and the foremost duty of Parliament, it is to make laws. I know that the Parliament has made several laws. There are more than hundred amendments which have been passed. But, I would like to concentrate on a few. And those are, the first one on the Centre-State relations. Sir, the Parliament, right from the time the Constituent Assembly debates have taken place, has been cognizant of the fact that the States have a very important role to play in democracy. In fact, Renuka Ray, she was the Member of the Constituent Assembly, while agreeing with Pandit Kunzru, says, 'It is necessary that the Centre should be in a position to see that the provinces do not fall behind in regard to the minimum standards of development. But, agreeing with Pandit Kunzru,

it is also not possible for a province to administer its responsibilities in an adequate manner if its financial position is unstable or uncertain'. Therefore, the Parliament's job is threefold. One - legislative relations, administrative relations and financial relations. While on the first two fronts, I think, there has not been much divergence except occasional allegations of Centre legislating on the State List, the problem has been the financial relations, the devolution of funds. I think this is where our Chief Minister, my leader, hon. Naveen Patnaik has always been saying that the Cess and Surcharge which comes to the Central kitty should be made a part of the divisible pool. I think this is what we have to look forward in the next twenty five years to be happening, to make the States actually financially independent and financially sustainable to take the entire goal of the nation forward. The second aspect that I would like to talk about is on the issue of women. So on the issue of women, the Parliament has passed several landmark legislations and many of them have already been spoken about here. One is the Hindu Marriage Act. It removed polygamy, marriage of a maiden and that of a widow, the registration of Hindu marriage, the divorce. The Hindu Succession Act is very significant because it gave property rights to women. We have the Hindu Succession (Amendment) Act, Child Marriage Act and several such Acts relating to women. But, I think it stops short of one particular last legislation and that is reservation for women in the Parliament and the Assemblies. And, that you know, Sir, our leader, hon. Naveen Patnaik has been taking it forward for a long, long period of time, sent emissaries to all political parties.
We have spoken here all the time to bring this legislation so that the gender parity and the gender equity, the theme reaches its final conclusion by this Parliament whether here or in the new building. The last point that I would like to talk about is environmental constitutionalism. Sir, this is the Parliament which has passed most of the environmental laws starting with the Prevention of Air Pollution, Prevention of Water Pollution, Environmental Protection Act and several such laws have been passed and that is how the Parliament has responded to the existential crisis that is facing this world at large because of climate change. I think, the Parliament has responded very well, but, there are two gaps which probably could be brought in. That is how the Parliament of India would have responded to the world and that is to bring in a legislation to ensure that net zero is reached in a fixed period of time and incentives are given for proper environmental response. Sir, lastly, while we transition from here to the new building, it would also mark a transition in the way the Parliament of India is responding to technology. So, we are moving from more of a physical Parliament to a Parliament which is both physical and digital; it is a Digital

Sansad. It is not a hybrid, but that would be a way forward. So, with this, I would end my speech. Thank you so much for giving me this opportunity.

MR. CHAIRMAN: Well, you have very-well audited; that is your background. The next speaker is Shri Tiruchi Siva.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, it is called as a Special Session, but, we are still not aware of the Business to be transacted in the remaining four days. A shock or surprise may be awaiting us.

MR. CHAIRMAN: We have a Business Advisory Committee tomorrow and you will be enlightened; by tomorrow, you will know everything; go ahead.

SHRI TIRUCHI SIVA: I am telling as of now; we do not know about it. A shock or surprise may be awaiting and we are also waiting! Sir, we have completed 75 glorious years of Independence and 72 successful years of the journey of Parliament. This milestone makes it important to recall the hopes, the ideals which we have cherished, which we have accomplished in this Parliament fulfilling those visions of the people who fought for freedom and of those who drafted the Constitution.

Sir, at the outset, I would like to pay my tributes to those who laid down their lives for our freedom, the Independence which we are enjoying. Starting from Puli Thevan, Veerapandiya Kattabomman, Maruthu Brothers Velu Nachiyar, Kuyili and Tilak, Gokhale, Mahatma Gandhi, Nehru, Sardar Patel, V.O. C. and unsung heroes and heroines. This is very, very important. Sir, I think, this is the right time to tell that in our freedom struggle in Tamil Nadu, many women participated with their involvement. One lady participated with a one year child in her hand. When the police attempted to disburse the crowd, they opened fire and when the crowd disbursed, she fell in a place; the flag which she was holding was in another place and the child fell in another place. The bullet that was fired hit the infant and the child died. The child who knew nothing sacrificed his life and the mother of the child named Kaliammal did not hesitate, she again took the flag and marched. Sir, there are so many unsung heroes and heroines who have to be recollected at this very proud moment. Democracy is a popular sovereignty. The concept of this popular sovereignty is attaining its completion by way of functioning of the Parliament. Sir, post the first Indian general elections in 1952, the Manchester Guardian commented, "Parliamentary Institutions have not had a very good time in Asia. All that is happening in Asia throws a spotlight on the Parliament in Delhi as the one institution

of the kind which is working in an exemplary way." Sir, there are two salient features which have brought India as the largest democracy, one is our Constitution and another is the Parliament. Sir, Thomas Jefferson, the architect of America, once said, 'No Constitution will survive the test of time for more than twenty years'. But ours is very vibrant even after 72 years because of the amending provisions. We have changed to time and ours is not only the longest and it has been the one which has been discussed with a very long period of nearly three years. Sir, democracy when it came into existence; some people say, Greece, some people say somewhere else, but we are the predecessors, we are the forerunners in everything. For example, in Tamil Nadu, in early Chola period, that was in second or third century, some excavations near Chennai, Uthiramerur, brought out the fact that there was a Kudavolai system, there was an earthen pot into which people deposited in palm leaves their choice of candidate and deposited there, and a child would pick up one leaf out of that and that person will be the Sarpanch of that area. So, this democracy has been in India for more than two thousand years that too from the Southern end. Sir, coming to the Parliament, sentiments are not attached only to humans, of course, buildings too. I can recollect many things. Even if you move to a rich looking new Parliament, I think, you or I, many of us would visit this Parliament and especially the Central Hall. How can we forget this? How many things have happened which are in history? Sir, the foundation stone for this Parliament was laid in February 1921 by Duke of Connaught and it was inaugurated by Viceroy, Irwin, in 1927; it took six years. Sir, we should be very happy to note that the buildings were designed by Sir Herbert Baker along with the Edwin Lutyens, architects of new imperial capital. That is not the issue, Sir. What I would like to highlight here is, the sandstone columns in our Parliament are state-of-the-art. It is said that 2,500 stone cutters had been employed to design the top of the Parliament and it took so many years; 2,500 stone cutters and masons were employed to shape the marble there. The Central Hall was originally designated to be a library. Sir, you know everything very well. Later, the Constituent Assembly sat there for four years, from 1946 to 1950, and after that, it is a surprise that the Supreme Court had its sittings here in this Central Hall till it migrated in 1958 to the present building. This Central Hall has witnessed a lot. Sir, I can hear two sounds. In June 1929, the record of the blast of bomb, which was thrown by revolutionary Bhagat Singh and Batukeshwar Dutt to attain freedom and thereafter in 2001, there was a terrorist attack on the Parliament, which was to foil our freedom and a challenge to our democracy. But, this Parliament withstood that challenge, thanks to the design and construction of this as well as the security guards who were very much awakened and acted to the situation. Sir, this circular shape of this

Parliament is reminiscent of the Rome Coliseum, they said. I have been here for more than two decades. I have been once in Lok Sabha and fourth term here. No other place in the world I love than this Parliament premises for many reasons. Sir, we have been contributing our service through this Parliament. We voice out the people's aspirations. We fulfill their expectations. We redress their grievances by urging the Government to understand and act. So, this is it, this is the set up of our Parliament. We make the Government accountable and this way we have worked a lot and have contributed and we are setting a trend to the whole world. The Central Hall has seen so many. Again, Sir, you know it very well. It starts from Richard Nixon, then Eisenhower, then Khrushchev, Margaret Thatcher, Barak Obama...

MR. CHAIRMAN: Many have come.

SHRI TIRUCHI SIVA: Along with that, our Presidents have addressed the Joint Sessions of Parliament after the General Elections and before the commencement of Session every year. Sir, what all the people like you as Vice-Presidents have done, all these are reminiscences.

MR. CHAIRMAN: So, what is your point?

SHRI TIRUCHI SIVA: I am praising about this building. When we are celebrating 75 years of Independence, I have to exalt the building, the Parliament. It is not just a building. How many laws were passed! In the first two terms of this Parliament, in 1952 and 1957 only, 700 laws have been enacted in this Parliament and moreover in those first 15 years, till 1967, the legacy of the freedom struggle was continued by the Congress as well as the Opposition parties. Who were all there? The Communists, the Socialists as well as the culturally conservative Jan Sangh.

MR. CHAIRMAN: You are getting sentimental beyond sentiment. What exactly are you focusing on?

SHRI TIRUCHI SIVA: Sir, after the DMK entered into the Parliament, the doors were opened for the regional parties. In a federal set up, the regional parties should have a very important place and it cannot be dispensed with. It was established only after the DMK here. Our first founder leader, Anna, how his voice echoed in this Upper House, is still in the annals of his time. I also visualize who all have been here - Pandit Nehruji, Dr. Ambedkar, Shri Lal Bahadur Shastri, Dr. Kripalani, Shri Madhu

Dandavate, Vajpayeeji, Advaniji, Shri Ram Manohar Lohia, our beloved Anna and Shri Murasoli Maran, your colleague when you were in the Ministry under Shri V. P. Singh. His performance in Doha Conference is still a history. Coming to all these points,... (*Time-bell rings.*) I think, I have some time.

MR. CHAIRMAN: What I am saying is, the entire time of the main Opposition party had been taken by the hon. LoP, but I would still accommodate some of them, given their huge experience. That being the situation, I am rationally, uniformly curtailing the time more of the ruling party and of Others also. So, please cooperate with me.

SHRI TIRUCHI SIVA: I could hear, though I was not there, the Tryst with Destiny speech of Pandit Nehruji at the stroke of the midnight hour.

MR. CHAIRMAN: What I said was that we had a tryst with destiny on 15th August, 1947. Again the Parliament met at midnight rolling out a GST regime after a gap of 70 years.

SHRI TIRUCHI SIVA: 'When the world sleeps, India will awake to life and freedom.' He started his speech saying these words. I had the privilege of being here during the Golden Jubilee celebrations of Independence and in the Central Hall, we heard the speeches of Mahatma Gandhi and Netaji Subhash Chandra Bose. That is a green memory and so also are these speeches. After the speech of Pandit Nehru, what is important here is to mention Dr. Ambedkar, the architect of our Constitution. This is the right time because when we are speaking about the Constitution, we have to preserve also. So, I have to quote only two things, one of Dr. Ambedkar's and another of Anna's. I am quoting Dr. Ambedkar. "However good a constitution may be, if those who are implementing it are not good, it will prove to be bad. However bad a constitution may be, if those implementing it are good, it will prove to be good if those who are called to work it, happen to be a good lot. The Constitution can provide only the organs of State such as the Legislature, the Executive and the Judiciary. The factors on which the working of those organs of the State depends are the people and the political parties they will set up as their instruments to carry out their wishes and their politics." The climax is, 'If I find the Constitution misused, I shall be the first to burn it.' It was said by none other than Dr. Ambedkar. So, also during his last speech in the Constituent Assembly, he congratulated everyone, those who supported and those who dissented. 'The proceedings of the Constituent Assembly would have been very dull if all Members had yielded to the rule of party discipline.

Party discipline in all its rigidity would have converted this Assembly into a gathering of yes men.' So, he also goes on to thank all those who dissented.

DR. K. KESHAVA RAO: It has relevance here.

SHRI TIRUCHI SIVA: Sir, everything has relevance.

MR. CHAIRMAN: All I can say is that Dr. Ambedkar had been very, very prophetic. I wish the people sitting in this House would be in a position to take a call while being here. That is something which has eluded us.

SHRI TIRUCHI SIVA: Sir, I quoted two things very much here — howsoever a Constitution may be good, if those who are implementing it are not good, it is proved to be bad; and, secondly, if it is misused, he will be number one to burn it.

Our late leader Anna — it is very important, Sir — entered into this Parliament and said, 'I am from the Dravidian stock. I have something distinct and different to offer to the nation at large.' He spoke on the Official Languages (Amendment) Bill. He said and I quote, 'If it is uniformity that you are going to aim at, you are not going to achieve it come what may. This country consists of different ethnic elements, different cultural elements and different linguistic groups. It is only unity within this diversity that we should arrive at, and not by destroying the fine niceties of this diversity and mistaking uniformity for unity. May I ask Members of this House and the Prime Minister, whether language alone is the cementing force needed for the unity of this country? There are regional imbalances. There are regional leanings. There are linguistic leanings. All these things have got to be bridged if you want to have a sort of unity without uniformity for this country.'

MR. CHAIRMAN: Thank You.

SHRI TIRUCHI SIVA: Sir, this Parliament has experienced very well. It has flourished all the diversities of social, regional, linguistic, ethnic, religion, etc. But, that has to be maintained. That is our foremost wish.

Sir, many things have to be mentioned. I don't know why you are hurrying up when you are liberal to others.

MR. CHAIRMAN: Yes. Mr. Siva, even the time allotted to you is over.

SHRI TIRUCHI SIVA: Sir, please give me two more minutes. Let me conclude.

Sir, everyone is optimistic when we are moving to the new Parliament. It is a new building. But, our conventions will be same. Our functioning will be the same. We will be upholding the democracy. The Constitution is the guiding light and guardian. And, it is the responsibility and duty of everyone to protect it. Parliament understands and establishes that whoever is in the Opposition will be the ruling party next time. This is, of course, democracy. The Parliament understands this. The process of change of Government is repeated.

Sir, I would like to say only one thing. In recent days, the space for the Opposition is shrinking. There has been a decline in the ability of Parliament to hold the Government accountable. With fewer days of working, scrutiny of legislative proposals is weakening. Expansive executive control over the legislative process persists.

MR. CHAIRMAN: Okay. Thank you.

SHRI TIRUCHI SIVA: The Government resorts to Ordinance than legislation. This is only our concern. Sir, at least, you have to be considerate.

MR. CHAIRMAN: You are right. But, when I look within, I find lost opportunities. Enough opportunities were available. Why were those not availed? We have to be very rationale and committed. It is good to speak these things; good to talk of sublimity. But, I keep a diary. And, mind you, I am in pain. I did everything, in spite of whatever be the perception, to make available the platform to every section.

SHRI TIRUCHI SIVA: Sir, we are talking about the Government, not you. You are our protector.

MR. CHAIRMAN: Let us hope, pray and wish that we will avail every opportunity to make contribution in this great theatre without disturbance and without disruption. Now, Shri Niranjan Reddy.

SHRI TIRUCHI SIVA: That is great, Sir. We repose our confidence in you. Sir, only last sentence. We follow the ideals of Anna and the Dravidian policy. We are second to none in upholding the sovereignty of this country. When Chinese aggression came, we gave up our policy, the individual *Dravida nadu*. And, when the Bangladesh war came, the then Chief Minister of ours, Dr. Kalaignar, gave Rs.6 crores, the first ever in the State. ...(*Interruptions*)...

MR. CHAIRMAN: Shri S. Niranjan Reddy. Please go ahead.

SHRI TIRUCHI SIVA: Sir, we are pursuing that and we will be for the sovereignty and democracy of the country. Thank you, Sir.

SHRI S. NIRANJAN REDDY (Andhra Pradesh): Thank you, Mr. Chairman, Sir. I think it is my fortune that I have finally got to address the House with you being in the Chair, maybe, on the last day in this House. Parliamentary journey of 75 years is quite a historic occasion for someone like me to have an opportunity to speak. I regard myself as someone who is relatively inexperienced and young parliamentarian because I have completed only one year. Maybe, I bring the advantage of fresh eyes to see the ongoings of the Parliament, to give some inputs of mine. But I have been an old student of the Constitution. I was going to actually speak a little more about it until I realized you have much more experience than me about understanding the Constitution. I think the single biggest achievement of our Constitution has been that it has managed to survive. It has managed to survive despite some challenges it faced during some emergencies. It has managed to survive despite it being tested during a long coalition period when the country came out democratically rich. It has continued to serve the country most positively. While we speak of the new Parliament House where the functioning may shift, I remind myself that we belong to the Rajya Sabha which is a continuous House, and we are serving under a Constitution which is a continuous document. So, both of these are going to be permanent features that would possibly guide the functioning of our House even in the new Parliament. Sir, my passion with this Constitution subject started with my reading of the Constituent Assembly debates. Today's topic is 'Samvidhan Sabha and the Constitution working for seventy-five years'. Every time I read the Constituent Assembly debates, they are an education in itself because the quality of debates, the kind of divergent views that were expressed in a very productive manner and the symbiotic manner in which the Constitution came to be forged, resulted in the most prolix constitution and the most living and breathing Constitution. In my view, when someone says that the Indian Constitution is possibly one of the most amended Constitutions, with more than 100 Amendments, it is a salute to the Constitution that the Constitution permits such changes to be made having regard to the diversity and the advances of the society. We have remained up-to-date with our Constitution. It is possibly the most brilliant legal document that the world has seen. In terms of the learnings and challenges, I think, we have completed 72 years of being a Republic; we have completed more

than 75 years from the time the Constituent Assembly originally sat to prepare the Constitution document. I think, when we now move into the new House, with possibly new infrastructure and digital infrastructure, we may have to be mindful of a few challenges we may have having regard to the learnings of the past. One of the challenges that I would be looking at, and I am quite sure, Sir, that the Government would steer us through these challenges, would be the role of States. I would like to just say; maybe, my inexperience and my green eyes allow me to see something, where I find that Rajya Sabha increasingly is becoming like an echo Chamber of the Lok Sabha where we debate the same issues, on the same footings and on the same concerns. Sir, we are a Council of States. We represent the States. So, I would suggest, but subject to correction by all the seniors here who have much more experience than me, that when we possibly move into the new House, we look at our role as a Council of States more seriously. We may have to look at representing the interests of States. Sir, when I speak of representing the interests of States, I do not speak in terms of a divisive Central versus State sphere because I also understand that the same party which is ruling the Central Government is in power in majority of the States. So, when we speak of State subjects and States' interests being protected, it is not a device of debate that I am trying to provoke, but I am trying to say that it can be done in a constructive manner. Sir, one other challenge that may be facing us ... ...(*Time-bell rings.*)...

MR. CHAIRMAN: Last.

SHRI S. NIRANJAN REDDY: Sir, I shall take only one minute more.

There is one other challenge that we may have to encounter. Sir, with the enlarged space in the new Lok Sabha, there are a few concerns about the South-Indian States and the more developed States feeling that will they be, in that sense, outnumbered because Article 82 gives a protection up till 2026! Would that be balanced in some manner? Sir, I am sure, we will have an opportunity to debate it, but, I think, it is a matter of concern which I just wanted to place for the House to consider in due course.

Sir, then the last point I want to make is, we are now moving towards a developed nation. We have the 25-year goal. We would want to commend the Government and support it fully as Indians. Everyone wants India to be a developed country. But, talking of development, in many respects, apart from the material development that we are gaining, the very fact that we are perserving the constitutional ethos in its fullest form is possibly the greatest tribute to India as a

democracy. Sir, the most satisfying thing for me about G-20 was India calling itself as a mother of democracy because that clearly shows the path India wants to take going forward as a democratic country.

Sir, I thank you for granting me an opportunity to speak on such an important occasion.

MR. CHAIRMAN: Shri Rajeev Shukla. Very brief, please.

श्री राजीव शुक्ला (छत्तीसगढ़) : सभापति जी, सबसे पहले यह डिबेट कराने के लिए आपका धन्यवाद। इस संसद भवन से हम सबकी विदाई हो रही है और कल से हम नए संसद भवन में जाएंगे, तो आज यहां की ऐतिहासिक यादों के बारे में सब उल्लेख कर रहे हैं। इस छत के नीचे एक से एक महान लोग आए, एक से एक महान लोग यहां रह कर गए और उनके भाषणों की प्रतिध्वनियां आज तक यहां गूंज रही हैं। सर, जब कोई आता है, तो बड़ा उत्साह होता है और जब यहां से जाता है, तो बिछड़ने का दुख होता है। जिस तरह की स्थितियां होती हैं, हमने उन्हें झेला है, हमने दोनों बार की स्थितियों में भाषण किए हैं। यह एक ऐसी जगह है, जो एक मिलन केन्द्र है। आपकी बाहर कितनी भी शत्रुता हो, कितनी भी कटुता हो, कितनी भी दुश्मनी हो, लेकिन यहां आकर सब एक-दूसरे से मिलते हैं, बात करते हैं और यह स्थान लोगों को जोड़ता है। मैं हमेशा से कहता हूं कि राजनीति में, लोकतंत्र में कटुता के लिए कोई स्थान नहीं है। There is no place for acrimony in Indian politics. There can be difference of opinion. हमारी विचारधारा में मतभेद हो सकते हैं, लेकिन शत्रुता और दुश्मनी का स्थान नहीं होना चाहिए। ये ही चीजें सब सिखाती हैं।

सभापति जी, मैंने देखा कि एक बार मधु लिमये जी नए एमपी बनकर आए थे। उन्होंने लोक सभा में पंडित नेहरू के खिलाफ ज़ोरदार भाषण दिया और नेहरू जी ने वह भाषण सुना। जब शाम को वे घर जाने लगे, तो उन्होंने यह पता लगाया कि आज जो नया युवा बोला है, वह कहां रहता है। उनको बताया गया कि वे साउथ एवेन्यू में रहते हैं। उन्होंने कहा कि मुझे उनके घर ले चलो। प्रधान मंत्री जी उनके घर पहुंच गए। उन्होंने घंटी बजाई और दरवाज़ा खुला। नेहरू जी का व्यक्तित्व अलग था और मधु लिमये जी नए-नए एमपी बने थे, वे एकदम घबरा गए और उन्होंने प्रधान मंत्री जी से कहा कि आप यहां कैसे, तो प्रधान मंत्री जी ने कहा कि आप चाय पिलाओ। प्रधान मंत्री जी ने उनके साथ चाय पी और कहा कि तुम बहुत अच्छा बोलते हो। उन्होंने चाय पर डिस्कशन में कहा कि तुम बहुत अच्छा बोलते हो और तुम्हारे अंदर क्षमता है। मैं राजनीतिज्ञ के नाते एक सलाह दूंगा कि तुम आगे से फैक्ट्स करेक्ट करके लाओ। तुम्हारे कुछ फैक्ट्स गलत थे। मधु लिमये जी ने अपनी किताब में इस बारे में लिखा कि उस दिन के बाद से मैंने तय किया कि जब मैं संसद में बोलूंगा, तो अपने तथ्यों को बिल्कुल ठीक करके बोलूंगा और उसके बाद वे बहुत बड़े पार्लियामेंटेरियन हुए। इस तरह से यहां पर बहुत कुछ सीखने को मिलता है। जब मैं संसदीय कार्य मंत्री बना, तब प्रणब मुखर्जी जी थे और हम उनके साथ काम करते थे और उनको बहुत अनुभव था। वे मुझे बोले कि वही सबसे अच्छा पार्लियामेंटरी अफेयर्स मिनिस्टर है - जैसे रघुरमैया जी होते थे - जो हमेशा अपोजिशन बैंच पर बैठा दिखाई दे। तुम्हें इस चीज से जाना जाएगा कि

विपक्ष के साथ तुम्हारे रिश्ते कितने अच्छे हैं, इसके लिए नहीं जाने जाओगे कि तुम बैठ कर सत्तापक्ष की तरफ क्या कर रहे हो। ये सब चीजें संसद में देखने और सीखने को मिलती हैं। सर, सेंट्रल हॉल इस चीज का प्रतीक है - कितनी भी शत्रुता हो, लेकिन जब आमने-सामने हो जाते हैं, तो बैठकर चाय-कॉफी पी लेते हैं, वहां से बात खुल जाती है और मेल-जोल हो जाता है। यहां पर जो संविधान बना हुआ है, उसमें हर प्रधान मंत्री का योगदान है - चाहे नेहरू जी का हो, चाहे शास्त्री जी का हो, चाहे मोरारजी देसाई जी का हो, चाहे इंदिरा जी का हो, चाहे राजीव जी का हो, चाहे चौधरी चरण सिंह जी का हो, चाहे नरसिम्हा राव जी का हो, चाहे देवेगौड़ा जी का हो, चाहे गुजराल साहब का हो, चाहे अटल जी का हो, चाहे मनमोहन सिंह जी का हो और अब मोदी जी का है।

4.00 P.M.

सब यहां आते हैं और काम करते हैं। आज हमें संकल्प लेना चाहिए कि हम नए भवन में जा रहे हैं, तो अपना मन बदलें, दिल बदलें। जैसा अटल जी ने कहा था कि सत्ता आती है और जाती है, पार्टियां बनती हैं और बिगड़ती हैं, लेकिन मनमुटाव नहीं होता है। हमारे दिल उसी तरह से रहने चाहिए और आपस में मेल-जोल बना रहना चाहिए।

(**उपसभापति महोदय** *पीठासीन हुए।*)

डिप्टी चेयरमैन सर, विपक्ष के पास संसद में बोलने के अलावा क्या है? उसके पास न ऑफिस है, न दफ्तर है, न ऑर्डर करने के लिए फाइल है, कुछ नहीं है, वह सिर्फ अपनी बात कह सकता है। अगर बात कहने का वह अवसर भी विपक्ष को न मिले, तो फिर विपक्ष के पास क्या रह गया? हम नई बिल्डिंग में बड़े दिल के साथ जाएं, कटुता छोड़ें, शत्रुता छोड़ें और मिलजुल कर काम करें, तो बहुत अच्छा रहेगा।

श्री उपसभापति : प्लीज़ कन्क्लूड करें।

श्री राजीव शुक्ला : सर, मैं सिर्फ एक मिनट में अपनी बात समाप्त कर रहा हूं। हम सभी परिवार की तरह रहें, क्योंकि दुश्मनी एक कदम, दो कदम - तुम भी थक जाओगे और हम भी थक जाएंगे। इससे क्या फायदा होगा? राजनीति में दुश्मनी की तो कोई गुंजाइश नहीं होती है और लोग तो लगे रहते हैं। ...(**समय की घंटी**)...

'*चारों तरफ लकड़हारे हैं, फिर भी पेड़ कहां हारे हैं*',

तो यहां लोग जुटे रहते हैं। यहां जो भी आता है, चाहे वह इधर रहे या उधर रहे, सबको यह एहसास होना चाहिए। जैसा कि कहा गया है :

"शोहरत की बुलंदी भी पल भर का तमाशा है,
जिस डाल पे बैठे हो वो टूट भी सकती है।"

हम सभी को यह एहसास होना चाहिए।

श्री उपसभापति : धन्यवाद, माननीय राजीव जी।

श्री राजीव शुक्ला : जब हम नई संसद में जा रहे हैं, तो यही संकल्प होना चाहिए और उसका स्वागत करते हुए मैं यही कहूंगा कि वहां जाकर हम अपना मन बदलें, दिल बदलकर बैठें। दूसरी चीज़ यह है कि हम वहां जाकर गरीब कल्याण के लिए काम करें, महंगाई पर काबू करें, युवाओं को रोज़गार दें और सबको न्याय दें। ...(**समय की घंटी**)... सर, मैं एक बात और कहूंगा कि ज्यूडिशियल रिफॉर्म्स आने चाहिए। अभी तक ज्यूडिशियल रिफॉर्म्स नहीं आए हैं। वह काम नए संसद भवन में होना चाहिए।

श्री उपसभापति : माननीय राजीव जी, अभी अनेक और भी वक्ता हैं।

श्री राजीव शुक्ला : उपसभापति महोदय, मैं आपके माध्यम से यह जानना चाहता हूं कि इस बिल्डिंग का क्या उपयोग होगा? यह ऐतिहासिक बिल्डिंग है और यहां सब कुछ हुआ है, इस बारे में सभी ने बताया है, लेकिन इस बिल्डिंग का क्या उपयोग होगा? इस बिल्डिंग के उपयोग के बारे में भी सरकार को सोचना चाहिए। यह एक ऐतिहासिक धरोहर है और इसका कुछ न कुछ इस्तेमाल होना चाहिए। यह व्हाइट एलिफेंट बनकर न रह जाए। इसको संसदीय कार्य या किसी न किसी कार्य के लिए इस्तेमाल करना चाहिए।

डा. फौजिया खान (महाराष्ट्र) : सर, हम आज जिस इमारत को अलविदा करने जा रहे हैं, यह इमारत सिर्फ एक इमारत नहीं है, यह हमारे संसदीय लोकतंत्र का मंदिर है, यह हमारी संसदीय परंपराओं का खजाना है, यह हमारे प्यारे भारत के सपनों का गुलिस्तां है।

[†] **ڈاکٹر فوزیہ خان (مہاراشٹر):** سر، ہم آج جس عمارت کو الوداع کرنے جارہے ہیں، یہ عمارت صرف ایک عمارت نہیں ہے، یہ ہمارے سنسدئیے لوک تنتر کا مندر ہے، یہ ہماری سنسدئیے پرمپراؤں کا خزانہ ہے، یہ ہمارے پیارے بھارت کے سپنوں کا گلستاں ہے

Sir, the soul of parliamentary democracy dwells here. It is through this Parliament that India has lived by our Constitution. सर, Constituent Assembly में 15 महिला सदस्य थीं, उनमें से एक महिला सदस्य Dakshayani Velayudhan ने कहा था, "A Constituent Assembly not only frames a Constitution, but also gives the people a new framework of life." Sir, it is by this framework of life that we are living in this Parliament. This is certainly not like an old, faded garment which is discarded and replaced by a glittering attire. This institution has a history. It has sanctity. The soul of democracy is

[†] Transliteration in Urdu script.

important. सर, डर यह है कि जब हम अपनी इमारत का शरीर बदलने जा रहे हैं, तो कहीं लोकतंत्र की आत्मा यहीं न रह जाए।

†سر، ڈر یہ ہے کہ جب ہم اپنی عمارت کا شریر بدلنے جارہے ہیں، تو کہیں لوک تنتر کی آتما یہیں نہ رہ جائے۔

Sir, the Constitution of India came into force on 26th January, 1950. The first General Elections under the new Constitution were held during the years 1951 and 1952 and the first elected Parliament came into existence in April, 1952. Since then this Parliament has been the custodian of democracy. This has been the custodian of the dreams and aspirations of the people of India. This has been the custodian of the rights of men, women and children. This has been the custodian of equality and justice. Several Prime Ministers have led this country. Several Prime Ministers have led this glorious nation. Their vision and their contribution has made India grow like a 75-floor skyscraper.We are a skyscraper now. But that foundation was very important and this foundation was laid by Shri Jawaharlal Nehru, who was the Prime Minister of India for 16 years, who has been called the Father of Modern India, who carried forward the noble ideals of Mahatma Gandhi and laid the foundation of socialist-secular values and communal harmony. We cannot forget that it was his vision of modern India and his decisions of starting IITs, IIMs. (*Time-bell rings.*)

MR. DEPUTY CHAIRMAN: Please conclude.

DR. FAUZIA KHAN: It is over!

MR. DEPUTY CHAIRMAN: Yes. For 'Others', it is three to four minutes only.

DR. FAUZIA KHAN: All right. I am coming back to the context of the present times. I will say, many Prime Ministers have led this country. Rajiv Gandhi*ji* brought about the IT revolution; he brought reservation for women in the local-self Government and there were so many decisions taken. Indira Gandhi*ji* was the Prime Minister who broke Pakistan into two. वह आयरन लेडी जिसकी वजह से पाकिस्तान के दो टुकड़े हो गए ... (**समय की घंटी**)... Sir, please give me a minute.

MR. DEPUTY CHAIRMAN: It is already four minutes.

† Transliteration in Urdu script.

DR. FAUZIA KHAN: Sir, please give me a minute.

MR. DEPUTY CHAIRMAN: This has been the time which has been allocated here; it is three to four minutes. Please cooperate.

DR. FAUZIA KHAN: Should I conclude or continue?

MR. DEPUTY CHAIRMAN: Please conclude.

DR. FAUZIA KHAN: Okay, Sir, मैं लास्ट में इतना ही कहूंगी कि आज हम मन की बात कर रहे हैं, आज सरकार मन की बात करती है, लोग सरकार के मन की बात करते हैं, लेकिन हमारे तिरंगे में जो रंग हैं, आज वे सरकार को नजर नहीं आ रहे हैं। सर, जो तीन रंग हैं, वे नहीं दिख रहे हैं, शायद कलर ब्लाइंडनेस की बीमारी हो गई है। सर, यह कलर ब्लाइंडनेस की बीमारी ...(**समय की घंटी**)... जो भी हमारी एडमिनिस्ट्रेटिव एजेंसीज़ हैं, जैसे सीबीआई है, ईडी है, जो अलग-अलग autonomous agencies हैं, आज उनको एक ही रंग नजर आ रहा है, धन्यवाद।

†**ڈاکٹر فوزیہ خان (مہاراشٹر)**: اوکے، سر، میں لاسٹ میں اتنا ہی کہوں گی کہ آج ہم من کی بات کررہے ہیں، آج سرکار من کی بات کرتی ہے، لوگ سرکار کے من کی بات کرتے ہیں، لیکن ہمارے ترنگے میں جو رنگ ہیں، آج وہ سرکار کو نظرنہیں آرہے ہیں۔ سر، جو تین رنگ ہیں، وہ نہیں دِکھ رہے ہیں شاید کلر بلائینڈنیس کی بیماری ہوگئی ہے۔ سر، یہ کلر بلائینڈنیس کی بیماری ---(وقت کی گھنٹی)--- جو بھی ہماری ایڈمنسٹریٹیو ایجنسیز ہیں، جیسے سی بی آئی ہے، ای ڈی ہے، جو الگ الگ آٹونامس ایجنسیز ہیں، آج ان کو ایک ہی رنگ نظر آرہا ہے، دھنیواد۔

MR. DEPUTY CHAIRMAN: It is already five minutes. आप तीन मिनट के बजाय पांच मिनट बोली हैं। Now, Prof. Ram Gopal Yadav.

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : श्रीमन्, समय तो है नहीं, परन्तु टॉपिक ऐसा है जिस पर पूरे दिन बोला जा सकता है। लेकिन जो लिमिटेड दो-तीन मिनट का टाइम होगा, मैं उसमें ही अपनी बात खत्म करूंगा। हम कहां से चले थे और कहां पहुंचे, यात्रा यही है, यात्रा की बिगिनिंग होती है, यहां से शुरू की थी, यहां पहुंची, अभी खत्म नहीं हुई है। नेहरू जी से चले और मोदी जी तक आ गए, आगे कहां पहुंचेंगे, वह तो आगे की बात है।

मैं तीन-चार उदाहरण दूंगा, आज मैं कोई ज्ञान देने के लिए खड़ा नहीं हुआ हूं। पंडित जवाहरलाल नेहरू प्रधान मंत्री थे, वे एक बार इलाहाबाद गए, तो समाजवादी युवजन सभा के लोग - जनेश्वर मिश्र, मोहन सिंह और बृजभूषण तिवारी के नेतृत्व में उन्होंने काले झंडे दिखा दिए। नेहरू जी ने अपनी गाड़ी रुकवाई और वे नीचे उतर कर आए – बोले, इन लड़कों को बुलाओ। उनसे पूछा कि भाई, क्यों काले झंडे दिखा रहे हो, तो लड़कों ने कहा कि हमारी यूनिवर्सिटी की और हॉस्टल की फीस बढ़ा दी है। हम गरीब लड़के हैं, आसपास के गांवों के रहने वाले हैं, हॉस्टल

† Transliteration in Urdu script.

में रहते हैं और अब हम पढ़ने की स्थिति में नहीं हैं। उस समय सेंट्रल यूनिवर्सिटी नहीं थी, लेकिन पंडित जी तो वहां के लिए कह ही सकते थे, तो नेहरू जी ने कहा कि वाइस चांसलर को बुलाइए। उन्होंने वीसी से कहा कि आपने फीस क्यों बढ़ा दी? कल तक यह आदेश वापस हो जाना चाहिए और आदेश वापस हो गया। एक बार जनेश्वर मिश्र जी को इलाहाबाद यूनिवर्सिटी के वाइस चांसलर ने बाहर निकाल दिया। वी सी एडमिशन दोबारा ले नहीं रहे थे। उस समय पंडित कमलापति त्रिपाठी उत्तर प्रदेश से शिक्षा मंत्री थे। लड़के पंडित जी के पास गए, तो उन्होंने वी.सी. से कहा कि इनको दाखिला दीजिए। वी.सी. ने कहा कि नहीं, यह लड़का आंदोलन बहुत करता है। तब पंडित कमलापति त्रिपाठी ने कहा कि आंदोलन नहीं करेंगे, तो इस यूनिवर्सिटी से नेता कैसे निकलेंगे! उनका दाखिला किया गया, फिर जनेश्वर मिश्र जी यहां पर इस देश के कई मंत्रालयों के मंत्री भी रहे। मैं आपको बताना चाहता हूं कि इलाहाबाद यूनिवर्सिटी में करीब 300 दिन से लड़के अनशन किए हुए हैं कि स्टूडेंट यूनियन का गठन होना चाहिए। 300 दिन से ज्यादा हो गए हैं, वे बैठे हुए हैं, लेकिन कोई सुनने वाला नहीं है। अभी दिल्ली यूनिवर्सिटी में स्टूडेंट्स यूनियन के चुनाव होने जा रहे हैं, लेकिन प्रयागराज यूनिवर्सिटी, जो सेंट्रल यूनिवर्सिटी है, उसमें चुनाव नहीं होने जा रहे हैं।

महोदय, मैं दो उदाहरण और दूंगा। रुपाला साहब, आप नाराज मत होइएगा। प्रधान मंत्री जी पूर्वांचल एक्सप्रेस का उद्घाटन करने के लिए गए थे। हमारे मुख्य मंत्री उन्हें रिसीव करने के लिए खड़े हुए थे। गाड़ी आगे चली गई, हमारे मुख्य मंत्री पीछे-पीछे पैदल चले और बहुत देर तक चलते रहे। कोई केयर करता है? नेहरू जी लड़कों से लिए खड़े हो जाते हैं, लेकिन प्रधान मंत्री की गाड़ी मुख्य मंत्री के लिए नहीं खड़ी होती! आपके यहाँ क्या हुआ गुजरात में? उत्तर प्रदेश के चुनाव के बाद अगले ही दिन या दूसरे दिन गुजरात में प्रधान मंत्री का रोड शो था। पूरे देश ने देखा या नहीं कि आपके मुख्य मंत्री खड़े हुए थे और एसपीजी साइड करके चला गया, उन्हें हटा दिया और गाड़ी सीधी चली गई, पूरा कारवाँ चला गया और मुख्य मंत्री खड़े रह गए। हम चले वहाँ से थे, लेकिन पहुँच गए यहाँ, इसलिए आप विचार कीजिए कि डेमोक्रेटिक सिस्टम को कायम रखना है या नहीं रखना है? कल हम नए सदन में जा रहे हैं। इस सदन में बहुत बड़े-बड़े लोग रहे हैं, बहुत बड़े मन के लोग रहे हैं। यहाँ पर हमेशा बहुत उच्च कोटि की बहसें हुई हैं, इसने देश को बहुत कुछ दिया है। संविधान सभा में हमारा जो इतिहास रहा है, उसके बारे में लोगों ने कहा ही है। आप सब जानते हैं कि जब यह बना, तब यह दुनिया का सर्वश्रेष्ठ संविधान था। क्या हम उस संविधान को ठीक तरीके से रख सके, उसमें कुछ जोड़ सके? रोजाना सिर्फ घटाने का काम कर रहे हैं। अगर सत्ता में बैठे हम लोग देश के हर व्यक्ति को संदेह की दृष्टि से देखेंगे, तो काम नहीं चल सकता है। कानून बनता है कुछ चीज़ों को रोकने के लिए, कानून सारे देश की जनता को आतंकित करने के लिए नहीं बनाया जा सकता। ऐसे-ऐसे कानून बने हैं, जो अपराधियों पर लगने चाहिए, आर्थिक अपराधियों पर लगने चाहिए, लेकिन उनकी कहीं भी व्याख्या नहीं है। जिस पर चाहें, जिसको चाहें, उसको पुलिस जाकर पकड़ लेगी, ई.डी. पहुँच जाएगी। क्या तब संविधान निर्माताओं की इस तरह के कानून बनाने की कभी मंशा रही थी? उनकी ऐसी मंशा कभी नहीं रही होगी। वे बहुत अच्छे डेमोक्रेट्स थे और वे सभी लोग थे। इस संसद में बैठकर भी इस तरह के कानून नहीं बने। ..(**समय की घंटी**).. पोटा बना, टाडा बना, अन्य कानून बने, लेकिन सभी कानून वापस हुए या नहीं हुए? अटल बिहारी वाजपेयी जी जैसे बड़े आदमी थे, आडवाणी जी थे। उस सदन में इंद्रजीत गुप्ता,

सोमनाथ चटर्जी से लेकर बहुत बड़े-बड़े लोग थे विपक्ष में। डा. लोहिया रहे - वे और पहले रहे तथा संविधान सभा में तो थी ही सारी intellectual cream देश की, लेकिन उसके बाद भी बहुत बड़े लोग रहे और अच्छे कानून बने। यहाँ, आपकी कम्युनिस्ट पार्टी के हिरेन मुखर्जी, भूपेश गुप्ता रहे, अन्य और न जाने कौन-कौन लोग रहे, हर क्षेत्र के लोग रहे, बहुत बड़े लोग रहे, लेकिन कभी इस तरह के कानून फ्रेम नहीं हुए, लेकिन ..(**व्यवधान**)..

श्री उपसभापति : कृपया समाप्त कीजिए।

प्रो. राम गोपाल यादव : उपसभापति जी, मैं समाप्त कर रहा हूं। कभी भी इस तरह के कानून फ्रेम नहीं हुए, जिन कानूनों से आम लोग डरने लगें। जब आम लोग कानून से डरने लगें, तो यह देश के लिए बहुत खतरनाक चीज़ होती है। मैं इस सदन में, इस संसद में तीस साल से ज्यादा रहा हूं, इसलिए स्वाभाविक है लगाव तो है ही, कल दूसरे सदन में चले जाएंगे, इसलिए हम ईश्वर से यही प्रार्थना करेंगे कि नए संसद भवन में आगे चलकर जो भी नए लोग आएं, उनमें से कुछ बड़े लोग पैदा हों और देश के संविधान को, देश की व्यवस्था को ठीक रास्ते पर लेकर चलें। उपसभापति जी, आपका बहुत-बहुत धन्यवाद।

श्री उपसभापति : प्रो. राम गोपाल यादव जी, आपका बहुत-बहुत धन्यवाद और मुझे उम्मीद है कि आपका यही लगाव वहाँ भी रहेगा। डा. सस्मित पात्रा, आप बोलिए।

डा. सस्मित पात्रा (ओडिशा) : उपसभापति जी, आपका बहुत-बहुत धन्यवाद। आज एक विशेष दिन है और यह वह दिन है, जब यह सदन इस बिल्डिंग में आखिरी बार बैठ रहा है। महोदय, 24 घंटे बाद इस बिल्डिंग की लाइट्स बंद हो जाएंगी और 75 सालों में जो काम हुआ है, वह नई बिल्डिंग में आगे चलता रहेगा। क्योंकि बहुत कम समय है, अपना वक्तव्य रखने के लिए केवल तीन मिनट हैं, इसलिए मैं कहना चाहूंगा कि हमारे देश के जितने फ्रीडम फाइटर्स थे, संविधान सभा के जो सारे मैम्बर्स थे, जिन्होंने कॉंस्टीट्यूशन को खड़ा किया, मैं उन सभी को नमन करते हुए अपना वक्तव्य शुरू करता हूं। मान्यवर, 75 सालों को 3 मिनट में कहना बहुत मुश्किल है, पर मेरे सामने मेरी पार्टी से दो वक्ता ऑलरेडी बोल चुके हैं। महोदय, 75 सालों में बहुत कुछ हुआ है... और बोलना शुरू किया जाए, तो खत्म होने का नाम नहीं लेगा। मान्यवर, मगर 75 साल में हम जो चीज कर सकते थे, उसमें एक चीज छूट गई। इस सदन में वह एक चीज छूट गई है, जो शायद अगर हम कर जाते, तो हमें लगता कि आज हम कुछ पूरा करके नए सदन में जा रहे हैं। हमें यह एक एहसास होता। मान्यवर, वह क्या छूट गया, क्या रह गया? 1996 में जब विमेंस रिज़र्वेशन बिल आया था, वह पारित नहीं हो पाया था। यह 1996 में आया, 1998 में आया, 1999 में आया। यह तीन बार इसी पार्लियामेंट में आया, लेकिन पारित नहीं हो पाया। मान्यवर, यह वह विमेंस रिज़र्वेशन बिल है, जो मैं आपके पास लेकर आया हूँ, जिसे 9 मार्च, 2010 को इस सदन ने पारित किया और लोक सभा में भेजा कि इस देश की हमारी महिलाओं को लोक सभा और विधान सभाओं में 33 प्रतिशत संरक्षण मिलना चाहिए। अगर यह बिल उस दिन पारित हो जाता, तो 75 साल में हमने जितने काम किए हैं, 75 साल के उन कामों के साथ अगर यह जुड़ जाता, तो शायद

मुकम्मल लगता। मैं सिर्फ इतना कहना चाहता हूँ कि जो विमेंस रिज़र्वेशन बिल 9 मार्च, 2010 को इस सदन ने, इस राज्य सभा ने पारित किया था और आज लंबित है, हम उस पर शपथ लेकर यह प्रण लें और सरकार से दरख्वास्त करें कि अगर मुकम्मल करना है, तो महिला संरक्षण बिल को पहले दिन नई वाली बिल्डिंग में लाइए, हम सब मिल कर उस बिल को स्वीकार करेंगे, स्वीकृत करेंगे, साकार करेंगे। महिला संरक्षण बिल को पारित करने के लिए हम यह प्रण ले सकते हैं। हम यह प्रण ले सकते हैं, यह विचार ले सकते हैं। हमारी 66 करोड़ माँएँ और बहनें, जो हमें देख रही हैं, उनकी एक सोच है, उनकी एक मंशा है कि पिछले 27 सालों से जो बिल लंबित है, अगर उसको मुकम्मल करना है, तो एक नई सोच, एक नए विश्वास, एक नई ऊर्जा के साथ हम चलें।

(**सभापति महोदय** *पीठासीन हुए।*)

एक छोटा सा विषय कह कर मैं अपनी बात समाप्त करता हूँ, क्योंकि समय समाप्त हो चुका है।

"मैं अकेला ही चला था जानिबे मंज़िल मगर,
लोग साथ आते रहे और कारवाँ बनता गया।"

मान्यवर, इस सदन की 75 साल की जो जर्नी रही है, हम सब एक साथ मुकम्मल होकर चले हैं। हमें विश्वास है कि अपनी माँओं के लिए, अपनी बहनों के लिए, 66 करोड़ उन लोगों के लिए आज तक हमने जो कई प्रॉमिसेज़ किए हैं, लेकिन जिनको साकार नहीं किया है, हम वह काम कर सकते हैं। यह वह विमेंस रिज़र्वेशन बिल है, जो इस सदन ने पास किया था, इसको नए सदन में लाइए और पारित करिए। हम जो एक नए भारत का विश्वास देना चाहते हैं, उस ऊर्जा के साथ, उस विश्वास के साथ हम आगे बढ़ें और देश ही नहीं, पूरी दुनिया में जब हम नंबर वन बनने का कारण रखते हैं, हम इस विश्वास को कायम करें। अगर हम यह काम करते हैं, तो आने वाली पीढ़ियाँ सच में सोचेंगी कि कुछ ऐतिहासिक हुआ था, सिर्फ बिल्डिंग नई नहीं थी, बल्कि सोच नई थी, विश्वास नया था, एक नया आयाम था कि हम महिला संरक्षण बिल को पारित करते हुए नई ऊर्जा, नए विश्वास, नए भविष्य की तरफ जाएँगे। बहुत-बहुत शुक्रिया।

MR. CHAIRMAN: Hon. Members, this is indeed a momentous occasion and the House has the benefit of having two of its Members, who had the occasion of being the Prime Minister of this country, and, it is gratifying for all of us that both of them are present. I will now give the floor to Shri H.D. Devegowda. Sir, you can speak while sitting.

SHRI H.D. DEVEGOWDA (Karnataka): Sir, I will speak only for a few minutes. Yesterday, the leaders of all the political parties were summoned by the Parliamentary Affairs Minister. That meeting was chaired by our Defence Minister, Shri Rajnath Singh. In that meeting, some of our friends from the neighbouring State raised the

issue of Cauvery waters. I did not raise any objection while they were speaking. Sir, I have served in this Parliament for forty years but it is my misfortune to notice that yesterday all the electronic media in Karnataka highlighted that Devegowda was not interested to protect the State's interests on the Cauvery issue while the people are suffering from it. I do not want to go into the merits or demerits of what is going on. All the people from Tamil Nadu have been fighting this battle for the last 60 years. I don't want to go back to all those things. I would like to raise only one point. Whatever unity that they have, has been exposed. When Kharge *ji* was speaking, I was watching. Your good self said, "I will give opportunity to speak for a few minutes to all the Members." I have come here lastly. With your kind permission, I would only say that I stand by the people in problem that has been created by the unity of our friends. Yes, they have the majority - 40 Members. We are only 26 or 28 Members. There is no unity among ourselves in Karnataka. The people are suffering. But I would like to say that as a single member I have fought the battle for the last sixty years. I don't want to go back to the old history. My friends know what happened when Manmohan Singh *ji* was the Prime Minister. I don't want to take much time. I only want to say just one word.This quarrel will not be solved legally. If at all, my friends want to have some sort of smooth understanding, then all of us have to sit together and sort out the problem. Otherwise, things will continue and the struggle from both sides will go on. This will not solve the problem. I will only humbly request this. I pray all our colleagues from Tamil Nadu. Unfortunately, Karnataka is surrounded by all the projects. On one side, there is Goa, and on the other side, there is Telangana. There is Almatti issue; there is Cauveri issue. The people are suffering. I only say that this problem will not be solved unless we sit together and try to sort out the issue. Certainly, the legal battle is not going to solve this problem. Two hundred years back, the issue started on Cauveri. I don't want to take much of the time. I can go on and give all the details. You have permitted me. What I would like to say is that I also stand by the people of Karnataka who are suffering. I will pray all our colleagues if they are going to sit together and solve the problem among themselves, it will be one of the most brilliant decisions. All the rivers surround us, but Karnataka is the worst sufferer. That is the position, Sir. I don't want to make any *...(Interruptions)...*

SHRI TIRUCHI SIVA: Sir, this is not *...(Interruptions)...*

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, the issue has already been settled. *...(Interruptions)...* Based on the Supreme Court directions, *...(Interruptions)...*

Karnataka is not obeying to the Tribunal's orders. *...(Interruptions)....* We have respect for the former Prime Minister, Shri Devegowda. *...(Interruptions)....* Sympathy has been created in this House. *...(Interruptions)....* People of Tamil Nadu are suffering. *...(Interruptions)....*

MR. CHAIRMAN: Please, please. *...(Interruptions)....* On this day, when we are trying to reflect, introspect and chalk out a path for way forward approach,... *...(Interruptions)....* I will give opportunity. *...(Interruptions)....*

SHRI H.D. DEVEGOWDA: Sir, let five Members of this House *...(Interruptions)....*

MR. CHAIRMAN: I get your point. *...(Interruptions)....* Settle down. *...(Interruptions)....* Please, send a chit to me. *...(Interruptions)....*

SHRI R. GIRIRAJAN: Sir, we have respect for our former Prime Minister. *...(Interruptions)....*

SHRI H.D. DEVEGOWDA: Sir, I would like to request that let five Members of this House from both sides, who do not belong either to Karnataka or to Tamil Nadu, *...(Interruptions)....*

MR. CHAIRMAN: Mr. Vaiko, would you please take your seat? All of you please take your seats. *...(Interruptions)....*

SHRI H.D. DEVEGOWDA: Take five Members of this House. You please delegate*...(Interruptions)....* Let them go and see the condition there. *...(Interruptions)....*

MR. CHAIRMAN: Mr. Vaiko, please. *...(Interruptions)....*

SHRI H.D. DEVEGOWDA: The people are suffering. *...(Interruptions)....* Let them report to this House. I will accept that. Let us not unnecessarily quarrel. *...(Interruptions)....* Those people who are not concerned about this problem*...(Interruptions)....* Sir, I beg you..(*Interruptions*)...

MR. CHAIRMAN: Please take your seats. *...(Interruptions)....*

SHRI H.D. DEVEGOWDA: The Members who are not concerned *...(Interruptions)...* Let them go and study the situation there and report it back to the House. I will accept it. *...(Interruptions)...* This is not the way. *...(Interruptions)....*

MR. CHAIRMAN: Hon. Members, please. *...(Interruptions)....*

SHRI H.D. DEVEGOWDA: This is because of your strength. *...(Interruptions)...* You have got forty Members. *...(Interruptions)....* You are all united. *...(Interruptions)...* And we are divided. *...(Interruptions)....* That is your advantage. *...(Interruptions)....*

MR. CHAIRMAN: Would you please be good enough in taking your seats? *...(Interruptions)....* Take your seats. *...(Interruptions)....*

SHRI H.D. DEVEGOWDA: This is not going to solve the problem. *...(Interruptions)....* If they want to go on like this, this is not going to solve the problem. *...(Interruptions)....* I am 91. I don't know how many years more I am going to survive. I only made an appeal. Let five Members, who do not belong to Karnataka or Tamil Nadu, go there, study the situation and report to your good self. You finally give the decision. This is my request. Thank you very much, Sir.

MR. CHAIRMAN: We all wish Devegowda *ji* a very long, healthy life. Hon. Members, I was carefully listening to every word which the former Prime Minister spoke. The underlying concept was that these issues need to be determined consensually. That being the situation, we must leave it at that. Shri Pramod Tiwari.

श्री प्रमोद तिवारी (राजस्थान) : माननीय सभापति जी, मैं आपका बहुत-बहुत आभारी हूँ कि आपने मुझे बोलने का अवसर दिया है। कल हम सब नये भवन में जाएँगे। हमारी ढेर सारी व्यक्तिगत यादें यहाँ से जुड़ी हैं। अगर हम देश के इतिहास को देखें तो मैं गर्व के साथ कह सकता हूँ कि हम सब उस सदन के सदस्य हैं, राज्य सभा के, जिसने इस देश का गौरवशाली इतिहास रचा है।

मान्यवर, हम इस संसद भवन में 14 और 15 अगस्त, 1947 की रात में पंडित जवाहरलाल नेहरू का दिया वह भाषण कैसे भूल सकते हैं! जब आज़ादी का उद्घोष हो रहा था, तो उन्होंने कहा था कि जब सारी दुनिया सो रही है, उस समय हिन्दुस्तान जाग रहा है - एक नयी destiny, एक नया अध्याय लिखने के लिए। यह उन घटनाओं का साक्षी है, यह संविधान बनाने का साक्षी है। मैं इस विवाद में नहीं पड़ूँगा कि 75 साल दो साल पहले पूरे हुए या 75 साल दो साल बाद पूरे होंगे। मैं इसके निर्माताओं को प्रणाम करते हुए इतना जरूर कहना चाहता हूँ कि आपने एक ऐसा

संविधान दिया। इस संविधान की खूबसूरती के लिए तो मैं एक जिक्र करना चाहता हूँ कि अगर भारत का नक्शा देखें, तो भारत में लोकतंत्र पहले दिन से ज़िन्दा है। यह 15 अगस्त, 1947 से लेकर आज तक ज़िन्दा है, यहाँ एक क्षण के लिए भी लोकतंत्र कभी समाप्त नहीं हुआ है। लेकिन ज़रा भारत का नक्शा उठा कर देख लीजिए, बगल में नेपाल में क्या हुआ, पाकिस्तान में क्या हुआ, चीन में क्या हुआ, श्रीलंका में क्या हुआ? हमारे संविधान निर्माताओं ने जो संविधान बनाया था, यह उसकी खूबसूरती है कि हमारा जो सबसे अनमोल रत्न था, लोकतंत्र, वह आज तक ज़िन्दा है। इसलिए मैं कहना चाहता हूँ कि ये दोनों सदन उस घटना के साक्षी हैं। मान्यवर, मैं एक चीज जरूर कहूँगा। ...(**व्यवधान**)... कुछ लोगों को बीच में बेतुका, बेसुरा बोलने की आदत होती है। ...(**व्यवधान**)...

एक माननीय सदस्य : दोनों सदन आपातकाल के भी साक्षी हैं। ...(**व्यवधान**)...

श्री प्रमोद तिवारी : मान्यवर, मैं तो बहुत प्यार से बोल रहा था, लेकिन कुछ लोग ऐसे होते हैं। ...(**व्यवधान**)... अब, जब इन्होंने बोल दिया, तो मैं इनको बता दूँ कि उस आपातकाल को संविधान के दायरे में लगाया गया था, लेकिन आपने जो लगाया है, वह संविधान के दायरे में नहीं, बल्कि संविधान का ताना-बाना पहन कर लगाया है और आज आपातकाल जैसी स्थिति है।

श्री सभापति : तिवारी जी, कई बार प्यार से बहुत डर लगता है।

श्री प्रमोद तिवारी : सर, सही बात है। यह अपना-अपना अनुभव है।

श्री सभापति : देखिए, यदि हम आज के दिन राजनीतिक दायरे में रह कर बात करेंगे, तो आगे का रास्ता साफ नहीं निकलेगा।

श्री प्रमोद तिवारी : सर, नहीं निकलेगा।

श्री सभापति : जब मैं आज की हकीकत यहाँ सुनता हूँ और दुनिया के लोगों से सुनता हूँ, तो मुझे लगता है कि मैं कहाँ आ गया। Let us be proud of our accomplishments. They are the products of our human resource, our bureaucratic system and our visionary leadership. Where is the harm in it?

श्री प्रमोद तिवारी : सर, मैं वही काम कर रहा था, लेकिन बीच में विघ्न हो गया।...(**व्यवधान**)... मैं तो लोकतंत्र के निर्माताओं और संविधान के निर्माताओं की तारीफ कर रहा था।...(**व्यवधान**)... ठीक है, सर। विघ्न कौन डालते हैं, यह आप भी जानते हैं और हम भी जानते हैं।

सर, लोकतंत्र की सबसे बड़ी खूबसूरती क्या है? यह एक ऐसा चमन है, जिसमें रंग-बिरंगे फूल खिलते हैं। जब हर रंग के फूल को खिलने दिया जाता है, तो लोकतंत्र मजबूत होता है। मैं फिर किसी की तरफ इशारा नहीं कर रहा हूँ, पर सिर्फ यह कहना चाहता हूँ कि इस लोकतंत्र की

सबसे बड़ी ब्यूटी यही थी कि यहाँ हर धर्म, हर भाषा, हर जाति को फूलने-फलने का अधिकार मिला। जब हुकूमतें धर्म के नाम पर लोगों को बाँटेंगी, तो लोकतंत्र पर सवालिया निशान लगेगा और जिन्होंने यह संविधान बनाया है, उनके प्रति अनादर का भाव जाहिर होगा। मैं इस बात को जरूर कहना चाहता हूँ कि हमारे लोकतंत्र की यह ताकत है कि हम आज भी लोकतंत्र में जिन्दा हैं और आगे भी रहेंगे। चाहे जितने दौर आएँ, वे आकर चले जाएँगे, लेकिन हिन्दुस्तान का लोकतंत्र कभी नहीं मिटेगा, यह मैं विश्वासपूर्वक और दावे के साथ कहता हूँ।

मान्यवर, जब इतिहास पढ़ें, तो एक लाइन में यह कह कर बर्खास्त न कर दें कि 70 सालों में क्या हुआ? 1947 में जब पंडित जवाहरलाल नेहरू ने सत्ता संभाली थी, तब हिन्दुस्तान के पास क्या था? उस समय कितने गाँवों में बिजली थी? हम कितनी बिजली पैदा करते थे? कितने गाँवों में टेलिफोन सेवाएँ थीं? कितने गाँवों में विकास के लिए सड़कें थीं? आज अगर ये सब हैं, तो इनके लिए सारे लोगों ने मिल कर काम किया है, इसलिए आज यह दौर आया है। मैं एक बात जरूर कहना चाहता हूँ कि जब गौरवशाली इतिहास पढ़ा जाएगा, तो प्रधान मंत्री पंडित जवाहरलाल नेहरू जी के योगदान तथा उनके समय में किए गए कार्यों की सराहना के बिना हिन्दुस्तान का इतिहास अधूरा रहेगा। शास्त्री जी का संक्षिप्त कार्यकाल था।

[**उपसभाध्यक्ष (श्रीमती गीता उर्फ चंद्रप्रभा)** *पीठासीन हुईं।*]

मैडम, आपको इस उम्मीद के साथ बधाई और शुभकामनाएँ कि आप याद रखेंगी कि अभी मेरे दस मिनट बाकी हैं।...(**व्यवधान**)... महोदया, शास्त्री जी का कार्यकाल बहुत संक्षिप्त था। उस शख्सियत को हिन्दुस्तान हमेशा याद रखे, जिसने 'जय जवान, जय किसान' का नारा दिया था। तब वह हिन्दुस्तान था, जब 1965 का युद्ध रोकने के लिए हम पर पीएल-480 की धमकी दी गई थी, उससे भी हम निकले।

महोदया, इंदिरा जी के बगैर इंडिया का इतिहास अधूरा रहेगा। यह वह इंदिरा गाँधी है, जिसने महिला सशक्तिकरण किया, बंगलादेश का निर्माण किया। लोग तो इतिहास में कुछ पन्ने लिखते हैं, उन्होंने तो geography बदल दी। दुनिया के नक्शे में जब तक बंगलादेश रहेगा, तब तक इंदिरा गाँधी का नाम रहेगा। इंदिरा गाँधी की कोई तो ताकत थी, इंसानियत थी, शराफत थी, संसदीय मर्यादाएँ थीं कि अटल बिहारी वाजपेयी जी ने उनकी तुलना दुर्गा माँ से की थी! यह है देश का लोकतंत्र!

महोदया, आज 'डिजिटल इंडिया' की बड़ी बात होती है, लेकिन मैं यह पूछना चाहता हूँ कि इसके जन्मदाता कौन थे? इसके जन्मदाता राजीव गाँधी जी थे। क्या हम उनके योगदान को भुला सकते हैं? अगर आज पंचायती राज में, नगर निकाय में पिछड़े वर्ग, दलित वर्ग तथा महिलाएँ मेजर के पद पर, जिला अध्यक्ष के पद पर या बड़े-बड़े पदों पर बैठी हैं, तो उसमें काँग्रेस के प्रधान मंत्री राजीव गाँधी जी का योगदान है। मैं आपसे इतना जरूर कहना चाहता हूँ कि 18 साल के नौजवान को जो मताधिकार मिला है, वह इन्हीं 70 वर्षों में मिला है। इसके लिए युवा आभारी हैं।

महोदया, अगर मैं बात आगे बढ़ाऊँ, तो इतना जरूर कहना चाहता हूँ कि पी. वी. नरसिम्हा राव जी ने आर्थिक उदारीकरण शुरू किया, मनमोहन सिंह जी ने उसको परवान चढ़ाया। आज दुनिया में भारत की जो ताकत है, वह सपनों से नहीं आई है, बल्कि इन दोनों के

आर्थिक उदारीकरण के कारण आई है। हम इनके योगदान को नहीं भूल सकते। मैं आपसे एक बात जरूर कहना चाहूँगा कि उदारीकरण का जो आज स्वरूप है, वह उधारीकरण और बेचीकरण में तब्दील हो रहा है। इसे रोका जाना चाहिए। हमारा उदारीकरण और बेचीकरण के बीच में बहुत बड़ा फासला है। मैं यह जरूर कहूँगा कि इस संविधान की तीसरी सबसे बड़ी मर्यादा फेडरल स्ट्रक्चर है। ...(**समय की घंटी**)... अब दस मिनट शुरू कर दीजिए। राज्यों से मिलकर ही यह संघ बना है और इसीलिए हम यहाँ बैठे हुए हैं। मैं आपसे विनम्रतापूर्वक सिर्फ इतना ही कहना चाहता हूँ कि राज्यों के फेडरल स्ट्रक्चर के अधिकार के साथ खिलवाड़ न किया जाए, जो कि हो रहा है। आप गोवा में चुनी हुई सरकारों को गिराते हैं, मध्य प्रदेश में चुनी हुई सरकारों को गिराते हैं। जिस तरीके से विभिन्न राज्यों में भी सरकारें गिराई जा रही हैं, ये खतरनाक लक्षण हैं, जिसका जिक्र मेरे भाई भी कर थे, वही आपातकाल की तानाशाही, जो बिना लगाए आ रही है।

महोदया, मैं दो बातें कहकर अपनी बात समाप्त कर दूँगा। मुझे सिर्फ दो मिनट दीजिए। मैं एक खतरनाक बात की ओर इशारा कर रहा हूँ, जो दिल से सबको अच्छी लगेगी। ...(**समय की घंटी**)... सबको अच्छी लगेगी, लेकिन बोलेंगे नहीं, क्योंकि पार्टी की प्रतिबद्धता होती है। पहले सांसद के अधिकार होते थे, विधायक के अधिकार होते थे, मंत्री के अधिकार होते थे, जिनसे लोकतंत्र की ताकत बढ़ती थी। आज इन तीनों ताकतों और विधायिका को कमजोर किया जा रहा है। ये खतरनाक लक्षण हैं, जो उचित नहीं हैं।

उपसभाध्यक्ष (**श्रीमती गीता उर्फ चंद्रप्रभा**) : माननीय सदस्य, कृपया आप समाप्त करें।

श्री प्रमोद तिवारी : हम जो बात कह रहे हैं, वह आपको अच्छी लगेगी। सोनिया जी ने 9 प्वाइंट्स का एक पत्र लिखा है। ...(**समय की घंटी**)... उसे आप भी पढ़ लीजिएगा, इन्हें भी पढ़ा दीजिएगा और कह दीजिएगा कि इसे मान जाएंगे, तो 75 साल का सब कुछ पूरा हो जाएगा, बहुत-बहुत धन्यवाद। आपको एक बार फिर से बधाई। जो लोग लोकतंत्र को कैद करना चाहते हैं, तो 'इंडिया' आ रहा है और आप जा रहे हैं - यह उद्घोष करते हुए मैं कहना चाहता हूँ कि आपकी ताकत दिन-ब-दिन कमजोर हो रही है, आप समाप्त होंगे, अब आपको देश नहीं चाहता है। 'इंडिया' आएगा, 'इंडिया' जीतेगा।

उपसभाध्यक्ष (**श्रीमती गीता उर्फ चंद्रप्रभा**) : माननीय सदस्य, किरोड़ी लाल मीणा जी ...(**व्यवधान**)... माननीय सदस्य, किरोड़ी लाल मीणा जी ...(**व्यवधान**)... माननीय सदस्य, वि. विजयसाई रेड्डी जी।

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Madam, in many ways, the Parliamentary journey represents so many struggles and so many achievements and also aspirations of the people of India. I have no hesitation to refer to the struggles that we have undergone during the 75 years, more particularly the struggles relating to the 1976 which represents the darkest year of our parliamentary democracy, and the Congress Party was responsible for it. The 42nd Constitution Amendment was

passed by the then ruling Congress Party in the most controversial circumstances. This has to be taken note of. If the subsequent Governments had not undone the horrors of the 42nd Constitution Amendment, the Congress Party would have passed unsavoury laws to institutionalize Emergency in the country forever. So, it is the anomalies that they have introduced, that have been undone. That is the reason why we are still here and our democracy is saved. The UPA regime was marred by crony capitalism, corruption, policy paralysis and a decline in the economic growth. This is what their achievement is. The struggles I have already explained, and I have already explained their achievements. More particularly, in relation to Andhra Pradesh what the Congress Party has done, during the bifurcation, has to be explained. Despite protests, the Andhra Pradesh Reorganisation Bill was passed in the most unruly manner which is a black mark on the democracy and Andhra Pradesh, hence, was the biggest victim of misuse of power by the Congress Party. Madam, the live telecast of the parliamentary proceedings was cut-off. A demand for the division of voting was denied. All Andhra Members of Parliament were unfairly suspended and the doors of Lok Sabha were closed. The passage of the Andhra Pradesh Reorganisation Bill was based on unscientific and irrational considerations which have been authored by my friend, Shri Jairam Ramesh. Madam, the next point is... *...(Interruptions)....* You can go ahead with your comments but I will continue my observations. *...(Interruptions)....*

Madam, the Governments may come and Governments may go, but for sitting Government, that is, the BJP Government is under an obligation to fulfill the statutory promises made by previous Government, that is, the Congress Government. One important point is, the Congress Party has held the power for 50 years; 50 years out of these 75 years and if any other party had been in place other than the Congress Party, I have no hesitation to say that India would have been a developed country by now and not a developing country. It would have been a developed country. That is the achievement of the Congress Party in so far as democracy is concerned. *...(Interruptions)....* You can go ahead. *...(Interruptions)....* The evidence of this is in front of our eyes now. With a non-Congress Government in the past 10 years, you have been seeing, we have been watching as to what the performance is. *...(Interruptions)....*

Madam, the last point is of Parliament productivity. The average number of sitting days per year has decreased from 120 days in the 1950s to roughly 70 days at present which is really alarming.

I will have to give the comparative figures. In 2022, the Indian Parliament sat for 56 days, the U.S. Congress sat for 156 days, the British Parliament sat for 137

days and the Canadian Parliament sat for 96 days. I request the BJP Government to increase the number of sittings of the Parliament so as to do justice to the people of this country.

Madam, youth, particularly, the significance and the importance of the youth, at present, is coming down slowly and the participation of youth is also coming down. MPs in 25 to 40 age bracket have fallen from 26 per cent in the 1st Lok Sabha to 12 per cent in 17th Lok Sabha. Now, next is about the welfare of backward classes. I would request the Government, and the hon. Finance Minister is sitting here, so, I would request the hon. Finance Minister, also the hon. Prime Minister and the BJP Government to introduce reservation for BCs based on the BCs' population in this country. BCs constitute more than 50 per cent in this country. Therefore, the reservation has to be given to the BCs based on the proportion of population. No caste census has been conducted and the last caste census had been done in 1931 and since then, no socio-economic or population data on BCs was released.

The next is about the Women's Reservation Bill. The women constitute 50 per cent of the population. The YSR Congress Party, under the leadership of Shri Jagan Mohan Reddy Garru, right from day one, since the inception of the party, has been demanding reservation for women and as of today, in the State Assemblies, the percentage of women is only 8 per cent and in Lok Sabha, it is 15 per cent. The Women's Reservation Bill, therefore, has to be passed. We request the Government of India, BJP, particularly, to pass the Women's Reservation Bill.

Madam, even in the yesterday's meeting--all-party meeting was held yesterday--my colleague, my friend from Andhra Pradesh, has vociferously raised the issue of arrest of Shri Chandrababu Naidu. Though it is not relevant here, since he has raised that issue in the all-party meeting and he is also going to raise the issue again on the floor of this House, I have no other option but to address this issue. Shri Chandrababu Naidu has been arrested by the CID of the Andhra Pradesh Government on the charges of corruption in a particular case relating to Siemens India and there is ample evidence which has been produced to the court and the court has remanded him to judicial custody. Now that arrest has been made and the remand has been given by the Judiciary and the process of court proceedings has started; it is for the court to decide. …*(Interruptions)*…. And the court has also observed that there is a *prima facie* case against Shri Chandrababu Naidu and the court will decide the matter…*(Interruptions)*…. Madam, it is not only…*(Interruptions)*…. It is Shri Chandrababu Naidu who had…*(Interruptions)*…. This is the book, Madam. …*(Interruptions)*…. This is the book. *(Interruptions)*…

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh) : Madam, this is out of context*...(Interruptions)....*

SHRI V. VIJAYASAI REDDY: *

SHRI KANAKAMEDALA RAVINDRA KUMAR: Madam, this is not the ... *...(Interruptions)....*

SHRI V. VIJAYASAI REDDY: * And again, it is not one case or two cases against Shri Chandrababu Naidu,*...(Interruptions)....*there are a number of cases. *...(Interruptions)....* It is his own affidavit. *...(Interruptions)....* *(Time-bell rings.)*

SHRI KANAKAMEDALA RAVINDRA KUMAR: Madam, this should be expunged*...(Interruptions)....*

SHRI V. VIJAYASAI REDDY: Madam, it is his own affidavit which has been filed before the Election Commission*...(Interruptions)....*wherein he has stated*...(Interruptions)....*

SHRI KANAKAMEDALA RAVINDRA KUMAR: Is that so important? *...(Interruptions)....* Madam, it should be expunged from*...(Interruptions)....*

SHRI V. VIJAYASAI REDDY: There are nine criminal cases against Shri Chandrababu Naidu. *...(Interruptions)....* Therefore, when he himself has declared that there are criminal cases against * *..(Interruptions)....*

SHRI KANAKAMEDALA RAVINDRA KUMAR: #

उपसभाध्यक्ष (श्रीमती गीता उर्फ चंद्रप्रभा) : यह रिकॉर्ड में नहीं जाएगा। जो विजयसाई जी बोल रहे हैं, वही रिकॉर्ड में जाएगा । ...(**व्यवधान**)...

SHRI V. VIJAYASAI REDDY: He has been implicated in a criminal conspiracy *...(Interruptions)....* Therefore, he has been implicated in the corruption case. *...(Interruptions)....* *(Time-bell rings.)* One more point, Madam.

---

* Expunged as ordered by the Chair.

\# Not recorded.

SHRI KANAKAMEDALA RAVINDRA KUMAR: #

SHRI V. VIJAYASAI REDDY: *

उपसभाध्यक्ष (श्रीमती गीता उर्फ चंद्रप्रभा) : आपकी बात रिकॉर्ड में नहीं जा रही है। ...(**व्यवधान**)...

SHRI V. VIJAYASAI REDDY: *

उपसभाध्यक्ष (श्रीमती गीता उर्फ चंद्रप्रभा) : विजयसाई रेड्डी जी, आपका समय पूरा हो गया है।...(**व्यवधान**)...

SHRI V. VIJAYASAI REDDY: *

उपसभाध्यक्ष (श्रीमती गीता उर्फ चंद्रप्रभा) : श्री समीर उरांव।

श्री समीर उरांव (झारखंड) : उपसभाध्यक्ष महोदया, आपका बहुत-बहुत आभार कि आपने मुझे इस ऐतिहासिक विषय पर बोलने का अवसर प्रदान किया है। महोदया, संसद भवन भारत के वर्तमान और भविष्य की परिस्थितियों तथा देश की समस्याओं पर चिंतन, मनन के साथ ही शासन चलाने के लिए विधान निर्माण का एक केन्द्र रहा है। वर्ष 1927 में बनकर तैयार हुआ संसद भवन 1947 तक अंग्रेजों की गुलामी में रहा था। वर्ष 1947 से लेकर आज तक यह संसद भवन आमजन के लिए होने वाली नीति का एक प्रमुख केन्द्र बनकर निरंतर काम कर रहा है। यह संसद भवन देश के लिए इसलिए भी महत्वपूर्ण है, क्योंकि इस संसद भवन में 2 वर्ष, 11 महीने, 18 दिन तक संविधान सभा की बैठकें हुईं। तत्पश्चात् 1950 में भारत के संविधान को इसी भवन में लागू किया गया। महोदया, संविधान लागू होने के पश्चात महामहिम राष्ट्रपति, लोक सभा एवं राज्य सभा को मिलाकर भारतीय संसद का निर्माण किया गया। ये तीनों ही भारतीय संसदीय प्रणाली के अभिन्न अंग बनाए गए। मुझे गर्व है कि मैं राज्य सभा के सदस्य के रूप में इस सदन का हिस्सा बना, क्योंकि पिछले 75 वर्षों में राज्य सभा संसद के स्थाई सदन के रूप में कभी भंग हुए बिना निरंतर देश की चिंताएं करती रही है। महोदया, मैं बताना चाहता हूं कि पूर्व में सभी माननीय सदस्यों ने इस सदन की बहुत सारी उपलब्धियों और बहुत सारे अनुभवों को बताने का काम किया है। मुझे लगता है और मैं जो अनुभव करता हूं कि बहुत सारी ऐसी उपलब्धियां हुई हैं, जिनको यहां बहुत सारे विद्वान माननीय सदस्यों ने अपनी बातों को चर्चाओं द्वारा यहां पर रखा, लेकिन कुछ ऐसी भी चीज़ें हुईं, जिनका यह सदन गवाह बना है और बहुत सी गरिमाएं भी खंडित हुई हैं।

महोदया, मैं बताना चाहता हूं कि इस सदन ने आपातकाल जैसी स्थितियों को भी देखा है। इसी प्रकार से हम देखते हैं कि यह जो 370 जैसी समस्या थी, अगर उन दिनों में यह नहीं रहता,

Not recorded.

* Expunged as ordered by the Chair.

तो यह जम्मू-कश्मीर अलग नहीं होता। इन 75 वर्षों में इस सदन ने इसी प्रकार के अनेक ऐसे उदाहरण पेश किए हैं। मैं जनजातीय मामले के विषय में भी जब विचार करता हूं और उसे देखता हूं, तो मुझे याद आता है कि 1969 में सदन के एक तत्कालीन माननीय सदस्य स्वर्गीय कार्तिक उरांव जी जनजातीय हितों के लिए एक विशेष बिल लाए थे, वह बिल भी उस समय की कुछ राजनीतिक परिस्थितियों के कारण इस सदन के अंदर दफन हो गया। महोदया, इस प्रकार से ऐसे कई उदाहरण हैं। मैं कहना चाहता हूं कि बीच के समय में हमारे इस सदन के अंदर भी जो अच्छे उदाहरण हैं, जो अच्छी अचीवमेंट्स हैं, उनके बारे में मैं बताना चाहता हूं। आजाद भारत में पहली बार जनजातियों के विकास के लिए तत्कालीन प्रधान मंत्री श्रद्धेय अटल बिहारी वाजपेयी जी ने जनजातीय मामलों के मंत्रालय की स्थापना की। जनजातियों के सर्वांगीण विकास के लिए कई प्रकार की योजनाएं लाई गईं। उस समय एकलव्य मॉडल रेजिडेंशियल स्कूल की स्थापना की गई ताकि आदिवासी बच्चों की ठीक से पढ़ाई हो, उनको ज्ञान मिले, वे आगे बढ़ें, अपने परिवार को आगे बढ़ाएं और देश की सेवा में शामिल हों। इसलिए ऐसे महत्वपूर्ण एकलव्य मॉडल रेजिडेंशियल स्कूल की स्थापना करके आदिवासी बच्चों की पढ़ाई के लिए भी आगे बढ़कर कार्य किया गया है। ...(**समय की घंटी**)...

महोदया, मैं बताना चाहता हूं कि हमारे यशस्वी प्रधान मंत्री आदरणीय नरेन्द्र भाई मोदी जी ने देश की आज़ादी की लड़ाई के लिए लड़ने वाले उन दिनों के आदिवासी अनसंग हीरोज़ के नाम से भी संग्रहालय बनाने का काम किया और भगवान बिरसा मुंडा जी की जयंती, 15 नवम्बर के दिन को 'राष्ट्रीय जनजातीय गौरव दिवस' मनाने का काम प्रारंभ हुआ। देश की जनजातियों को भी सम्मान मिलने का जो काम हुआ है, उसकी गवाह यह संसद रही है। महोदया, मैं यह बताना चाहता हूं कि जनजाति के लोग जो जंगलों में, पहाड़ों में रहते हैं, उनके लिए फॉरेस्ट राइट्स ऐक्ट के अंतर्गत CFR का प्रावधान किया। उनके लिए सामुदायिक वन संसाधन अधिकार का प्रावधान हुआ है। आज जनजाति के लोग अपने वन क्षेत्रों के अंदर रहकर नॉन टिम्बर फॉरेस्ट प्रोड्यूस को संकलित करके, अपने लिए वेल्यु एडिशन करते हुए...

उपसभाध्यक्ष (श्रीमती गीता उर्फ चंद्रप्रभा) : आप समाप्त करिए।

श्री समीर उरांव : अपनी आमदनी को बढ़ाने का काम कर रहे हैं। प्रधान मंत्री आदि आदर्श ग्राम विकास योजना के माध्यम से जनजातियों के गांवों में सभी प्रकार के विकास के कामों के लिए प्रधान मंत्री जी ने काम किया है। इसके अलावा आदि महोत्सव जैसी योजनाएं बनाकर, हमारी जनजातियों के लोकल फॉर वोकल के तहत जो स्थानीय उत्पाद हैं, उनको कैसे हम ट्राइफेड के माध्यम से बेचकर उनकी आमदनी को बढ़ाएंगे, इस पर काम किया गया है।

उपसभाध्यक्ष (श्रीमती गीता उर्फ चंद्रप्रभा) : धन्यवाद, समीर जी।

श्री समीर उरांव : महोदया, कहने के लिए बहुत है, लेकिन मैं इतना जरूर कहना चाहता हूं कि यह सदन इन सारी चीज़ों का गवाह बना है। कल हम इस सदन से दूसरे नये सदन में जा रहे हैं, मैं

आशा करता हूं कि नये सदन में भी नये-नये कीर्तिमान स्थापित होंगे। इसी विश्वास के साथ, मैं अपनी वाणी को विराम देता हूं।

उपसभाध्यक्ष (श्रीमती गीता उर्फ चंद्रप्रभा) : श्री अब्दुल वहाब।

SHRI ABDUL WAHAB (Kerala): Madam, all the praises to the Almighty for giving me an opportunity to participate in the last debate which is happening in this hall of Rajya Sabha. On the very first day, when this building started in 1952, two of my leaders were here, M. Muhammad Ismail Saheb and B. Pocker; they were in the Constituent Assembly also. So, now, our party is also completing 75 years. On November 16th, we are coming to Delhi to inaugurate our new office. So, this is Amrit Kaal to us also. This building is very dear to me also because my leaders came here and they were here on the first day of Rajya Sabha and now I am also in Rajya Sabha. So many people predicted the future of Indian Union Muslim League. But, in the last 75 years, we have proved that we are very much here and we are looking after the minorities, dalits and SCs and STs. We are working heavily in our area for skill development of minorities, dalits and SCs and STs. Thank you very much giving me time.

(MR. CHAIRMAN *in the Chair.*)

I think, when Mr. Chairman is coming, I will get some more time. Sir, I have started just now. I do not know in between; maybe the transition has come; I started my speech just now. I was telling for your information that this is a wonderful moment for me personally because my leaders came here on the first day of Rajya Sabha. On the last day also, I am here. So, I will be here till the end of this Session just to say, 'bye, bye' to Rajya Sabha; 'bye Rajya Sabha'; I will be here. Thank you so much once again for giving me the wonderful opportunity; thank you all. We hope the very best in the new Rajya Sabha building.

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Thank you very much, Sir, for giving me this opportunity to speak in this Special Session on a very important subject. Sir, I would like to say that this Parliament building which is a historical landmark has guided India's destiny before and after Independence. This House which was constructed in 1927, was occupied originally by the Imperials Legislative Council from 1927 till 15th August, 1947 and, after that, by the Constituent Assembly till 1950. Thereafter, we are occupying this. Sir, this Independence was achieved after the sacrifice of our forefathers and leaders.

5.00 P.M.

The Constitution which was drafted in 1950, has given rights to every citizen of the country of liberty, free speech, justice and to promote fraternity among citizens. A lot of development has taken place in the last 75 years whether it may be on account of agriculture, it may be on account of IT or it may be on account of power sector or industrial sector or the cooperative movement. During this period, this country has won war of 1971 of Bangladesh. This Constitution has provided liberty and rights to the citizens. I would like to say that federal system has been provided in the Constitution and the powers have been defined between the States and the Centre. I am from the Aam Aadmi Party which came into being ten years back in 2012. Since then it has contested three elections in Delhi and every time it has formed the Government also. This is my first tenure. Even my party is represented here in Rajya Sabha for the first time. I was nominated by our Chief Minister, Shri Arvind Kejriwal. I will sincerely thank him for considering me to be nominated as a Member of this House. Sir, I would like to share that in 2015, when for the first time, our party contested and got 67 seats out of 70, the total number of Assembly seats, which was almost 95 per cent, and it was an unprecedented victory, but what we have seen is that the moment our Government took oath in February 2015, on May 15, through notifications, the powers which were given under the Delhi State Act, were withdrawn. I would say that it is contrary to the rights what is provided under the Constitution. The powers have been defined both for State and the Central Government. Again, there was an election in February 2020 and there was again unprecedented victory and Delhi people voted for the Aam Aadmi Party Government. Again it has got 86 per cent of the total seats; out of total 70 seats, it won 62 seats. This again, I would say, was unprecedented. That was the faith and confidence expressed by the citizens of Delhi in the Aam Aadmi Party Government. But what has happened is that in the last Session, we have seen that, first through an Ordinance, the powers which were given under the Delhi State Act were withdrawn, and later a Bill was introduced here and passed. This is totally against the federal system of the country. I think this is contrary to what is provided in the Constitution. I would like to say here that this type of attitude, this type of system has been prevailing here. We should go according to what is provided under the Articles of the Constitution. Even there was an amendment to Articles also besides the Delhi State Act. This is against the federal system, cooperative system of what is defined in the Constitution. About this Parliament building, I would like to say that this is a historical building and my earlier speakers have told about it. It has guided India's destiny before and after

Independence. This is because of the Constitution and the provisions which have been laid down by the framers of this Constitution, and the architect of the Constitution, Dr. Ambedkar. We are going to the new building. We should go there with a new thought and confidence.

MR. CHAIRMAN: New positive thoughts.

SHRI NARAIN DASS GUPTA: We should go there with a positive thought and the things which have taken place in the past, we should try to avoid them. With this, I thank you very much for giving me this opportunity.

MR. CHAIRMAN: Shri Prakash Javadekar; not present. Dr. M. Thambidurai; not present. Shri Vivek Tankha. You have to speak from your seat; you are not on your seat.

SHRI VIVEK K. TANKHA (Madhya Pradesh): Sir, actually I had given up the hope. That is why I was sitting with Mr. Sibal. I am going to be very, very brief.

MR. CHAIRMAN: Why should a distinguished lawyer like you give up hope?

SHRI VIVEK K. TANKHA: It is a question of time.

MR. CHAIRMAN: Do you wait till the judgment is pronounced? You are in a very sound company of Kapil Sibalji. So, you cannot give up hope!

SHRI VIVEK K. TANKHA: Anyway, Sir, what I am going to say today is, six hours is too short a time for a history of 75 years. The history starts with the Constituent Assembly sitting and deliberating over a document which was one of the most well drafted documents at that period of time, and it continues to be so even today. Our Constitution, I would say, is amongst the best in the world. The UK did not have a Constitution; the American Constitution is a very short constitution. So, this Constitution served us so well. That is why I say that the Parliament is the voice of the people which expresses through the Constitution and the Supreme Court is the voice of law. Now, one good point is that roughly 105 Constitution Amendments have happened but in this history of 105 Constitution Amendments, only one Amendment has been struck down fully and that is the NJAC. Six or seven Amendments were partially struck down or clarified. So, the test of law has also been good for the

purposes of testing the Constitution Amendments. Another thing I would like to say is that it is very, very good to see a lot of lawyers in the Parliament because if you see even at the time of drafting....

MR. CHAIRMAN: Vivekji, there are very distinguished lawyers here. They contribute from outside. On the floor of the House, I have analysed that their contribution is either by absence or silence. This is a very painful scenario and I have no difficulty in saying because we have distinguished legal luminaries like Mr. Kapil Sibal here. Mr. Kapil Sibal knows it. On Mondays and Fridays, this House is not your priority. Therefore, I would particularly appeal to the fraternity, to which I belonged, to please introspect and reflect.

SHRI JAIRAM RAMESH: Dr. Singhvi is not here.

MR. CHAIRMAN: There are regional considerations. Secondly, there is so much legal talent in the House of a global repute which can enlighten the Supreme Court also as to what are the jurisdictional limits in separation of powers doctrine. The fact is that distinguished senior advocates are performing outside on television channels. Coming to Dr. Singhvi, he was on a television channel, Kapilji, talking about parliamentary working. I immediately sent to the other person the contributions of the gentleman for the past ten months; now it is nearly a year. What has he done? Therefore, when a message came to me that Mr. Kapil Sibal wants to make a contribution, obviously, I should have not taken a second and believing in the system as I do and you know, precedence could have been given. I told my assistant and he looked at me with surprise! I said, 'Let Mr. Kapil Sibal sit for some time. His presence here physically will send a good signal and that applies to you also, Mr. Tankha.' Otherwise, make a speech and walk away! I am so sorry but I am expressing out my heart.

SHRI VIVEK K. TANKHA: Let me share, in these 75 years of glorious history, everybody — lawyers and non-lawyers — has contributed in a very beautiful way. Look, all your laws, as I said, have been upheld by the Supreme Court. Sir, out of 105 Amendments to the Constitution, only one was struck down fully i.e., NJAC. But, on NJAC, the Supreme Court has its own views. So, I would not call it a true struck down.

MR. CHAIRMAN: But, one thing Mr. Tankha, and let me reveal my mind. You are a Member of this House. Everyone here passed that Bill, with only one abstention. The Lok Sabha passed it unanimously. What has happened to that? Did this august House ever concern itself with what they have done? How can you countenance a scenario like this? It is the prime obligation of everyone in this House that if this House has sanctified, and by majority with only one abstention, with total unanimity in the Lok Sabha and 16 State Assemblies endorsing it, my very distinguished legal luminaries have to be on front-foot. I await what Kapil Sibalji would say. Go ahead, Vivekji. Your name signifies everything that you have.

SHRI VIVEK K. TANKHA: Sir, let me try and complete my speech.

Now, I am taking the hon. Chairman and the House to another aspect. I felt that there are three big issues which need your kind attention and the attention of this House. One is working days. A good Parliament has, at least, 100 working days. Sir, UK has about 100 working days. But, it should be 100 plus days. Our working days have been abysmally low and getting lower and lower by the year. I can never be a votary of disruption, because I believe in debate. But, my point is this. I am making three suggestions. In the UK, there is a tradition and law, which has now been given the shape of a rule, that 20 days out of 100 days are allotted to the Opposition to make agenda. It means, if I have 20 days, out of 100 days, I cannot blame the ruling party. If I want a certain agenda to be discussed, it has to be discussed. Out of those 20 days, 17 days are given to the largest party — We have many parties here — and 3 days are given to the second largest party. Maybe, we could think of this. It may stop or reduce disruptions, because if opposition parties have the authority or right to also set agenda of the day, they will bring topic which they wanted to discuss. Otherwise, the ruling party may not find it compatible.

Secondly, Sir, there should be a rule that if 10-20 per cent of MPs want a motion to be discussed, it should be accepted. Otherwise, it is very demeaning thing that 20 Members giving it in writing and we are not getting discussion! What do we want, ultimately?It is only discussion! So, I feel, it needs a review if certain percentage of MPs make a request, whether it should be accepted or not accepted. But, I think, it should be accepted.

Thirdly, Special Session of Parliament can only be summoned by the Government! That is the law in this country. But, now, a lot of jurists have been saying — it may get adopted in the Europe very soon — that if 25-35 per cent of MPs want a special session of Parliament, for a special reason, it can get summoned. What I am trying to say is this. As we move to the new building, let us go with new

thoughts. Let us find new ways of dealing with problems that are going to face and confront us very soon. It cannot be a system where only the Government decides. It should also not be a system where we only disrupt. It should be a system where we can also decide, they can also decide and we can all try and work together. Thank you, Sir.

MR. CHAIRMAN: Shrimati Priyanka Chaturvedi.

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र): सर, 75 साल की पार्लियामेंटरी डेमोक्रेसी...(**व्यवधान**)...

MR. CHAIRMAN: Very briefly.

SHRIMATI PRIYANKA CHATURVEDI : Sir, I will be very brief, सिर्फ दो मिनट। अब आदत पड़ गई है।

MR. CHAIRMAN : You are right. Repeated walk-outs का मतलब यह हुआ है कि डिबेट करने की आदत नहीं है। ...(**व्यवधान**)...

श्रीमती प्रियंका चतुर्वेदी : सर, मैं डिबेट करती हूँ। ...(**व्यवधान**)... बहुत सारी डिबेट्स करती हूँ। ...(**व्यवधान**)...

MR. CHAIRMAN : I am feeling it from both sides. ...(*Interruptions*)..

श्रीमती प्रियंका चतुर्वेदी : सर, पार्लियामेंट में डिबेट करने का मौका नहीं मिलता है। मैं डिबेट करती हूँ, मुझे पार्लियामेंट के बाहर डिबेट करने का मौका जरूर मिलता है।

MR. CHAIRMAN : Go ahead.

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र) : सर, मुझे पार्लियामेंटरी डेमोक्रेसी के 75 साल की जर्नी के बारे में चर्चा करने का सौभाग्य मिला है। मैं यह मानती हूँ कि हमारे संविधान को बनाने में जिन्होंने योगदान दिया है, उन्होंने मुझे इतना सपना देखने का मौका जरूर दिया है कि मैं कभी पार्लियामेंटरी डेमोक्रेसी का हिस्सा बनने का सपना देख सकूँ और उस सपने को पूरा भी कर सकूँ। मेरी पार्टी ने मुझे यह मौका दिया है।

सर, यहाँ मेरी जर्नी तीन साल की रही है। इन तीन सालों में चाहे वह सेंट्रल हॉल हो, इम्पॉर्टेंट डिस्कशंस में चर्चा हो या महात्मा गांधी जी की प्रतिमा के पास समय बिताने का मुझे मौका मिला हो - एक पूरे सेशन में मैंने वहाँ काफी घंटे बिताये थे। यह राज्य सभा है, काउंसिल ऑफ स्टेट्स है और इस समुद्र में मैं तो एक तिनका हूँ। चूँकि यह काउंसिल ऑफ स्टेट्स है, इन तीन

सालों में मैंने यह भी देखा कि किस तरीके से महाराष्ट्र में सरकार को गिराया गया, पार्टियों को तोड़ा गया और अब दो साल होने को आ गये हैं - हम जो लोकल गवर्नमेंट्स की बहुत सारी बातें करते हैं, उन लोकल गवर्नमेंट्स के चुनाव भी नहीं हो रहे हैं। बाई-इलेक्शंस आ जाते हैं, लेकिन बाई-इलेक्शंस का भी नोटिफिकेशन महाराष्ट्र को लेकर नहीं आता है, तो यह एक सेंस ऑफ कंसर्न है।

हम नयी पार्लियामेंट में जा रहे हैं। जब हम 75 साल की बात करते हैं, तो हर डिकेड में हमने ऐतिहासिक बिल पास किये हैं, ऐतिहासिक कानून बनाये हैं। एक कानून, जिसकी मैं उम्मीद कर रही थी कि हम उसे यहाँ से पास करके नयी पार्लियामेंट की शुरुआत करेंगे, वह है - महिलाओं के अधिकारों से सम्बन्धित बिल की बात, उनको 33 परसेंट रिजर्वेशन देने वाले बिल की बात। मैं उम्मीद करती हूँ कि ...(**व्यवधान**)...

श्री सभापति : प्रियंका जी, नाउम्मीद मत होइए, सब कुछ मुमकिन है। वह होकर रहेगा। ...(**व्यवधान**)...

श्रीमती प्रियंका चतुर्वेदी : सर, वही तो मैं कह रही हूँ कि मुमकिन है, परन्तु अगर यह यहाँ से मुमकिन होता, तो इस पार्लियामेंट की शान और ज्यादा बढ़ती।

MR. CHAIRMAN : Go ahead. ...(Interruptions)....

श्रीमती प्रियंका चतुर्वेदी : नहीं, नहीं। 'इंडिया' है, तो मुमकिन है। ...(**व्यवधान**)... सर, मैं बस यही कहना चाहूंगी कि ...(**व्यवधान**)...

MR. CHAIRMAN: One second. I got a letter from a boy of 13 years. He wrote to me, "Sir, I.N.D.I.A., I dot, N dot…., how can it be India? …(*Interruptions*).. You reflect on that.

श्रीमती प्रियंका चतुर्वेदी : सर, इसको इंडिया बोल लीजिए, भारत बोल लीजिए, हिन्दुस्तान बोल लीजिए, इसकी डेमोक्रेसी का जो एसेंस है, उसको मत तोड़िए, मैं बस यही कहना चाह रही हूँ।

सर, पार्लियामेंट के इस सेशन में मुझे इसकी उम्मीद है कि चूँकि यह एक स्पेशल सेशन है, इसलिए महिलाओं के अधिकारों से सम्बन्धित बिल के ऊपर समय पर चर्चा होगी और उस बिल को पास किया जाएगा। यह भारतीय जनता पार्टी के मैनिफेस्टो में भी रहा है और हम सब विपक्ष में बार-बार यही कहते रहते हैं कि अगर इस बिल पर चर्चा होगी और इस पर हमारा समर्थन चाहिए, तो हम सब मिल कर इसका समर्थन करेंगे...(**समय की घंटी**)... और ऐतिहासिक स्पेशल सेशन मनाएँगे, जो खुद प्रधान मंत्री नरेन्द्र मोदी जी ने कहा है। आपका बहुत-बहुत आभार, धन्यवाद।

डा. सुधांशु त्रिवेदी (उत्तर प्रदेश) : माननीय सभापति महोदय, आज हम सब लोग इस संसद में इस देश के लोकतंत्र के 75 वर्ष पूरे होने पर चर्चा करने के लिए एकत्रित हुए हैं। जब हम 75 वर्ष

की इस यात्रा का सिंहावलोकन करते हैं, तो स्वतंत्रता से लेकर आज तक के सभी बड़े निर्णय और बड़ी घटनाएँ बरबस हमारी आँखों के सामने आ जाती हैं। यदि हम स्वतंत्रता से प्रारम्भ करें, तो मैं याद दिलाना चाहता हूँ कि महर्षि अरबिंदो ने यह कहा था कि जो स्थान इस शरीर में आत्मा का है, वही स्थान भारत का पूरे विश्व में है।

[**उपसभाध्यक्ष (श्री नारायण दास गुप्ता)** *पीठासीन हुए।*]

अर्थात्, आज से 75 वर्ष पूर्व सिर्फ भारत ही स्वतंत्र नहीं हुआ था, बल्कि पूरे विश्व की मानवता की सोई हुई आत्मा जीवन्त हुई थी और भारत की वह जीवन्तता किस रूप में आती थी, यानी हम क्या थे - 2,000 वर्ष से अधिक के आक्रमण, 800 वर्ष से अधिक की गुलामी और उसके बाद हमने स्वतंत्रता का सवेरा देखा। तो हमें समझना चाहिए कि यह वह देश था, जिसके बारे में श्री अरबिंदो ने ऐसे ही नहीं कहा था। इसके लिए शास्त्रों में कहा गया है :

"गायन्ति देवाः किल गीतकानि धन्यास्तु ते भारत भूमिभागे।
स्वर्गापवर्गास्पदमार्गभूते भवन्ति भूयः पुरुषाः सुरत्वात्।।"

अर्थात् वह भारत भूमि धन्य है, देवता जिसकी स्तुति में गीत गाते हैं। जो स्वर्ग के समस्त पदों पर रहने के बाद यहाँ मनुष्य के रूप में जन्म लेने को लालायित रहते हैं। आप इसको समझिए। चूँकि मोक्ष भूमि यही है और यहीं से मोक्ष मिलता था। हम उस देश के प्रतीक थे, जिसने आज़ादी की वह पहली किरण देखी। मैं मानता हूँ कि लोकमान्य तिलक का 'पूर्ण स्वराज्य' का उद्घोष, महात्मा गाँधी का 'हिन्द स्वराज', सुभाष चन्द्र बोस जी की सैन्य शक्ति और बाबा साहेब अम्बेडकर की लेखनी की शक्ति - ये सब के सब कहीं न कहीं इसी विचार से प्रेरित थे। जब इस देश ने तत्कालीन प्रधान मंत्री पंडित जवाहरलाल नेहरू जी के नेतृत्व में आधी रात को नियति के साथ अपना पहला मिलन देखा, तब हमें उसकी एक बड़ी कीमत भी चुकानी पड़ी थी। सेकंड वर्ल्ड वार के बाद के दौर में दुनिया के कई देश तबाह भी हुए, डिवाइड भी हुए। कोरिया डिवाइड हुआ था, जर्मनी डिवाइड हुआ था, जापान तबाह हुआ था, इजराइल ने holocaust के बाद एक नया अस्तित्व पाया था, चीन में बड़ा परिवर्तन आया था, परंतु हम कह सकते हैं कि हमने भी उस आज़ादी की बहुत बड़ी कीमत चुकाई थी, जिसमें लाखों लोगों ने अपने प्राण गँवाए थे और डेढ़ से दो करोड़ लोग बेघरबार होकर इधर से उधर गए थे, which is the biggest exodus in the documented history of mankind. जब इतनी बड़ी कीमत चुका कर हमें आज़ादी मिली, तो हमें उसके मूल्य को समझना चाहिए। हाँ, ये सारे देश जो हमारे साथ आज़ाद हुए थे, ये एक दौर में बहुत तेजी से आगे हुए थे, पर हम कह सकते हैं कि आज मोदी जी के नेतृत्व में हम उस पंक्ति में आकर खड़े हुए हैं, जब उन सारे देशों के साथ भारत की गणना अग्रणी देशों में होती है। अभी हमारे प्रतिपक्ष के सदस्य मनोज झा जी ने उल्लेख किया था कि उनको आज समाज में उतनी कटुता दिखाई पड़ती है, जितनी विभाजन के समय भी नहीं थी। मान्यवर, मैं कहना चाहता हूँ कि विभाजन के समय कटुता की बात नहीं, बल्कि दृढ़ता की कमी थी। जो दृढ़ता आज है, अगर यह उस समय होती, तो शायद विभाजन का विधान ही पास नहीं होता।

*"यदि देश विभाजन का स्वीकार विधान नहीं होता,
तो भारत माँ का अंचल पाकिस्तान नहीं होता।"*

अब मैं 75 वर्ष के इस कालखंड को तीन कालखंड में विभाजित करना चाहूँगा। पहले 25 वर्ष, 1947 से 1972; दूसरे 25 वर्ष, 1972 से 1997 और तीसरे 25 वर्ष, 1998 से आज का समय। पहले 25 वर्ष के बारे में हमारे नेता प्रतिपक्ष, माननीय खरगे जी ने कहा कि दुनिया को इस बात को लेकर संदेह था कि भारत में लोकतंत्र रह पाएगा या नहीं। मैं उनकी बात का समर्थन करता हूँ, क्योंकि उस समय भारत की डेमोक्रसी के बारे में यदि यह कहा जाए कि वह embryonic stage में थी, यानी गर्भावस्था में थी, तो यह अतिशयोक्ति नहीं होगी। यानी, लोगों को यह शक था कि यह लोकतंत्र रहेगा, उठ पाएगा या नहीं। मगर क्या आप यह जानते हैं कि इस प्रकार का शक किसको था? इस प्रकार का शक केवल उन्हीं को था, जिन्हें भारत की परंपरा और भारत की व्यवस्था के बारे में पता नहीं था। उस गर्भावस्था के संस्कार हजारों वर्षों से बहुत प्रबल थे। मैं यहाँ पर क्वोट करना चाहता हूँ। बाबा साहेब अम्बेडकर ने 28 अक्टूबर, 1951 को कहा कि डेमोक्रसी आज भले ही हमारे लिए नई दिखाई पड़ती हो, परंतु हमारा बहुत गहरा प्रभाव है। उन्होंने कहा कि महापरिनिर्वाण सूक्त में यह लिखा है कि जब भगवान बुद्ध का महापरिनिर्वाण हो रहा था, तब उन्होंने कहा कि जहाँ पर सभा बैठी हुई है, वह वहाँ पर अपनी कार्रवाई पूरी करे और उसके उपरांत ही लोग यहाँ पर आएँ, अर्थात् व्यवस्था के तहत बैठ कर लोकतांत्रिक निर्णय किस प्रकार से होते थे, उन्होंने इस विषय को रेखांकित किया था। सदन के नेता, पीयूष गोयल जी ने इस बात का उल्लेख किया था कि वैदिक काल में भी 'सभा' और 'समिति' शब्द थे। प्रतिपक्ष के कई लोगों ने बोला कि चोल साम्राज्य में गाँवों में समितियों का चयन वोट के द्वारा होता था। 12वीं शताब्दी में भगवान बसवन्ना के 'अनुभव मंडपः' में बैठ कर निर्णय होता था। वैशाली का वह गणराज्य, जिसे दुनिया का पहला गणराज्य कहा जाता है। हमारी बहुत विराट परंपरा थी। इसीलिए सिर्फ उनको संदेह था, जो भारत को भारत की दृष्टि से नहीं समझ पा रहे थे। जो भारत को भारत की दृष्टि से समझ पा रहे थे, उन्हें पूरा यकीन था। माननीय प्रधान मंत्री जी ने कहा कि India is the mother of democracy, मगर मैं कुछ आगे जोड़ना चाहता हूँ। लोग यह मानते हैं कि हमारे यहाँ सिर्फ political democracy थी, ऐसा नहीं था। मैं उदाहरण देना चाहता हूँ। दुनिया में जितनी भी सभ्यताएँ और देश थे, उनमें कहीं भी धार्मिक विषय पर, religious विषय के ऊपर डेमोक्रसी का कोई उल्लेख नहीं है, कोई डिस्कशन नहीं हो सकता। जो कहा गया है, सिर्फ उसे सुन लीजिए, इसके अलावा डिस्कशन का कोई उल्लेख नहीं है, परंतु हमारे यहाँ यह होता था। वैदिक काल में शास्त्रार्थ होता था। एक ही धर्म ग्रंथ के एक हिस्से को लेकर एक द्वैत का मत है, एक अद्वैत का मत है और एक विशिष्टाद्वैत का मत है। जो "कस्मै देवाय हविषा विधेम" कहा गया है, इसका मतलब है - प्रश्न और उसके बाद निर्णय। मैं कह सकता हूँ कि India is not just the mother of political democracy, but also the fountainhead of religious and spiritual democracy, which is not found anywhere in the world. मैं यह कहना चाहता हूँ कि हमारे संविधान निर्माताओं ने इस भाव को भली-भांति समझा, परंतु जब डेमोक्रेसी 25 वर्ष के अपने प्रारंभिक कालखंड में थी, यदि उस समय के बारे में विचार किया जाए, तो कहा जाता है कि सत्तापक्ष के बहुत से लोगों ने बड़ा योगदान दिया, तो मैं भी यह याद दिलाना चाहता हूँ कि हमने क्या योगदान दिया। देश के सामने जब भी चुनौती आई, तब हमने

कभी इस बात की चिंता नहीं की कि हम प्रतिपक्ष में हैं या हमारे साथ क्या हुआ है। 1962 में चाइना से वॉर हुआ, तब हमने भारतीय जनसंघ के रूप में तत्कालीन प्रधान मंत्री, पंडित नेहरू जी का सहयोग और समर्थन किया। जनसंघ ही नहीं, बल्कि राष्ट्रीय स्वयंसेवक संघ ने इतना सहयोग किया कि नेहरू जी ने उनकी भूरि-भूरि प्रशंसा की और उन्हें 26 जनवरी, 1963 की गणतंत्र दिवस परेड में बुलाया। 1965 के वॉर में लालबहादुर शास्त्री जी का जिस प्रकार से सहयोग किया, वह पूरे तरीके से ऑन रिकॉर्ड है कि उन्होंने ऑल पार्टी मीटिंग में जनसंघ के अध्यक्ष को ही नहीं, बल्कि गुरू गोलवलकर जी को भी बुलाया था। इन पहले 25 वर्षों से आगे बढ़ते हुए जब हम 1972 के पास पहुँचे, तो आप सभी यह बड़े गर्व से कहते हैं कि 1971 के वॉर के समय अटल जी ने इन्दिरा जी की भूरि-भूरि प्रशंसा की थी। यह होता है - लोकतंत्र को मजबूत रखने के लिए विपक्ष के रूप में एक सकारात्मक भूमिका निभाना। हमने उस प्रारंभिक अवस्था में यह कैसे किया था! वैसे मैं भी बता दूँ कि अटल जी ने वह नहीं बोला, जो बहुत ज्यादा बोला जाता है। इन्दिरा जी की ऑफिशियल जीवनी पुपुल जयकर जी ने लिखी थी और उन्होंने इसे बहुत खोजा भी था, मगर जो कहा जाता है, वह बात नहीं मिली थी। हालांकि यह ईमानदारी की बात है कि प्रशंसा की गई थी और इसके द्वारा देश बढ़ता हुआ आगे तक पहुँचा। मैं कह सकता हूँ कि हमने पहले कालखंड में विपक्ष के रूप में डेमोक्रेसी को मजबूत करने में महत्वपूर्ण भूमिका निभाई। अब अगला कालखंड आता है - 1972 टू 1997. इसके लिए मैं कह सकता हूँ कि this is the nascent stage of democracy, क्योंकि पहले कालखंड के 25 वर्षों में चुनाव तो होते थे, लेकिन सरकार नहीं बदलती थी और सरकार नहीं बदलती थी, तो लोकतंत्र का दूसरा स्वरूप नहीं आता था। अब 1972 से 1997 वाले कालखंड में सरकारें बदलनी शुरू हुईं। लोकतंत्र ने इमरजेंसी का वह काला अध्याय देखा, जो कि बहुत दर्दनाक और दुखद था, परंतु आज के इस अवसर पर मैं उसकी डिटेल में न जाते हुए, सिर्फ इतना ही कहना चाहूँगा कि भारत का लोकतंत्र इतना जीवंत था कि हम लोगों ने जे.पी. के नेतृत्व में वह आंदोलन खड़ा किया और चाहे जितनी भी दमनकारी शक्तियाँ थीं, अंततः 1977 में केंद्र में पहली बार सत्ता परिवर्तन हुआ और बदलाव आया। मैं एक बात और याद दिलाना चाहता हूँ कि सभी लोगों को मिलाकर एक गठबंधन बना था, मगर वह गठबंधन 1979 में ही कुछ छल, कुछ प्रपंच, कुछ अहमन्यता में बिखर गया था। मैं याद दिलाना चाहता हूँ कि इस संसद ने वह समय भी देखा है, जब 24 दिन की सरकार बनी थी, प्रधान मंत्री जी सदन में नहीं आए थे। उस समय अटल जी ने दुखी होकर एक कविता लिखी थी। आप सब लोगों ने 'गीत नया गाता हूँ' तो सुना होगा, पर उन्होंने लिखा था, 'गीत नहीं गाता हूँ'। उन्होंने उस समय की घटना से दुखी होकर लिखा था -

"लगी कुछ ऐसी नजर,
बिखरा शीशे सा शहर,
अपनों के मेले में मीत नहीं पाता हूँ।
गीत नहीं गाता हूँ।"

महोदय, आज भी मेला कई बार लग चुका है। पटना, बेंगलुरु से लेकर मुंबई तक के मेले में कौन किसका मीत है, यह तो शायद अंदर बैठने वालों को ही पता होगा कि उन्हें मीत मिल पा रहा है या नहीं। मैं कहना चाहता हूँ कि हमें अटल जी की यह बात आज भी एकदम उचित और उपयुक्त

नजर आती है। इसके बाद उस कालखंड में 1980 का दशक आया और इस देश ने एक ऐसा दौर भी देखा, जब 1980 में श्रीमती इन्दिरा गाँधी जी की सत्ता में वापसी हुई। हमारे नेता प्रतिपक्ष और कई लोग कहते थे कि सरकारों को हटाया गया। विपक्ष की तमाम सरकारें केवल इस आधार पर बरखास्त कर दी गईं कि केंद्र में आपकी पार्टी चुनाव हार गई है, तो आपके पास राज्यों में भी शासन करने का अधिकार नहीं रह गया है। मुझे लगता है कि इस आधार पर सरकार केंद्र में आई और उसने विपक्ष की सारी सरकारों को एक झटके में बरखास्त कर दिया। यह भी लोकतंत्र के लिए एक चुनौती का दौर था। 80 के दशक में हम लोगों ने दो सबसे शक्तिशाली सरकारें देखीं। हमने श्रीमती इंदिरा गांधी जी की दो तिहाई बहुमत की सरकार और राजीव गांधी जी की 80 प्रतिशत बहुमत की सरकार देखी, मगर इसी समय में देश ने बहुत बड़ी चुनौतियां भी देखीं। यह भी एक विडम्बना थी कि सबसे शक्तिशाली बहुमत की सरकारों के दौर में देश ने आतंकवाद भी सबसे भयानक रूप में उठता हुआ देखा। फिर एक दौर आया, जब 1980 के दशक का अंत हुआ। उस समय राष्ट्रवाद एक नए स्वरूप में उभरा। भारत के समाज में भी परिवर्तन आया, सामाजिक न्याय एक नए स्वरूप में उभरा। श्री राम जन्म भूमि का आंदोलन उभरा और इस देश की पॉलिटिक्स uni-polar से bi-polar हुई, जब 1991 में हम लोग 120 सीटों के साथ मुख्य विपक्षी दल बने। उसी समय अर्थव्यवस्था का भी पुराना ढांचा टूटा, जो Nehruvian model था। उस समय डा. मनमोहन सिंह जी फाइनेंस मिनिस्टर थे और श्री पी.वी. नरसिम्हा राव जी प्रधान मंत्री थे, उन्होंने उसको समाप्त किया। मैं उस समय स्टूडेंट था, मुझे याद है कि उस खुली अर्थव्यवस्था के ऊपर भाषण देते हुए सदन में अटल बिहारी वाजपेयी जी ने बड़े चुटीले अंदाज़ में एक बात कही थी। उन्होंने कहा था कि अर्थव्यवस्था के दरवाज़े खोल दिए गए हैं, कह दिया गया है कि अब खुली अर्थव्यवस्था आ गई है। मगर उन्होंने कहा, "महोदय, जितने दरवाज़े आगे के खोले गए हैं, उतने ही पीछे के दरवाज़े भी खोल दिए गए हैं।" फिर उन्होंने कहा कि "कुछ तो ऐसे भी हैं, जो पीछे के दरवाज़े ही नहीं, बल्कि रोशनदान से भी अंदर आने के लिए दरवाज़े खोल दिए गए हैं।" इस प्रकार से उन्होंने उस खुली अर्थव्यवस्था का समर्थन और उसकी विद्रूपता के ऊपर एक अटैक करने का भी कार्य किया। फिर इस देश ने वह दौर भी देखा, जब 13 दिन की सरकार बनी। उस 13 दिन की सरकार ने संसद के इतिहास में मील का पत्थर स्थापित कर दिया, जब हमने संसद की कार्यवाही का सीधा प्रसारण उस 13 दिन की सरकार में प्रारम्भ किया। लोकतंत्र में पारदर्शिता और संसदीय कार्य की पारदर्शिता में हमने 1996 में उस 13 दिन की सरकार में एक मील का पत्थर स्थापित किया। फिर 1997 में, क्योंकि अब हम उत्तरोत्तर शक्तिशाली होते जा रहे थे, तो सब मिलकर हमारे खिलाफ एकजुट थे। इस संसद ने वह दृश्य भी देखा कि सामान्यतः सरकार में एक दल होता है और बाकी सब दल विपक्ष में होते हैं। इस 50वें साल में हमने वह दृश्य देखा कि विपक्ष में एक दल था और बाकी सारे दल सरकार में थे, सरकार के साथ थे। वे सरकार के अंदर थे या सरकार के बाहर थे। आप सबको ध्यान होगा, प्रमोद महाजन जी ने बोला था कि जब वे विदेश में गए, तो चाइना में उनका परिचय हुआ कि साहब, हम सबसे बड़े दल हैं और हम सरकार से बाहर हैं, हम विपक्षी दल हैं। फिर, उन्होंने कांग्रेस के सदस्य का परिचय कराया कि ये दूसरे सबसे बड़े दल हैं, मगर ये सरकार में नहीं हैं, समर्थन कर रहे हैं। फिर, उन्होंने तीसरे व्यक्ति का परिचय कराया और कहा कि साहब, ये सरकार के साथ हैं, मगर मंत्री नहीं हैं, सरकार में नहीं हैं। फिर उन्होंने रमाकांत खलप जी के बारे में कहा कि ये अपने दल के एकमात्र सांसद हैं और ये सरकार हैं। मेरे विचार से संसद

का यह स्वरूप भी उस समय हमने देखा। वैसे, इस अवसर के ऊपर मैं कोई चुभती बात नहीं करना चाहता, पर यह भी याद है कि वर्ष 1997 में गुजराल जी की सरकार किस मामले पर गई थी। जैन कमीशन की रिपोर्ट, स्वर्गीय राजीव गांधी जी की दुखद हत्या और उसको लेकर कुछ लोगों की पार्टियों के नेताओं के साथ सम्बन्ध को लेकर यूनाइटेड फ्रन्ट की सरकार गिराई गई थी और कहा गया था कि यह सरकार नहीं चल सकती, यदि डीएमके के साथी समर्थन वापस नहीं लेते। परंतु कोई बात नहीं, आज 25 साल के बाद राजीव गांधी जी के प्रति श्रद्धा का ज्वार गठबंधन के खुमार में कहीं दब गया है, इसलिए अब परिस्थिति भिन्न है।

(**सभापति महोदय** *पीठासीन हुए।*)

अब मैं इस कालखंड पर आता हूं। वर्ष 1998 से लेकर वर्ष 2023 तक के इस तीसरे कालखंड की शुरुआत पोखरण के विस्फोट के साथ हुई। तब भारत की शक्ति का उदय हुआ। मैं एक और अंतर स्पष्ट कर दूं। वर्ष 1974 में भी इंदिरा गांधी जी ने परमाणु विस्फोट किया था और 1998 में भी किया गया था, इन दोनों में फंडामेंटल डिफरेंस यह था कि 1974 में हमारी घोषणा करने से पहले सोवियत यूनियन और अमेरिका, दोनों ने घोषित कर दिया था कि भारत ने टैस्ट किया है। परंतु जब हमने वर्ष 1998 में किया, जब अटल जी ने प्रेस कॉन्फ्रेंस करके कहा था, तब तक अमेरिका को भी नहीं पता था कि परमाणु विस्फोट हो गया है। दूसरा यह कि वर्ष 1998 में हमने 5 एक्सप्लोज़ंस किए थे, जिनमें हाइड्रोजन बम से लेकर सब-किलोटन तक के थे और अंतर यह था कि वर्ष 1974 में हमने कहा था कि हमने यह शांतिपूर्ण पर्पज़ के लिए किया है, वर्ष 1998 में हमने कहा, Now, we are the nuclear State और हमने अपने को न्यूक्लियर स्टेट डिक्लेयर किया था। फिर, इसी सदन में एक और चीज़ हुई। सभापति महोदय, कभी-कभी क्या होता है कि technicality and morality के बीच की धारा बहुत छोटी होती है। अप्रैल, 1999 में एक वोट से सरकार गिरी थी। वह एक वोट किसका था? उस समय श्री गिरिधर गमांग, जो कि ओडिशा के मुख्य मंत्री बन चुके थे, टेक्नीकली वे वोट कर सकते थे, पर मैंने कहा कि technicality and morality के बीच की जो धारा होती है, वह बहुत हल्की होती है। खैर, कोई बात नहीं, एक वोट से सरकार गिरी, परंतु उसके बाद पुनः हम लोग सत्ता में आए। उसके बाद 2004 का दौर आया। वर्ष 2004 में हम सात सीटों के अंतर से चूक गए, लेकिन उस दौर में भी, जब डा. मनमोहन सिंह जी प्रधान मंत्री बने, तो मैं एक बात कहना चाहूंगा - बहुत सारे लोग विदेश के अखबारों और संस्थानों को क्वोट करते हैं - कई विदेशी अखबारों और कई अंतरराष्ट्रीय बुद्धिजीवियों ने, जिनमें भारत के बुद्धिजीवी भी थे, भारत के नोबल पुरस्कार विजेता भी थे, उन्होंने 2004 में एक बात कही थी कि "India is a marvel of democracy, क्योंकि उन्होंने कहा, a leader of the ruling party, who is a Christian lady, is asking a Muslim President to appoint a Sikh as the Prime Minister of the country when 80 per cent are Hindus. That is why India is a marvel of democracy. मैं यह कह सकता हूं कि यही crux of democracy है। यह मूलभाव है, जिसकी वजह से यहां सबको समान रूप से रहने का मौका मिलता है और आगे चलने का मौका मिलता है। मैं इस समय आगे के दस वर्षों के ऊपर कोई टिप्पणी नहीं करना चाहूंगा, क्योंकि मेरे विचार से "इशारों को अगर समझो, राज़ को राज़ रहने दो।" यह बात सबको पता है कि उस काल खंड में क्या हुआ। अब मैं 2014 पर

आता हूं। जब 16 मई, 2014 को श्री नरेन्द्र मोदी जी के नेतृत्व में हमें स्पष्ट बहुमत मिला, तो उस समय परिस्थिति क्या थी। मैं याद दिलाना चाहता हूं कि 18th of May, 2014, London के *The Sunday Guardian* ने अपने Editorial में लिखा, मैं सिर्फ पहली लाइन बोलूंगा, आगे की नहीं बोलूंगा, उन्होंने कहा "This is India's second tryst with destiny." यह नियति के साथ दूसरा मिलन था, क्योंकि पहली बार एक ऐसे दल को सत्ता मिली थी, जिसकी उत्पत्ति, जिसके विचार स्वतंत्र भारत में हुए और पहली बार किसी गैर-कांग्रेसी दल को स्पष्ट बहुमत मिला। परंतु यह सरकार सिर्फ सरकार बदलने के लिए नहीं थी, यह विचार बदलने के लिए भी थी, इसलिए मोदी जी ने प्रधान मंत्री बनने के बाद कुछ ऐसे विषय उठाए, जो कहा गया कि non-political हैं। जैसे उन्होंने 'स्वच्छ भारत अभियान', 'बेटी बचाओ-बेटी पढ़ाओ' के विषय कहे। यह विचार बदलने के लिए था। आज आप देखिए, हमारे या आपके हाथ में कोई पैकेट या रेपर होता है, जिसे आसानी से लोग फेंक दिया करते थे - अब ऐसा नहीं होता है। उन्होंने 'बेटी बचाओ-बेटी पढ़ाओ' कहा, तो नवजात शिशुओं के लिंग अनुपात में भारी परिवर्तन दर्ज किया गया और इस साल पहली बार ऐसा हुआ कि नवजात शिशुओं में लड़कियों की संख्या अधिक आई है, यानी इतना बड़ा परिवर्तन आया। अभी हमारे खरगे जी उदारता की बात कर रहे थे, तो मैं याद दिलाना चाहता हूं कि इसी दरमियान जब Standing Committees की बात होती है, तो 2014 के बाद सरकार की तरफ से 46 Bills आए हैं। जिसमें 14 Standing Committees को और 23 Select Committees को गए हैं, यानी 46 में से 37 - 80 per cent बिल्स Parliamentary Committees को गए हैं। यह फैक्ट भी हमें ध्यान में रखने की आवश्यकता है। इसी के साथ मैं एक बात और कहना चाहता हूं कि उन्होंने कहा था कि थोड़ा बड़ा हृदय होना चाहिए। मोदी जी का 2014 का पहला भाषण याद कीजिए। उन्होंने यह कहा था कि हम तो समाज के सबसे गरीब व्यक्ति की तरफ नज़र रखते हैं, चूंकि हम दीनदयाल जी के अन्त्योदय से प्रेरित हैं। आगे उन्होंने यह कहा कि चाहे महात्मा गांधी हों, लोहिया जी हों या दीनदयाल जी हों, सभी का विचार इसी भाव से प्रेरित था। हमने इसकी कोई चिंता नहीं की कि कौन हमारी पार्टी का है, कौन हमारी पार्टी का नहीं है। उन्होंने इतना विशाल हृदय दिखाया कि सरदार पटेल की मूर्ति दुनिया की सबसे विशाल मूर्ति बनाकर दिखाई। हम पर इस बात से कोई प्रभाव नहीं पड़ता, भले ही उनके कालखंड में आरएसएस पर बैन लगा हो, लेकिन जिसने देश के लिए इतना ऊंचा काम किया, उसका मुकाम भी उतना ऊंचा होना चाहिए। मैं यह भी याद दिलाना चाहता हूं कि मोदी जी के कालखंड में सिर्फ इतना ही नहीं हुआ, हमने श्री अटल बिहारी वाजपेयी जी को ही भारत रत्न नहीं दिया, बल्कि प्रणब मुखर्जी जी को भी भारत रत्न दिया। हमने तरुण गोगोई जी को पद्मभूषण दिया, एस.सी. जमीर जी को भी पद्मभूषण दिया, बगैर इस बात की चिंता किए हुए कि कौन हमारी पार्टी का है, कौन हमारी पार्टी का नहीं है - भारत के इतिहास में यह देखने को नहीं मिलता है, जो उदाहरण उन्होंने दिया। हां, यह जरूर कह सकते हैं कि बहुत से ऐसे लोग हैं, जिनको इसमें भी उदारता नजर न आई हो। जो बाबा साहेब का बहुत उल्लेख करते हैं, उन बाबा साहेब को भारत रत्न देने में इतना लंबा समय लग गया था, वह उनके कालखंड में नहीं मिला था। जब अटल जी की सरकार आई, तो जहां उन्होंने अंतिम सांस ली थी, उस अलीपुर रोड के बंगले को सरकार ने लेकर स्मारक बनाया। मोदी जी इसके लिए मुंबई और लंदन तक गए। लंदन में जिस मकान में डा. बाबा साहेब अम्बेडकर रहे थे, उसको भारत सरकार ने लेकर स्मारक बनाने का काम किया और 26 नवंबर को 'संविधान दिवस' के रूप में उसको

स्थापित किया। यह दर्शाता है कि जिस-जिस ने भी इस देश के लिए योगदान दिया, उन सब के प्रति हमने ईमानदारी से और पूरी दृढ़ता के साथ इन 75 वर्षों में यह करने का प्रयास किया है।

एक और बड़ा परिवर्तन आया है। इस देश के प्रथम प्रधान मंत्री पंडित जवाहरलाल नेहरू जी बने, वे ईश्वर की कृपा से एक समृद्ध परिवार से आते थे। बचपन से उनके मुंह में सोने का चम्मच था और आज 75 वर्ष के बाद एक ऐसा प्रधान मंत्री है, जिसने अपना बचपन प्लेटफॉर्म पर चम्मच और चाय के गिलास को लेकर दौड़ते हुए गुजारा है। मैं यह कह सकता हूं कि अंतर यह आया है। यह लोकतंत्र की परिपक्वता है। हम सबको इसको सेलिब्रेट करना चाहिए कि अब लोकतंत्र लक्ष्मी नारायण की कृपा से लेकर दरिद्र नारायण के सम्मान तक आकर खड़ा हो गया है। इन 75 वर्षों में लोकतंत्र में यह परिवर्तन आया है। इस संसद में भी चार सर्वोच्च पद माने जाते हैं - राष्ट्रपति, उपराष्ट्रपति, प्रधान मंत्री और लोक सभा अध्यक्ष। आज राष्ट्रपति पद पर द्रौपदी मुर्मू जी हैं। आज हम कह सकते हैं कि चाहे जनरल क्लास हो, शेड्यूल्ड कास्ट हो, ओबीसी क्लास हो, शेड्यूल्ड ट्राइब्स हो या माइनॉरिटीज़ हों, अब कोई भी वर्ग ऐसा नहीं कह सकता कि मुझे संसद के चारों सर्वोच्च पदों में से किसी एक पर कभी प्रतिनिधित्व करने का मौका नहीं मिला। इस लोकतंत्र को हमने उस मुकाम तक पहुंचाया है। मेरे विचार से इस 'अमृत काल' में इसके लिए भी मोदी सरकार का अभिनंदन किया जाना चाहिए। मैं यह भी बताना चाहता हूं कि इस समय यह सुखद संयोग देखिए कि सभी पदों पर बैठे हुए लोग वे हैं, जो आज़ादी के बाद उत्पन्न हुए हैं, अर्थात् अब स्वतंत्र भारत का, स्वतंत्र भाव का नेतृत्व इस समय संसद में भिन्न-भिन्न रूप में आगे चल रहा है। शक्तिसिंह गोहिल जी ने एक बात कही थी। मैं उसका भी जवाब देना चाहता हूं। उन्होंने एक दोहा बोला था, वह हम लोगों की तरफ भी गांवों में बोला जाता है।

श्री सभापति : आपने शायद ध्यान नहीं दिया कि आपके एक वाक्य को सुनकर वे बाहर गए हैं।

डा. सुधांशु त्रिवेदी : मान्यवर,उन्होंने एक सेन्टेंस बोला था। हम लोगों की तरफ भी गांवों में कहा जाता है:-

"कहै घाघ सुन भड्डरी, यहीं गाँव में रहना है,
ऊँट बिलारी ले गई, हाँ जी, हाँ जी कहना है।"

वे कह रहे थे कि हां जी, हां जी कहना पड़ता है, यह तो उनके मन की कल्पना थी। मैं सिर्फ तीन चीज़ें क्वोट करता हूं। मैं किसी के प्रति कुछ नहीं कह रहा हूं। मौलाना आज़ाद जी की किताब 'इंडिया विन्स फ्रीडम', उसके आखिरी 30 पन्ने, जिनके लिए उन्होंने कहा था कि वे मेरी मृत्यु के 30 वर्ष के बाद पब्लिश हों, उसको पढ़ लीजिए। श्री पी.वी. नरसिम्हा राव जी की किताब 'द इन्साइडर' जिसका हिंदी अनुवाद 'अन्तर्गाथा' के रूप में भी विद्यमान है, वह भी पढ़ लीजिए और श्री नटवर सिंह जी की किताब 'One Life is not Enough' भी पढ़ लीजिए, तो फिर मेरे विचार से शक्तिसिंह गोहिल जी को वह शक्ति मिलेगी कि हां जी, हां जी कैसे कहना है। मैं एक बात और कहना चाहूंगा कि खरगे जी ने जी20 पर कहा कि कमल का फूल दिख रहा था। मान्यवर, जी20 पर जो कमल का फूल था, वह पांच पंखुड़ियों वाला फूल है, जो भारत का राष्ट्रीय पुष्प है। ...(**समय की घंटी**)... हमारा कमल का फूल आठ पंखुड़ियों वाला है। मगर मैं यह भी कहना

चाहता हूं कि उनको ध्यान रखना चाहिए कि आज अगर भारत को सुपर पावर बनना है, तो हमें intellectually भी आगे बढ़ना है और फाइनेंशियली भी आगे बढ़ना है।

MR. CHAIRMAN: Please conclude.

डा. सुधांशु त्रिवेदी : सर, एक मिनट का समय और दे दीजिए। मैं कन्क्लूड कर रहा हूं। हमें लक्ष्मी जी की भी कृपा चाहिए और सरस्वती जी की भी कृपा चाहिए और ये दोनों ही कमल पर विराजती हैं। जितना कमल खिला रहेगा, हमारा प्रगति का मार्ग उतना ही प्रशस्त रहेगा।

MR. CHAIRMAN: Thank you.

डा. सुधांशु त्रिवेदी : सर, मैं बस एक मिनट में summarize कर रहा हूं। मैं यह कहना चाहता हूं कि हमारे प्रधान मंत्री जी के ऊपर हमने जी20 में वह विकास दिखाया है कि आज 7.8 परसेंट के साथ हम दुनिया की सबसे बड़ी अर्थव्यवस्थाओं में सबसे तेजी से बढ़ती हुई अर्थव्यवस्था हैं। आज दुनिया में चाइना, अमेरिका, यूरोप की क्या स्थिति है, पाकिस्तान और श्रीलंका छोड़ दीजिए। ...(**समय की घंटी**)... मैं मोदी जी के लिए सिर्फ एक लाइन कहना चाहूंगा और उसके बाद एक लाइन और कहूंगा। मोदी जी के लिए आप लोगों के मन में जो भाव आता है, तो मैं कहना चाहता हूं कि इस विपरीत परिस्थिति में उन्होंने जैसे देश को चलाया है:

"हमें इल्जाम मत दीजिए, बहुत अफसोस होता है,
बड़ी तरकीब से कश्ती यहां तक लेकर आए हैं,
बदल देते हैं हम दरिया की लहरें अपनी हिम्मत से,
आंधियों में भी अक्सर चिराग हमने जलाए हैं।"

सर, अंत में, मैं अटल जी की एक पंक्ति से अपनी बात समाप्त करता हूं। मैं आप सबको आह्वान करता हूं कि आप नई संसद में जा रहे हैं, उनकी एक पंक्ति थी – 'आओ मिलकर दीया जलाएं', तो मैं यह कहना चाहता हूं:-

"आहुति बाकी यज्ञ अधूरा,
अपनों के विघ्नों ने घेरा"

अपने लोग ही कुछ विघ्न उत्पन्न कर रहे हैं, कोई बात नहीं।

"आहुति बाकी यज्ञ अधूरा,
अपनों के विघ्नों ने घेरा,
अंतिम जय का वज्र बनाने
नव दधीचि हड्डियाँ गलाएँ।
आओ मिलकर दीया जलाएँ।"

श्री सभापति : श्री देरेक ओब्राईन।

डा. सुधांशु त्रिवेदी : और यज्ञ का धुआं उन सारे वायरस को नष्ट करे, जिसमें डेंगू भी है, मलेरिया भी है, कोरोना भी है, एचआईवी भी है तथा जो मन में बैठा है, उस वायरस को भी नष्ट करें और एक भारत, श्रेष्ठ भारत का मार्ग प्रशस्त करें।

MR. CHAIRMAN: Now, Mr. Derek O'Brien. You have 10 minutes.

SHRI DEREK O'BRIEN (West Bengal): Sir, we had 21 minutes and my colleague has spoken for 3 minutes.

MR. CHAIRMAN: No, no. I adjusted most people *...(Interruptions)...*

SHRI DEREK O'BRIEN: That is not how we have done it. We had 21 minutes. My colleague has spoken for 3 minutes. So, I have got 18 minutes.

MR. CHAIRMAN: One second. Listen to me now.

SHRI DEREK O'BRIEN: The board is saying, 18 minutes, Sir. I have not even started. The board is saying, 18 minutes and you are telling me 10 minutes.

MR. CHAIRMAN: I am aware of it. The ruling party is left with one hour because I have accommodated the opposition. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, the board is saying, 18 minutes.

MR. CHAIRMAN: Okay, go ahead, if you can't understand the simple thing that I have accommodated the Opposition out of ruling party's time of one hour.

SHRI DEREK O'BRIEN: Sir, I can only understand that my Trinamool Congress was given 21 minutes. My colleague has spoken for 3 minutes.

MR. CHAIRMAN: Please, please. Your time is already on. Go ahead.

SHRI DEREK O'BRIEN: Give me back my Parliament. Give me back my Parliament, which is not mocked. Give me back my Parliament, which is not undermined. Give me back my Parliament, where Prime Ministers come and answer questions on the

floor of Lok Sabha and on the floor of Rajya Sabha. In the last seven years, not a single question has been answered on the floor of Parliament. Give me back my Parliament, where urgent national issues can be discussed from 11 o'clock in the morning under a special rule. In the last seven years, not one notice given by the Opposition has been accepted. Give me back my Parliament, where we get to see the hon. Prime Minister regularly here with us. In 2021, our hon. Prime Minister was here for four hours and three minutes between the two Houses. Give me back my Parliament, where Members are allowed to vote when Bills are put to vote, and not the sacrilege which happened during the Farm Bill. Give me back my Parliament, where we have a Deputy Speaker in the Lok Sabha. For the last five years, there has been no Deputy Speaker. Give me back my Parliament, where policy making is collaborative, not dictatorial. On record I say, from 2014 to now, one out of ten Bills is sent to Parliamentary Standing Committees for scrutiny. Give me back my Parliament, where legislation undergoes rigorous stakeholder evaluation. On record I say, nine out of ten Bills marked by zero or incomplete pre-legislative consultation. Give me back my Parliament, where Bills are passed keeping this House in mind, the Council of States, the federal structure. On record I say, about one out of three Bills passed have been anti-federal, hurting the States. And, on a personal note, we may be going to the new building. But we have so many bonds, so many friendships, so many crossing of ideological barriers, so many times when we have condoled with colleagues from different parties who have lost their loved ones, or celebrated the births of grand children. We used to do this in the Central Hall. Sir, give me back my Parliament. Let's go to the new Parliament but keep our Central Hall alive.

Give me back my India. Give me back my Bharat. Give me back my India where a State is not consumed by violence for five months. Sorry, Manipur, we still haven't managed to send our hon. Prime Minister to you. From all of us, 'sorry'. Give me back my India where one out of three youth are not unemployed. Give me back my India where the double-digit food price inflation does not lead to three out of four people in a situation where they cannot afford a healthy diet. Give me back my India where crimes against women are met with the harshest punishments; where our champion athletes don't get sexually harassed; and where abusive men in power are not shielded. Yes, my Party, All India Trinamool Congress, led by Ms. Mamata Banerjee needs no lectures on Women's Reservation Bill. Whether you bring the Bill or don't bring the Bill, we already have one-third of our elected representatives women here in Parliament. But don't spare the men who have done what they have done. It doesn't matter whichever party they come from. Give me back my India where farmers are guaranteed MSP for crops; where farmer suicides are a thing of the

past; and where farmers get prioritised over large corporations. Ten thousand farmers committed suicide in 2021. Give me back my India where the Prime Minister pays condolences when jawans are martyred and not attend party functions. Don't show us hollow nationalism to win political points. Give me back my India where States -- and I say this from the Council of States -- are not deprived of funds because a State's political ideology is different from the Union's political ideology and my Bengal, our Bengal, is deprived of funds worth ten thousand crore rupees. Give me back my India where its profitable PSUs, where its crown jewels -- Rail, SAIL, BHEL, BSNL -- are not privatised. Give me back my India where people's hard-earned money is not used to cover up frauds and corporate losses amounting to about 13 lakh crore rupees. Give me back my India where economic offenders do not loot this country and then flee to another land while the common people have to face rise in the price of gas cylinder and price rise. Give me back my India where institutions are not systematically weakened to be subservient to the ruling dispensation. Give me back my India. Give me back my Bharat.

MR. CHAIRMAN: You have lost your track. The subject is specific. Yes, Mr. Derek O' Brien, don't look around. Each word you said had nothing to do with the subject.

SHRI DEREK O' BRIEN: Sir, just one minute. *...(Interruptions).....* Sir, my subject is*...(Interruptions)....*

MR. CHAIRMAN: Two minutes. *...(Interruptions)....*

SHRI DEREK O' BRIEN: What is two minutes, Sir? *...(Interruptions)....*

MR. CHAIRMAN: Two minutes. *...(Interruptions)....*

SHRI DEREK O' BRIEN: What is two minutes? I have got 16. Sir, I am reading from here -- Parliamentary journey of 75 years, achievements, experiences, memories and learnings. As a Parliamentarian of 13 years, I am sharing my learnings here in the Council of States. Please allow me, Sir, to express myself. I disagreed with a lot of what the BJP spokesperson said. He is a brilliant speaker. I disagreed with his ideology. We quietly sat. No one disturbed him. He spoke. That was his view. Let me express my view.

MR. CHAIRMAN: I will conclude at six o'clock. You can continue up to 5.58 p.m.

SHRI DEREK O' BRIEN: Give me back my India where media owners -- let's not blame the journalists -- are not enslaved by the party in power. Real journalists will remain real journalists. The real villains are the media owners.

MR. CHAIRMAN: You said, 'party in power'. In Delhi or in State?

SHRI DEREK O' BRIEN: Sir, I am making a speech. If it is somebody's right to make a speech, it is your right also to give commentary. I will keep quiet and sit down. Sir, I say this humbly. We expect not to be interrupted.

MR. CHAIRMAN: I was just getting informed. We are a federal structure. So, when you said, party in power, is it Centre or State?

SHRI DEREK O'BRIEN: You are right.

MR. CHAIRMAN: And you know why I am asking. No one knows better than you as to why I am asking.

SHRI DEREK O'BRIEN: Okay, Sir. Mr. Modi's Bharatiya Janata Party! Give me back my India where the Government does not have to revise the methodology of calculating GDP to make its number appear artificially higher. This has been changed. Give me back my India where slums are not covered with green curtains when we are hosting international events. Give me back my India where dissent does not mean jail. There are Father Stan, Siddique Kappan, Varavara Rao, Gautam Navlakha, Anand Teltumbde and so many. Give me back my India where religious propaganda does not trump science. We have champions -- the champions of Chandrayaan. Give me back my India where citizens do not die because of one man's whimsical announcement of demonetisation at 8 p.m. And if you are talking about positives, look at the policies by some State Governments like in Bengal where there is a migrant policy in place, migrant board in place, etc. Please learn from States. Give me back my India where statistics and data were not the enemy of the State. Give me back my India where the environment was not sacrificed at the altar of corporate profit. Give me back my India where language was a means of communication..(*Time bell rings.*).. not for Mr. Siva and not for everybody else who are now marked out.

MR. CHAIRMAN: Thank you.

SHRI DEREK O'BRIEN: Sir, I don't believe this. *...(Interruptions)....* Sir, I do not believe this. I humbly appeal to you. My Party has 18 minutes. How much more humility do you want me to show? *...(Interruptions)....*

OBSERVATION BY THE CHAIR

MR. CHAIRMAN: One minute! Hon. Members, throughout the discussion today, valuable inputs have been provided by Members by stating their experience and memories. *...(Interruptions)....* Nothing will go on record. Some inputs have also been provided about the future roadmap. In all, we had a very meaningful and purposeful discussion on parliamentary journey of 75 years starting from *Samvidhan Sabha*, achievements, memories and learnings. *...(Interruptions)....* *...(Interruptions)....* Hon. Members, I could not have been fairer to the opposition. *...(Interruptions)....* I have given more than one hour of time. *...(Interruptions)....*

SHRI DEREK O'BRIEN (West Bengal): Sir, you have not given me my time. What are you talking about? *...(Interruptions)....* You have taken away my time. *...(Interruptions)....*

MR. CHAIRMAN: Will you take your seats? *...(Interruptions)....* If you want to hear me, the Leader of the Opposition took the entire time. *...(Interruptions)....* I accommodated them all. *...(Interruptions)....*

The House stands adjourned to meet on Tuesday at 2.15 p.m. on 19th September, 2023 in the Rajya Sabha Chamber of the New Building of Parliament.

The House then adjourned at fifty-nine minutes past five of the clock till fifteen minutes past two of the clock on Tuesday, the 19th September, 2023.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)